

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 1003 of 2024

IN THE MATTER OF:

SHRI ASHOK KUMAR & ANR.

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....RESPONDENT(S)

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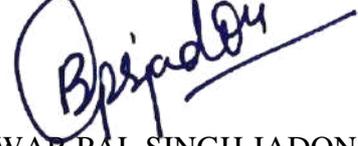
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THROUGH COUNSEL



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

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Ph: 9639286572

DATE: 29.04.2025

PLACE: GHAZIABAD

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1003/2024 PRAMOD KUMAR SHARMA

IN THE MATTER OF:

MR. ASHOK KUMAR AND ANR

S/O LATE SH DHARAM SINGH

.....APPLICANT(S)

VERSUS

STATE OF UTTAR PRADESH

.....RESPONDENT(S)

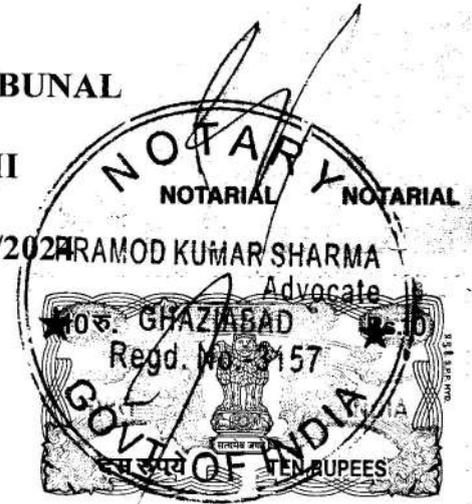
ADDITIONAL AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE,

GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 22.04.2025

PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Deepak Meena, aged about 38 years, S/o Shri R.C. Meena, presently posted as District Magistrate, Ghaziabad, do hereby solemnly affirm and state as under:-

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.



2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That in the present matter, the applicants have alleged that M/s New Panthar Security Guard Service (herein referred to as the "Project Proponent") has got a mining permit/lease for sand mining at Yamuna riverbed i.e. Gata No. 303 mi, 313 mi, 290 mi, 301mi, 303mi, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi situated at Khand No. 02, Village-Panchayat, Tehsil-Loni, Ghaziabad, UP.
4. That the present matter was last listed for hearing on 22.04.2025, wherein the Hon'ble Tribunal:
- "6. Additional response may bẽ filed by the District Magistrate, Ghaziabad within one week giving details in respect of measures taken with respect to illegal mining in accordance with directions given by this Tribunal, in O.A No. 360/2015 titled as National Green Tribunal Bar Association v. Virender Singh."*



5. That pursuant to the directions issued by the Hon'ble Tribunal in O.A No. 360/2015 titled National Green Tribunal Bar Association v. Virender Singh, compliance with the Sustainable Sand Mining Guidelines, 2016

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(SSMG-2016) and the Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) has been ensured in the following manner:

A. Hon'ble Supreme Court Directions and Environmental Compliance:

That in pursuance of the judgment rendered by the Hon'ble Supreme Court of India in the matter of Deepak Kumar vs. State of Haryana & Ors. (2012) 4 SCC 629, wherein obtaining of Environmental Clearance (EC) has been made mandatory irrespective of the area of mining lease, it is respectfully submitted that:

- No sand mining leases in the District of Ghaziabad are being operated without obtaining prior Environmental Clearance (EC) and Consent to Operate (CTO) from the competent authorities.

B. Measures to Protect Natural River Flow and Meandering

"All precaution shall be taken to ensure that the water stream flows unhindered and process of Natural river meandering doesn't get affected due to mining activity."

That the following measures have been adopted to preserve the natural flow and meandering of river streams:



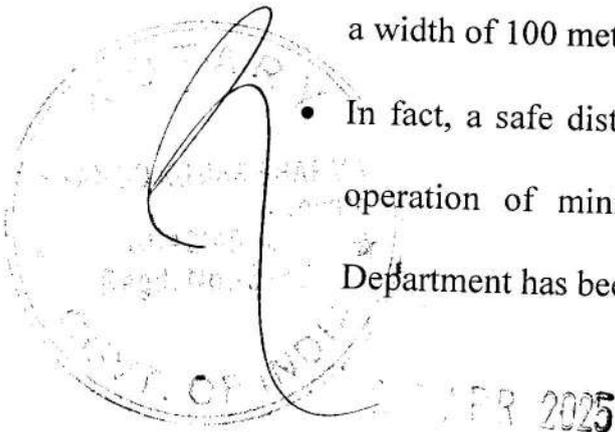
29 APR 2020

- It is ensured that the flow of the river remains uninterrupted and the process of natural meandering is not adversely affected due to mining activities.
- The Lease Deed/Letter of Intent issued to leaseholders expressly prohibits any hindrance to the main flow of the river, which is regularly monitored by the Mining Department and the UPPCB. A Copy of the lease deed is annexed herewith as **ANNEXURE A-1**.
- That in accordance with the observation in the Joint Committee report and the earlier inspections conducted by the Mining Department and UPPCB, there was no hindrance found in the main flow of the river.

C. Protection of Embankments and Safe Distance for Mining

“River mining from outside shall not affect rivers, no mining shall be permitted in an area up to a width of 100 meters from the active edge of embankments or distance prescribed by the Irrigation department.”

- As per the applicable regulations, no mining is permitted within a width of 100 meters from the active edge of embankments.
- In fact, a safe distance of 600 meters has been maintained for operation of mining leases, and NOC from the Irrigation Department has been duly obtained verifying the above distance.



A Copy of the NoC has been annexed herewith as ANNEXURE A-

2.

D. Groundwater Protection and Mining Depth Restrictions

“The mining from the area outside river bed shall be permitted subject to the condition that a safety margin of two meters (2 m) shall be maintained above the groundwater table while undertaking mining and no mining operation shall be permissible below this level unless specific permission is obtained from the Competent Authority. Further, the mining should not exceed nine-meter (9 m) at any point in time.”

- Mining operations do not exceed a depth of 2.4 mtrs as prescribed in the Environmental Clearance.

Copy of the EC has been annexed herewith as ANNEXURE A-

3.

That a Hydrological study was conducted by the Project proponent.

That the said report states as under:

13- Analysis of percolation of water

The mining site is locate at Gata No.303mi ,313mi, 290mi, 301mi, 303, 304mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi &314mi, Khand No.-02, Village-Panchayara, Tehsil- Loni, Ghaziabad, U.P. on river

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Yamuna River Bed and ultimate mining depth is 2.40mt. Max. & Min. elevation is 208mRL & 207mRL with zero level of 205mRL. Many small pits were dugged in the mining area more than mining depth to check percolation of water from ground and there no percolation of water occur, hence mining will not disturb the water level of that area."

Copy of the Hydrological Study has been annexed herewith as **ANNEXURE A-4.**

E. Protection of Biodiversity

"Survey shall be carried out for identifying the stretches having habitation of freshwater turtles or turtle nesting zones. Similarly, stretches shall be identified for other species of significant importance to the river ecosystem. Such stretch with adequate buffer distance shall be declared as no-mining zone and no mining shall be permitted. The regulatory authority as defined for granting Environmental Clearance, while considering the application of issuance of ToR and/or EC for the adjacent block (to non-mining zone) of mining shall take due precaution and impose requisite conditions to safeguard the interest of such species of importance."

No such turtle habitation or nesting zones exist in mining sites of district Ghaziabad and accordingly a NOC has been issued by the Department Of Forest for the same.

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Copy of the NOC has been annexed herewith as **ANNEXURE A-5**

- That the CPCB has also observed in its Joint Committee Report as under:

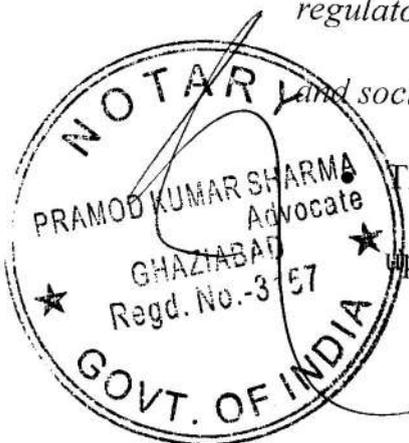
“During site visit by joint committee, winter migratory birds (Common swift or swallows, Sea gulls, Moorhen etc.) were observed.”

Copy of the observation made by CPCB **ANNEXURE A-6**.

F. Public Information and Grievance Redressal

“District administration shall provide detailed information on its website about the sand mines in its district for public information, with an objective to extend all information in public domain so that the citizens are aware of the mining activities and can also report to the district administration on any deviation observed. Appropriate feedback and its redressal mechanism shall also be made operational. The details shall include, but not limited to, lease area, geo coordinates of lease area and mineable area, transport routes, permitted capacity, regulatory conditions for operation including mining, environmental and social commitments etc.”

That the updated District Survey Report (DSR-2024) has been uploaded on the District NIC website.



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- Public feedback was invited by uploading the draft DSR for 30 days, and public hearings were conducted by UPPCB.

Copy of the Screenshot of DSR Uploading is annexed as **ANNEXURE A-7**.

- A well-defined grievance redressal system, **Integrated Grievance Redressal System (IGRS)** at <https://jansunwai.up.nic.in/>, is operational with strict timelines for disposal of complaints.

G. Technological Monitoring and Control of Mineral Movements

“A website needs to be maintain to track the movement of centralised sand mining and a Centralised server system should be made to manage the data related to sand mining across India.”

- The following websites are operational in state of UP managed centrally by Directorate of Geology and Mining with district level access to the officials, project proponents etc for End-to-end computerisation of sand mining operation including online issuance of letter of Intent, tracking the sand production, e-Transit pass generation and other incidental operations such as royalty payment and online penalty deposit: -

a. <https://upmines.upsdc.gov.in/>

b. <https://upmdss.in/>



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c. <https://upminemitra.in/>

- A **Lease Inspection App** has been developed by Directorate of geology & mining, UP for proper collation of inspection reports of individual leases operational in the district.

H. Installation of Weighbridges and RFID Scanners

“The mineral concession holders shall maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted for.”

- An approach path is constructed from the lease area to main route for transportation and the provision for a checkpoint consisting of RFID scanner, PTZ camera and weighbridge duly mentioned in the Lease deed/ Letter of Intent issued to the leaseholder.
- The weighbridge and RFID scanners are integrated to e-MM11 generation module on upmines.upsdc.gov.in and data is centrally managed by Directorate of Geology & Mining, UP through Integrated Command & Control system with local access to district level officials for data verification.



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- Prompt alerts are generated at *upmdss.in* portal in case of any anomaly with loading volume or transportation of mineral without issuance of e-MM11 with provision of automatic imposition of penalty.
- That the inspection carried out on 20.01.2025 highlights the compliance of above provisions in the lease issued to New panther Security Guard Services at Pachayera Khand -2.

Copy of the Inspection report has been annexed herewith as ANNEXURE A-8)

I. High-Security Transit Permits:

“The mineral movement shall be monitored and controlled through the use of transit permit with security features like printing on IBA approved MICR papers, Unique bar/QR, fugitive ink background, invisible ink mark, void pantographs and watermarks papers or through use of RFID tagged transit permits and IT /IT-enabled services. Such monitoring system shall be created and made operationalised by State Mining department and district level mining officer shall be responsible for ensuring that all legal and operational mines are connected and providing the requisite information on the system. Regular check and associated report shall be submitted to DLTF and uploaded on the website.”



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- The provision has been duly complied with and all e-MM11 issued from lease sites are printed on High Security Papers with features such as QR codes for online verification, invisible ink to prevent tampering etc.

6. REGULAR INSPECTIONS AND PREVENTIVE MEASURES

- That regular inspections are being conducted by the Mining Department, Uttar Pradesh Pollution Control Board (UPPCB), Police authorities, and other concerned sub-divisional officers in a coordinated manner.
- That preventive action is undertaken in accordance with the relevant provisions of the Mines and Minerals (Development and Regulation) Act, 1957 ("MMDR Act"), the Environment (Protection) Act, 1986, and in compliance with the orders passed by the Hon'ble Courts.

7. ENFORCEMENT AND ACTION AGAINST ILLEGAL MINERS:

i. Surprise Visit on 14.05.2024:

A surprise inspection by Mining Officer, Ghaziabad along with the Tehsildar of Loni was conducted on 14.05,2024 at around 02:00 AM in the area of Pachaiyra Khand -1 under the jurisdiction of Police Station Tronica City, during the inspection, two JCB machines, two



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tractors, and seven trollies were found involved in illegal mining at the said site. Upon seeing the inspection team, the driver of one of the JCBs fled toward Delhi, where the machine got stuck in the river within Delhi territory. That all the vehicles were seized and handed over to Police Station Tronica City and a FIR No. 0251 dated 01.06.2024 was registered against these vehicles. A chargesheet has been filed in the above FIR on 24.11.2024 and following people has been made an accused in the above matter:

Vipin S/O OM Prakash R/O Noorpur Khalsa P.S Khekhda Distrc Baghpat, Sanjay S/O Prakash R/O Gram Pachyara P.S Tronica City District Ghaziabad, Satveer S/O Veedi R/O Gram Pachyara P.S Tronica City District Ghaziabad , Rajesh S/O Satpal R/O Gram Nanu P.S Tronica City District Ghaziabad. The Hon'ble lower court is requested to punish the accused with appropriate punishment.

Copy of the Chargesheet is annexed herewith as ANNEXURE A-9

ii. **Surprise Visit on 17.12.2024:**

Again a surprise visit was conducted by the officers of the Mining Department on 17.12.2024 at the said site. That during the said inspection, it was observed that near Pachaiyra village, on the Delhi-Pradesh border, between the villages of Tehri Daulatpur and Bungarpur in Delhi, ordinary sand was being mined by partially



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damming the Yamuna river. During the visit, one JCB operator (identity unknown) and one tractor with trolley driver (identity unknown) escaped taking advantage of the darkness. One tractor with trolley bearing chassis number MBNBEBDYZLNJ0327, driven by Rakesh, was caught transporting approximately 14 cubic meters of ordinary sand illegally. The said vehicle was seized and handed over to the custody of Police Station Tronica City, and an FIR No. 0622 dated 17.12.2024 was registered against the said vehicles and unknown drivers/owners. That a chargesheet has been filed in the above FIR on 10.04.2025 and one Rakesh S/O Ramesh Chandra R/O Gram Pachyara P.S Tronica City District Ghaziabad has been made an accused in the above matter.

Copy of the Chargesheet is annexed herewith as **ANNEXURE A-10**

iii. Surprise Visit on 11.01.2025:

Again on 11.01.2025, the Mining officers conducted a surprise inspection in the Badarpur-Harampur area. During the inspection, illegal mining of ordinary sand was found being carried out on the banks of the Yamuna River near the Delhi-Uttar Pradesh border. Two tractors with trolleys were seized at the site and an FIR No. 0016

dated 11.01.2025 was registered at Police Station Tronica City. That a chargesheet has been filed in the above FIR on 25.02.2025 and one



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Pradeep Tomar S/O Shyam Singh R/O Shukrbazar Chauhan Patti Karabalnagar, Delhi has been made an accused in the above matter.(Chargesheet annexed herewith as **ANNEXURE A-II**

8. Hence it is clear from the above made submission that in the district of Ghaziabad the district administration is taking both preventive as well as punitive measures to curb the menace of illegal sand mining.

9. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.



10. Hence the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.


DEPONENT

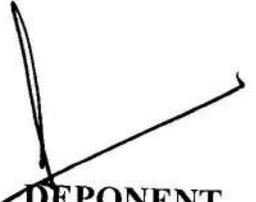
29 APR 2025

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VERIFICATION

Verified at Ghaziabad on this 29 APR 2025 day of April, 2025, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

29 APR 2025

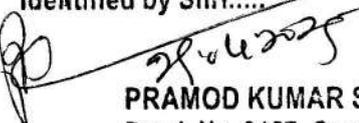

DEPONENT



ATTESTED

S. No. 63 Dated. 29/04/2025
Certified that Documents/Affidavit of Shri..
Identified by Shri.....

Deepak Meena Shri. R.C. Meena
D.M. Shri. Ghaziabad (U.P.)


PRAMOD KUMAR SHARMA
Regd. No. 3157, Govt. of India
Notary Public, Ghaziabad

29 APR 2025

11314434

2021

Name: Akanksha Singh
 Designation: Executive
 Signature: Akanksha
 Stock Holding Corporation of India
 4/3, Model Town East, Ghaziabad



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

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Unique Doc. Reference : SUBIN-UPUPSHCIL0170453235914703T
Purchased by : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Description of Document : Article 35 Lease
Property Description : BALU KHANAN PATTI PACHAYARA KHAND-2 GATA NO.303MI
 313MI 290MI 301MI 303 304MI 297MI 298MI 302MI ETC
Consideration Price (Rs.) :
First Party : DM GHAZIABAD
Second Party : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Stamp Duty Paid By : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Stamp Duty Amount(Rs.) : 30,33,960
 (Thirty Lakh Thirty Three Thousand Nine Hundred And Sixty only)



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Registration Clerk
 Ghaziabad

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खनन पट्टे का आदर्श (मॉडल) प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक: 12-11-2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे 'राज्य-सरकार' कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे)

एक पक्ष

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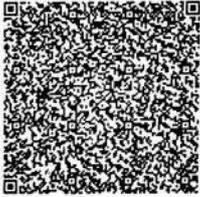
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 Unique Doc. Reference : SUBIN-UPUP1400080462924786178031T
 Purchased by : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
 Description of Document : Article 35 Lease
 Property Description : BALU KHANAN PATT A PACHAYARA KHAND-2 GATA NO.303MI
 313MI 290MI 301MI 303 304MI 297MI 298MI 302MI ETC
 Consideration Price (Rs.) :
 First Party : DM GHAZIABAD
 Second Party : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
 Stamp Duty Paid By : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
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 (Sixteen Thousand Five Hundred only)



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 Ghaziabad

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 Ghaziabad

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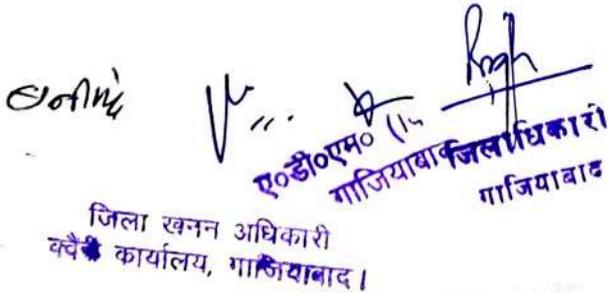
(2)

और न्यू पेन्थर सिक्वोरिटी गार्ड सर्विस प्रो० श्री बनी सिंह पता-सालासर काम्पलैक्स, 306, शंकर विहार कालोनी, कुरैशी, अलीगढ़-202001 (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली में यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में 177737 घनमीटर (प्रतिवर्ष) बालू के लिये पट्टेदार द्वारा ₹0-233.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु ₹0-4,14,12,721.00 तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 5 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि तहसील लोनी ग्राम-पचायरा खण्ड संख्या-02 गाटा 303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि०, 314मि० के कुल रकबा-8.512 हे० के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास ₹0-1,03,53,180-00 की धनराशि जमा कर दी है।

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। यमुना नदी में उपलब्ध बालू, जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।



 ए०डी०एम० (14)

 गाजियाबाद जिलाधिकारी

 गाजियाबाद

 जिला खनन अधिकारी

 कदम कार्यालय, गाजियाबाद।

1135

अध्यापक के माहौल पर हो और

आवेदन सं०: 202100739133744

पट्टा अनुबंध विलेख

बही सं०: 1

रजिस्ट्रेशन सं०: 4434

वर्ष: 2021

प्रतिफल- 50565760 स्टाम्प शुल्क- 3249460 बाजारी मूल्य - 162050465 पंजीकरण शुल्क - 1620600 प्रतिलिपिकरण शुल्क - 80 योग : 1620680

श्री न्यू पेन्थर सिक्योरिटी गार्ड सर्विस द्वारा
बनी सिंह अधिकृत पदाधिकारी/ प्रतिनिधि,
पुत्र श्री रघुनाथ सिंह
व्यवसाय : अन्य

01/11/21



निवासी: सालासर कॉम्प्लेक्स 306 शंकर विहार कालोनी कुरेशी अलीगढ़

श्री, न्यू पेन्थर सिक्योरिटी गार्ड सर्विस द्वारा
ने यह लेखपत्र इस कार्यालय में दिनांक
17/11/2021 एवं 06:09:36 PM बजे
निबंधन हेतु पेश किया।

बनी सिंह अधिकृत
पदाधिकारी/ प्रतिनिधि



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

नवीन राय,
उप निबंधक : सदर पंचम
गाजियाबाद
17/11/2021

विश्वास वर्मा,
निबंधक लिपिक

1/11/21

दिनांक 12-11-2021 से दिनांक 11-11-2026 तक 05 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग 3 में अभिव्यक्ति है।

उपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-गाजियाबाद, तहसील-लोनी के अन्तर्गत स्थान ग्राम-पचायरा खण्ड संख्या-02 स्थित गाटा सं० 290मि०, 297मि०, 298मि०, 301मि०, 303मि०, 304मि०, 311मि०, 312मि०, 313मि०, 314मि० कुल रकबा-8.512 हे० जो इसके साथ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रंजित (Colour) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित हैं:-

खण्ड संख्या-02	1. क्षेत्र के पूरब में	-	गाटा सं० 310 व 290, 301, 304, 311, 314 का शेष भाग,
	2. क्षेत्र के पश्चिम	-	गाटा सं० 297, 298 व 290, 301, 304 एवं 312 का शेष भाग
	3. क्षेत्र के उत्तर में	-	गाटा सं० 250
	4. क्षेत्र में दक्षिण में	-	313 व 314 का शेष भाग

पर्यावरण स्वच्छता प्रमाण पत्र के अनुसार :-

बिन्दु	अक्षान्तर	देशान्तर
A	N -- 28 ⁰ 48' 01.02"	E -- 77 ⁰ 12' 19.63"
B	N -- 28 ⁰ 47' 49.56"	E -- 77 ⁰ 12' 17.52"
C	N -- 28 ⁰ 47' 39.12"	E -- 77 ⁰ 12' 19.04"
D'	N -- 28 ⁰ 47' 39.31"	E -- 77 ⁰ 12' 14.07"
C'	N -- 28 ⁰ 47' 44.28"	E -- 77 ⁰ 12' 13.37"
B'	N -- 28 ⁰ 47' 51.54"	E -- 77 ⁰ 12' 14.35"
A'	N -- 28 ⁰ 48' 02.62"	E -- 77 ⁰ 12' 14.05"

सीमाबन्धन रिपोर्ट के अनुसार :-

बिन्दु	अक्षान्तर	देशान्तर
A	N -- 28 ⁰ 48' 01.02"	E -- 77 ⁰ 12' 19.63"
B	N -- 28 ⁰ 47' 49.56"	E -- 77 ⁰ 12' 17.52"
C	N -- 28 ⁰ 47' 39.12"	E -- 77 ⁰ 12' 19.04"
D'	N -- 28 ⁰ 47' 39.31"	E -- 77 ⁰ 12' 14.07"
C'	N -- 28 ⁰ 47' 44.28"	E -- 77 ⁰ 12' 13.37"
B'	N -- 28 ⁰ 47' 51.54"	E -- 77 ⁰ 12' 14.35"
A'	N -- 28 ⁰ 48' 02.62"	E -- 77 ⁰ 12' 14.05"

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

AMZ

V. K. Singh
 ए०डी०एम० (वि०/१०६)
 गाजियाबाद जिलाधिकारी
 गाजियाबाद

जिला खनन अधिकारी
 क्वैट कार्यालय, गाजियाबाद।

बही सं०: 1

रजिस्ट्रेशन सं०: 4434

वर्ष: 2021

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

श्री जिला खनन अधिकारी/जिलाधिकारी के द्वारा कमल कश्यप, पुत्र श्री स्व रामेन्द्र कश्यप
निवासी: 59-ए गली नं०-08 कौशलपुरी गोमती नगर लखनऊ
व्यवसाय: नौकरी
पट्टा गृहीता: 1



श्री न्यू पेन्थर सिक्योरिटी गार्ड सर्विस के द्वारा बनी सिंह, पुत्र श्री रघुनाथ सिंह
निवासी: सालासर कॉम्पलेक्स 306 शंकर विहार कालोनी कुरैशी अलीगढ
व्यवसाय: अन्य



ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता : 1

श्री शाहिद त्यागी, पुत्र श्री दीन मौहम्मद त्यागी
निवासी: पावी सादकपुर लोनी देहात गाजियाबाद।
व्यवसाय: अन्य
पहचानकर्ता : 2



श्री राजेश, पुत्र श्री लक्ष्मी नारायण
निवासी: 72 अपर कोट मेन मार्किट लोनी देहात गाजियाबाद।
व्यवसाय: अन्य



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

नवीन राय,
उप निबंधक : सदर पंचम
गाजियाबाद

ने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए हैं।
टिप्पणी:

विश्वास वर्मा,
निबंधक लिपिक

(4)

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

1. स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी बालू के सम्बन्ध में नियमावली के चतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार निम्नानुसार स्वामित्व का भुगतान करेगा।

उ०प्र० उपखनिज (परिहार) (सैतालिसवां संशोधन) नियमावली, 2019 के पंचम अनुसूची के अनुसार देय धनराशियों के जमा करने का विवरण :-

क्र०सं०	पट्टा वर्ष	मद	देय धनराशि (रु० में)	देय तिथि
1.	प्रथम वर्ष	01 नवम्बर किश्त (20%)	82,82,545.00	अग्रिम जमा
2.	"	01 दिसम्बर किश्त (10%)	41,41,272.00	अग्रिम जमा
3.	"	01 जनवरी किश्त (10%)	34,60,667.00	अग्रिम जमा
			6,80,605.00	01.01.2022 (अवशेष किश्त)
4	"	01 फरवरी किश्त (10%)	41,41,272.00	01.02.2022
5	"	01 मार्च किश्त (10%)	41,41,272.00	01.03.2022
6	"	01 अप्रैल किश्त (10%)	41,41,272.00	01.04.2022
7	"	01 मई किश्त (10%)	41,41,272.00	01.05.2022
8	"	01 जून किश्त (10%)	41,41,272.00	01.06.2022
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9.	"	01 अक्टूबर किश्त (10%)	41,41,272.00	01.10.2022
प्रतिभूति छोड़कर प्रथम वर्ष में देय धनराशियों का योग			4,14,12,721.00	
1	द्वितीय वर्ष	01 नवम्बर किश्त (20%)	91,10,801.00	01.11.2022
2	"	01 दिसम्बर किश्त (10%)	45,55,399.00	01.12.2022
3	"	01 जनवरी किश्त (10%)	45,55,399.00	01.01.2023
4	"	01 फरवरी किश्त (10%)	45,55,399.00	01.02.2023
5	"	01 मार्च किश्त (10%)	45,55,399.00	01.03.2023
6	"	01 अप्रैल किश्त (10%)	45,55,399.00	01.04.2023
7	"	01 मई किश्त (10%)	45,55,399.00	01.05.2023
8	"	01 जून किश्त (10%)	45,55,399.00	01.06.2023
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	"	01 अक्टूबर किश्त (10%)	45,55,399.00	01.10.2023
द्वितीय वर्ष में देय धनराशियों का योग			4,55,53,993.00	
1	तृतीय वर्ष	01 नवम्बर किश्त (20%)	1,00,21,881.00	01.11.2023
2	"	01 दिसम्बर किश्त (10%)	50,10,939.00	01.12.2023
3	"	01 जनवरी किश्त (10%)	50,10,939.00	01.01.2024
4	"	01 फरवरी किश्त (10%)	50,10,939.00	01.02.2024
5	"	01 मार्च किश्त (10%)	50,10,939.00	01.03.2024
6	"	01 अप्रैल किश्त (10%)	50,10,939.00	01.04.2024
7	"	01 मई किश्त (10%)	50,10,939.00	01.05.2024
8	"	01 जून किश्त (10%)	50,10,939.00	01.06.2024
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	"	01 अक्टूबर किश्त (10%)	50,10,939.00	01.10.2024
तृतीय वर्ष में देय धनराशियों का योग			5,01,09,393.00	
1	चतुर्थ वर्ष	01 नवम्बर किश्त (20%)	1,10,24,069.00	01.11.2024
2	"	01 दिसम्बर किश्त (10%)	55,12,033.00	01.12.2024

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 ए०डी०एम० (वि० सहायक अधिकारी)
 गाजियाबाद गाजियाबाद

जिला खनन अधिकारी
 क्षेत्र कार्यालय, गाजियाबाद।

3	..	01 जनवरी किश्त (10%)	55,12,033.00	01.01.2025
4	..	01 फरवरी किश्त (10%)	55,12,033.00	01.02.2025
5	..	01 मार्च किश्त (10%)	55,12,033.00	01.03.2025
6	..	01 अप्रैल किश्त (10%)	55,12,033.00	01.04.2025
7	..	01 मई किश्त (10%)	55,12,033.00	01.05.2025
8	..	01 जून किश्त (10%)	55,12,033.00	01.06.2025
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	..	01 अक्टूबर किश्त (10%)	55,12,033.00	01.10.2025
चतुर्थ वर्ष में देय धनराशियों का योग			5,51,20,333.00	
1	पंचम वर्ष	01 नवम्बर किश्त (20%)	1,21,26,471.00	01.11.2025
2	..	01 दिसम्बर किश्त (10%)	60,63,237.00	01.12.2025
3	..	01 जनवरी किश्त (10%)	60,63,237.00	01.01.2026
4	..	01 फरवरी किश्त (10%)	60,63,237.00	01.02.2026
5	..	01 मार्च किश्त (10%)	60,63,237.00	01.03.2026
6	..	01 अप्रैल किश्त (10%)	60,63,237.00	01.04.2026
7	..	01 मई किश्त (10%)	60,63,237.00	01.05.2026
8	..	01 जून किश्त (10%)	60,63,237.00	01.06.2026
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	..	01 अक्टूबर किश्त (10%)	60,63,237.00	01.10.2026
पंचम वर्ष में देय धनराशियों का योग			6,06,32,367.00	
प्रतिभूति छोड़कर पाँच वर्षों में देय धनराशियों का योग			25,28,28,807.00	

- स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।
- स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

भाग-3

सामान्य उपबन्ध

- नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

ॐ श्री गणेशाय नमः

१५
 ए०डी०एम० (वि०/संजलाधिकारी)
 गाजियाबाद गाजियाबाद

जिला खनन अधिकारी
 क्षेत्र कार्यालय, गाजियाबाद।

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेंगा/हटायेंगे:-
पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।
3. पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।
4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के दिनांक से पट्टाधारक तत्काल खनन संकियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संकियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।

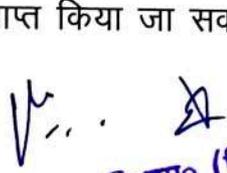
अनादि

ए०डी०एम० (वि०/रा०)
गाजियाबाद
जिलाधिकारी
गाजियाबाद

जिला खनन अधिकारी
द्वारा कार्यालय, गाजियाबाद।

2. पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार PTZ सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त PTZ सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
3. पट्टेदार प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
4. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2019 के अनुपालन में पट्टाधारक खदान के निवासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेंटर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त साफ्टवेयर में इन्टीग्रेट किया जायेगा। इन्टीग्रेटस में स्थित तौल मशीन में निम्न Features का होना आवश्यक है :-
 - (1) The Weight bridge devices should use the MQTT protocol to transit data.
 - (2) The Weight bridge devices should transit data over the internal to LOT inprasehase in cloud.
5. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
6. पट्टेदार द्वारा सुरक्षा मानकों के अनुसार खनन संक्रिया किया जायेगा।
7. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
8. नदी की जल धारा से सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
9. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
10. यदि पट्टेदार द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण-पत्र खनन योजना, लेटर आफ इंटेंट आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वार पट्टा समाप्त किया जा सकता है।

05/11/21



 ए0डी0एम0 (वि0/रा0), जिलाधिकारी

गाजियाबाद

जिला खनन अधिकारी

 क्षेत्र कार्यालय, गाजियाबाद।

11. खनन/परिवहन में जन धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
12. उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम 67 के अधीन भूमि को स्वामियों को बाकि प्रतिकर पाने का अधिकार होगा जो भूस्वामियों एवं पट्टेधारक के मध्य तय हो।
13. मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
14. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
15. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
16. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी०सी०एस० व जिला खनिज फाउण्डेशन (डी०एम०एफ०) नियमानुसार जमा किया जायेगा।
17. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
18. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
19. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
20. पट्टेदार नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम०एम०-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू० 2,000.00 की शास्ति का भागीदार होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
21. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
22. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।

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जिला खनन अधिकारी
कार्यालय, गाजियाबाद।

ए०डी०एम० (वि०/रा०)
गाजियाबाद जिलाधिकारी
गाजियाबाद

23. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
24. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
25. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, गाजियाबाद में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय में राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
26. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
27. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
28. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
29. स्वीकृत खनन पट्टा क्षेत्र के भीतर निजी भूमि होने की दशा में पट्टाधारक भूमि के स्वामी को नियम-67 के प्राविधानों के अनुसार प्रतिकर का भुगतान करेगा।
30. उ०प्र० उपखनिज (परिहार) नियमावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
31. स्थानीय स्थिति तथा परिवेश को ध्यान रखते हुये अन्य शर्तें जो जिलाधिकारी द्वारा उचित समझी जायेगी पट्टेदार को मान्य होगा।
32. सिंचाई विभाग के पत्र सं० 2899/है०व०ख० दिनांक 21.08.2017 एवं संशोधित अनापत्ति पत्र सं० 1804/है०व०ख० दिनांक 24.08.2020 में इंगित शर्तों के पालन हेतु पट्टेधारक बाध्य होगा।
33. वन विभाग के पत्र सं० 636/147 दिनांक 28.08.2017 में इंगित शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।
34. मा० सर्वोच्च न्यायालय के आदेश दिनांक 13.01.2020 के अनुपालन में खनन स्थल पर Anti-Smog Gun लगाया जाना अनिवार्य होगा।
35. कोविड-19 के सम्बंध में भारत सरकार व शासन द्वारा दिये गये दिशा निर्देश, शर्तों एवं मापदण्डों को अनिवार्य रूप से पालन करना होगा।

व-म/म

म

ए०डी०एम० (वि०/रा०)
गाजियाबाद

जिलाधिकारी
गाजियाबाद

जिला खनन अधिकारी
क्वैरी कार्यालय, गाजियाबाद।

स्टाम्प शुल्क :-

पाँच वर्षों में देय कुल पट्टा धनराशि रू0 25,28,28,807.00 (प्रथम वर्ष में देय कुल पट्टा धनराशि रू0 4,14,12,721.00 + द्वितीय वर्ष में देय कुल पट्टा धनराशि रू0 4,55,53,993.00 + तृतीय वर्ष में देय कुल पट्टा धनराशि रू0 5,01,09,393.00 + चतुर्थ वर्ष में देय कुल पट्टा धनराशि रू0 5,51,20,333.00 + पंचम वर्ष में देय कुल पट्टा धनराशि रू0 6,06,32,367.00) के मद में जमा

धनराशि पर देय स्टाम्प शुल्क की कुल धनराशि रू0-30,33,960.00 जरिये कुल ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP94105203936034T दिनांक-08.10.2021 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है। पट्टा शासक क्षेत्र में संचित

इसके साक्ष्य के रूप में उपस्थापन पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. SHAHID TIWARI S/o Deen Mohd Tyagi
2. HNO-00 Patti Sadakpur Loni Dehat
GZB UP 201102

जिलाधिकारी,
गाजियाबाद।

की उपस्थिति में जिलाधिकारी, गाजियाबाद द्वारा हस्ताक्षरित:-

1. राजेश S/o श्री लक्ष्मी नारायण
2. 72 ऊपर मोट लोनी (गाँव बाईं) (P)

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

एनडीएम (वि/रा०)
गाजियाबाद

जिला खनन अधिकारी
दफ्तर कार्यालय, गाजियाबाद।

जिलाधिकारी,
गाजियाबाद।

प्रेषित,

जिलाधिकारी महोदय,
गाजियाबाद।

पत्रांक:- 4052 / है0व0ख0 / खनन / अनापत्ति /

दिनांक: 19/10/2024

विषय:- जनपद गाजियाबाद हेतु Standard Operating Procedure (SOP) के अनुसार तैयार की गयी जिला सर्वेक्षण रिपोर्ट (डी0एस0आर0) के लिये अनापत्ति प्रदान किये जाने के सम्बन्ध में।

संदर्भ:- आपका पत्रांक-2077 / ख0अनु0-गाजि0 / 2024-25 / दिनांक 03.10.2024।

महोदय,

उपरोक्त विषयक आपके संदर्भित पत्र द्वारा जनपद गाजियाबाद हेतु Standard Operating Procedure (SOP) के अनुसार तैयार की गयी जिला सर्वेक्षण रिपोर्ट (डी0एस0आर0) के लिये इस खण्ड द्वारा अनापत्ति प्रदान किये जाने के सम्बन्ध में वांछना की गयी है, जिनका विवरण निम्नवत है।

क्र0 सं0	खनन क्षेत्र	गाटा संख्या	रुकबा
1	ग्राम पचायरा खण्ड-1, तहसील लोनी	8मि0, 9 मि0, 10मि0, 11मि0, 12मि0, 13मि0, 17मि0, 18, 19, 20मि0, 21मि0, 22मि0, 25मि0, 26मि0, 27मि0, 30मि0, 37मि0, 38मि, 39मि0, 40मि0, 41मि0, 53मि0, 54मि0, 55मि0, 56मि0, 57मि0, 237मि0, 238मि0, 239मि0, 240मि0	16.183 हे0
2	ग्राम पचायरा खण्ड-2, तहसील लोनी	303मि0, 313मि0, 290मि0, 301मि0, 303, 304मि0, 314 मि0, 297मि0, 298मि0, 302मि0, 311 मि0, 312 मि0, 313 मि0, 314 मि0	12.500 हे0
3	ग्राम नौरसपुर, तहसील लोनी	1	1.81 हे0
4	ग्राम बदरपुर, तहसील लोनी	282, 283, 284, 246, 247 से 252, 237 से 239, 234, 235, 236, 240 से 244, 194 से 209, 210 से 212, 182 से 187, 253 मि0, 245, 229, 228मि0, 213, 214मि0, 233 मि0, 230 मि0	7.28 हे0

उपरोक्त के सम्बन्ध में इस कार्यालय के सहायक अभियन्ता-पंचम, है0व0ख0 के पत्रांक सं0 670 / स0अ0पं0 / दिनांक -17.10.2024 द्वारा अवगत कराया गया कि विभाग में प्रचलित शासनादेश के सन्दर्भ में इस कार्यालय के जिलेदार पंचम, है0व0ख0 द्वारा दिनांक 15.10.2024 को स्थलीय पैमाइश की गयी, जिसमें उपरोक्त 4 प्रस्तावित खनन क्षेत्रों के समस्त गाटा सं0 तटबन्ध से 600 मी0 की परिधि से दूरी पर है। उपरोक्त खनन क्षेत्रों का जिला सर्वेक्षण रिपोर्ट (डी0एस0आर0) में Updation हेतु वांछित अनापत्ति प्रमाण की संस्तुति निम्नलिखित प्रतिबन्धों के साथ की जाती है।

1. शासनादेश संख्या 2160/11-18-11-98-254/97, दिनांक 15.06.1998 (छायाप्रति संलग्न) में निहित प्राविधान के बिन्दु संख्या-1 के अनुपालन में खनन पट्टा अलीपुर तटबंध से नदी की दिशा में 600 मीटर की दूरी तक किसी भी प्रकार का खनन कार्य करने की अनुमति न दी जाये।
2. सिंचाई विभाग उत्तर प्रदेश द्वारा यमुना नदी में निर्मित शैंक/अन्य संरचनाओं का प्रयोग खनन वाहनों के यातायात हेतु नहीं किया जाएगा।
3. अलीपुर तटबंध की सुरक्षा के दृष्टिगत तटबंध पर किसी भी प्रकार के भारी वाहनों का वाणिज्यिक आवागमन वर्जित है। तटबंध का उपयोग किए जाने की दशा में तटबंध की सड़क मरम्मत एवं पुर्नस्थापना की प्राक्कलित क्षतिपूर्ति धनराशि कार्यदायी संस्था द्वारा सिंचाई विभाग के पक्ष में प्रत्येक वर्ष खनन प्रारम्भ करने के पूर्व इस खण्ड को बैंक/ड्राफ्ट के माध्यम से SBI Account SGLO Executive Engineer, Head works division Agra canal Okhla New Delhi-110025 के पक्ष में जमा कराना होगा।

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4. पट्टा धारकों द्वारा सिंचाई विभाग की अलीपुर तटबंध की सड़क/अन्य निर्मित संरचनाओं को क्षति पहुंचाने पर उनके विरुद्ध उत्तरी भारत नहर एवं जल निकास अधिनियम की धारा-8 सन् 1873 के अन्तर्गत सुसंगत धाराओं में अग्रिम आवश्यक कार्यवाही की जाएगी।
5. खनन का कार्य करते समय आम जनमानस को यातायात में असुविधा न हो, इसका पूर्णता पालन करना होगा।
6. ठेकेदार द्वारा खनन के दौरान नदी की धारा को अवरुद्ध नहीं किया जाये।
7. बाढ़ काल में यमुना नदी के अन्तर्गत तटबंध की सुरक्षा के दृष्टिगत रखते हुये खनन कार्य अनुमन्य नहीं होगा।
8. माननीय उच्च न्यायालय, मा0 राष्ट्रीय हरित अभिकरण (एन0जी0टी0) एवं माननीय सर्वोच्च न्यायालय द्वारा समय-समय पर दिये गये के निर्देशों का अनुपालन सुनिश्चित किया जायेगा।
9. यह अनापत्ति वित्तीय वर्ष 2024-25 मे जनपद गाजियाबाद हेतु Standard Operating Procedure (SOP) के अनुसार तैयार की गयी जिला सर्वेक्षण रिपोर्ट (डी0एस0आर0) के क्रम में वैध है। उपरोक्त प्रतिबन्धों में से किसी भी प्रतिबन्ध के उल्लंघन किये जाने की स्थिति में यह अनापत्ति स्वतः निरस्त समझी जायेगी।

संलग्नक:- उपरोक्तानुसार।

अधिशारी अभियन्ता
18/10/2024
हैड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25

पत्रांक: / है0व0ख0 / खनन / अनापत्ति / तदिनांक:-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. अधीक्षण अभियन्ता, तृतीय मण्डल सिंचाई कार्य, आगरा।
2. सहायक अभियन्ता- पंचम, हैड वर्क्स खण्ड आगरा नहर, ओखला नई दिल्ली-25 को उनके पत्र सं0:-670 / स0अ0पंचम0 / दिनांक 17.10.2024 के क्रम में।

अधिशारी अभियन्ता
हैड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25

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State Level Environment Impact Assessment Authority, Uttar Pradesh

A-3

Directorate of Environment, U.P.

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To,

Shri Bani Singh,
Salasar Complex, 306 Shankar Vihar Colony,
Kuraishi Aligarh - 202001

Ref. No. 27...../Parya/SEAC/5793/2019

Date: 27 May, 2021

Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).

Dear Sir,

Please refer to your application/letters 26-08-2020, 09-09-2020, 09-12-2020, 25-03-2021, 01-04-2021, 13-04-2021 & 15-04-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-04-2021 and SEIAA in its meeting dated 21-05-2021

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 500/Parya/SEAC/5793/2019, dated 04/11/2020.
3. The public hearing was organized on 01/03/2021. Final EIA report submitted by the project proponent on 19/03/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/55952/2020		
2. File no. allotted by SEIAA, UP	5793		
2. ToR Vide Letter No.	500/Parya/SEAC/5793/2019, Dated: 04.11.2020 by SEIAA, U.P.		
3. Name of Proponent	M/s New Panther Security Guard Service Shri Bani Singh S/o Shri Raghunath Singh		
4. Full correspondence address of proponent and mobile no.	R/o- Salasar Complex, 306, Shankar Vihar Colony, Kuraishi, Aligarh - 202001		
5. Name of Project	"Sand/ Moram Mining"		
6. Name of River	Yamuna River		
7. Project location (Plot/Khasra/Gata No.)	Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi		
8. Name of Minor Mineral	River Bed Material (Sand/Moram)		
9. Schedule (as per EIA notification 2006)	1(a)I		
10. Category of Project	B(1)		
11. Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha		
12. Mineable Area (in Ha.)	8.512 Ha		
13. Project Status	State Govt. has given its consent vide letter no. 993/खनन/ई-निविदासहईनीलामी / 2020, दिनांक- 23/06/2020 for the exploitation of Sand/Morrum for a period of five years.		
14. Zero level mRL	205 mRL		
15. Max. & Min mRL within lease area	Highest: 208 mRL & Lowest: 207 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
		28°47'39.12"N	77°12'19.04"E



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	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
	Workable Area		
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
	C	28°47'39.12"N	77°12'19.04"E
	D'	28°47'39.39"N	77°12'14.95"E
	C'	28°47'43.86"N	77°12'15.30"E
	B'	28°47'52.33"N	77°12'18.05"E
	A'	28°48'0.94"N	77°12'18.99"E
	Non- Workable Area		
	A'	28°48'0.94"N	77°12'18.99"E
	B'	28°47'52.33"N	77°12'18.05"E
	C'	28°47'43.86"N	77°12'15.30"E
	D'	28°47'39.39"N	77°12'14.95"E
	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
17. Total Geological Reserves	4,11,544 m ³		
18. Total Mineable Reserves	1,77,736.8m ³ per annum		
20. Proposed Production/year	2,50,240 m ³		
21. Sanctioned Period of Mine lease	Five years		
22. Production of mine/day	683.60 m ³ /day		
23. Method of Mining	Opencast semi-mechanized		
24. No. of Working days	260 Days		
25. Working hours/day	8 -10 hours/day		
26. No. Of Workers	59 Manpower		
27. No. of vehicles movement/day	34 Units (Assumed Loading Capacity: 20 m ³ /Unit)		
28. Type of Land	State Government Land		
29. Ultimate Depth of Mining	2.40 m		
30. Nearest metalled road from site	Panchayara – Mavikala Road is 750 m. East		
31. Water Requirement	Source	Purpose	Avg.Demand /Day(in KLD)
	Portable Tanker	Drinking @15 lpcd/worker	59 workers x 15 lpcd = 885 Lit/day
		Land reclamation/plantation @2.5 Lit/Tree	625 Trees x 2.5 l/day = 1562.5 Lit/day
		Dust suppression @1 Lit/Sq.m (twice in a day)	Haul Road Area = (750 m Length x 7 m Width = 4305 m ²) x 1 l/Sq.m = 4305 Lit/day x 2 = 8610 Lit/day
Total	11.057 KLD (11.0 KLD)		
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021		
33. Any litigation pending against the project or hand in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Ghaziabad. Letter No. 1112, खननलिपिक /2020 दिनांक -07-08-2020		
35. Details of Mining Lease Area in	Sanctioned Lease Area	12.512 Ha	



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Approved Mining Plan	Workable Area of the lease	8.512 Ha
	Area under, SSMMG 2016	0.2190 Ha
	Area under Safety Zone	1.2449 Ha
	Area under Active Water Channel	2.535 Ha
36. Details of Lease Area in approved DSR	Approved DSR, Ghaziabad : Page No-54, Table No-15, Sr. No-2	
37. Total Cost of Project	Rs. 116.45 Lakhs	
38. Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)	
39. Proposed EMP Cost	Rs. 21.57 Lakhs	
40. Length and breadth of Haul Road	Haulage Road Length 750 m & Haulage Road Width 7 m	
41. No. of Trees to be Planted	625 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 13-04-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 21-05-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,50,240 m³/annum is proposed lease area 12.512 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures



- taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
 19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
 24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.



39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site PIT photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the



bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. During the school opening and closing time vehicle movement will be restricted.
64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically be cancelled.



Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5793/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

HYDRO-GEOLOGICAL REPORT

of

Sand/Morrum Mining from Yamuna Riverbed

At

*Gata No.303mi ,313mi, 290mi, 301mi, 303,
304mi,314mi,297mi,298mi, 302mi, 311mi, 312mi,
313mi&314mi Khand No.-02,
Village-Panchayara, Tehsil-Loni, Ghaziabad, U.P.,*



For

M/s New Panther Security Guard Service

1-Introduction

Ground water is a precious and the most widely distributed resource of the earth and unlike any other mineral resource, it gets its annual replenishment from the meteoric precipitation. The world's total water resources are estimated at 1.37×10^8 million ha-m. Of these global water resources about 97.2% is salt water mainly in oceans, and only 2.8% is available as fresh water at any time on the planet earth. Out of this 2.8%, about 2.2% is available as surface water and 0.6% as ground water.

Even out of this 2.2% of surface water, 2.15% is fresh water in glaciers and icecaps and only of the order of 0.01% (1.36×10^4 M ha-m) is available in lakes and reservoirs, and 0.0001% in streams; the remaining being in other forms -0.001% as water vapour in atmosphere, and 0.002% as soil moisture in the top 0.6 m. Out of 0.6% of stored ground water, only about 0.3% (41.1×10^4 M ha-m) can be economically extracted with the present drilling technology, the remaining being unavailable as it is situated below a depth of 800 m.

Thus, ground water is the largest source of fresh water on the planet excluding the polar icecaps and glaciers. The amount of ground water within 800 m from the ground surface is over 30 times the amount in all fresh water lakes and reservoirs, and about 3000 times the amount in stream channels, at any one time.

At present nearly one fifth of all the water used in the world is obtained from ground water resources. Agriculture is the greatest user of water accounting for 80% of all consumption. It takes, roughly speaking, 1000 tons of water to grow one ton of grain and 2000 tons to grow one ton of rice. Animal husbandry and fisheries all require abundant water. Some 15% of world's crop land is irrigated. The present irrigated area in India is 60 million hectares (M ha) of which about 40% is from ground water. Surface water and ground water may be viewed as two different forms of occurrence of the same total water resources. Tubewell schemes may be integrated with the canal irrigation schemes (composite irrigation) by suitably spacing them along a line in between the distributary and the drainage line and so designing that the subsoil water level is kept steady at a desired level.

HYDRO-GEOLOGICAL REPORT

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The tubewells intercept the canal seepage and serve as an anti-water logging measure and enable the benefit of irrigation facilities to be spread to wider areas. Supplemental ground water irrigation is proposed to be introduced in the command areas of a number of major irrigation systems like the Yamuna canal, the Cauvery and the Krishna deltas to enable intensive agricultural development.

2-Location

District Ghaziabad is situated in the middle of Ganga-Yamuna doab and spreads over 1966 sq Km. It is bounded by longitude 77° 12' 78° 13' latitude 28° 26' 28° 2.0 RAINFALL & CLIMATE 54' and is underlain by Quaternary sediments. The district is administratively divided into 4 tehsil and is further divided into 8 development blocks. Ghaziabad is drained by river Yamuna and Ganga and their tributaries namely Hindon and Kali, Minor distributaries of Kali Nadi being Hawa drain Chhoiya Nala and Chhoiya Nadi. The irrigation in major part of the district is by means of minor irrigation structures such as tubewells capacity wells and surface irrigation system i.e. canals. Upper Ganga canal and its tributaries irrigate western part of the district and Anup Shalon branch of upper Ganga Canal irrigate eastern part of the district. Hapur and Loni block are practically devoid of surface irrigation.

Geographical Area (Sq. Km.)	488 km ²
Number of Tehsil/Block	Tehsil 4 / Block 8
Number of Panchayat/Villages	Panchayat 73 / Vill. 580
Population	3,343,334

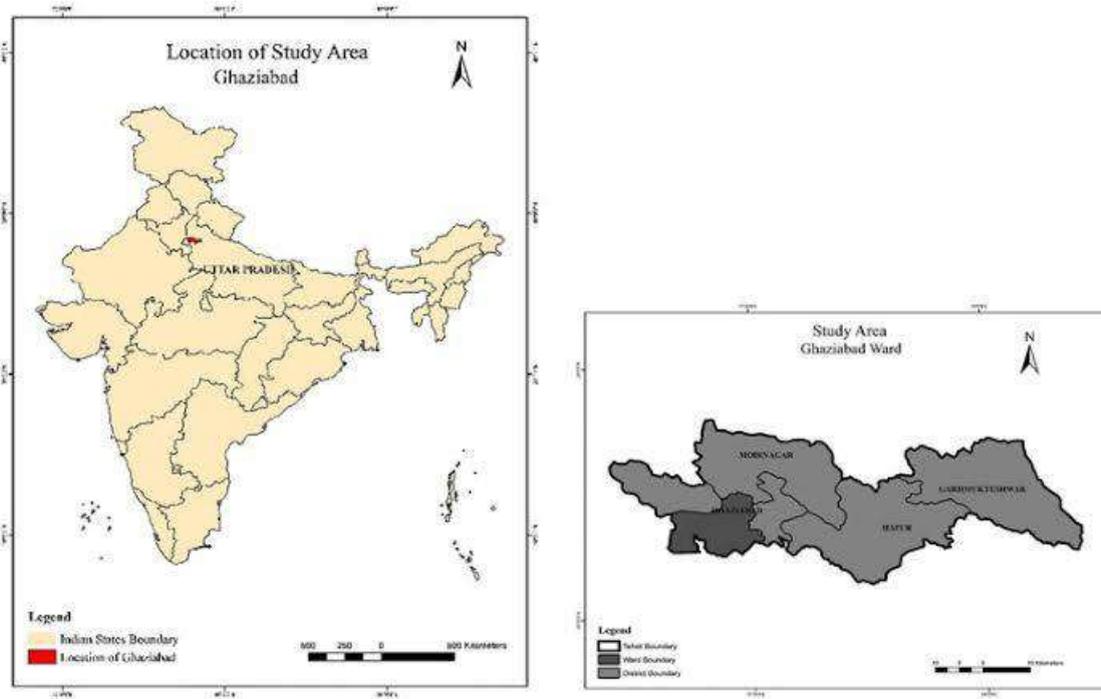


Figure-1. Map of district Ghaziabad

3- Project site

The mining site is located at Gata No.303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.-02, Village-Panchayara, Tehsil-Loni, Ghaziabad, U.P., on river Yamuna River Bed.

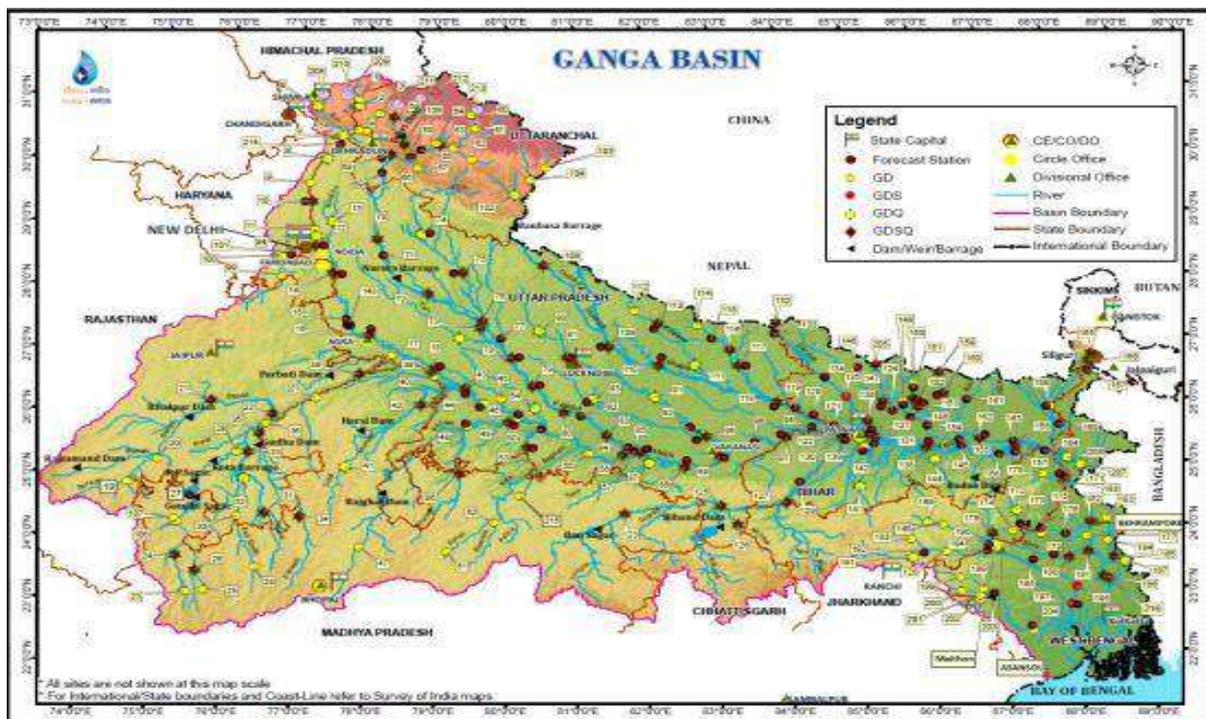
Figure-2 Project Site showing Total area & Workable Area



4-Physiographic divisions

The Ghaziabad district in Uttar Pradesh, India, is situated within the Ganga-Yamuna Doab, meaning it lies between the Ganges and Yamuna rivers, presenting a mostly flat plain topography with the Hindon river flowing through it, dividing the area into "Cis Hindon" (east of Hindon) and "Trans Hindon" (west of Hindon) regions; the land is primarily composed of alluvial deposits and can be further categorized into older alluvial plains, older floodplains, and active floodplains depending on proximity to the river bank.

Figure -3. Map of Ganga Basin



5-Climate and Rainfall

The rainfall in the area is mainly due to southwest monsoon and nearly 80 to 85% of the annual rains occurs between July and September. Remaining 15% to 20% rain is distributed unevenly, some times rain also occurs between January and March. The normal Annual rainfall of the district has been reported to be 731 mm based on data from 1901 to 1970.

There is a large variation in rainfall in space and time. The district is endowed with typical climate with extremes in summer as in winters. The mercury shoots up to 40°C or even more during peak summer and dips to less than 5°C during the month of January. Winter spans from mid of November to mid of February. Summer months are April to middle of June which ends with onset of monsoon.

6-Topography

The topography of Ghaziabad district in Uttar Pradesh, India is primarily a flat plain, situated within the Ganga-Yamuna Doab, characterized by the presence of older alluvial plains, older flood plains, and active flood plains, with the Hindon River being a major drainage feature, and the Yamuna River forming its western boundary, marking a distinct border with Delhi; the land is generally flat with slight variations in elevation due to the river systems and their associated floodplains. Average elevation of district is 216m with range of 198-243m for minimum to maximum.

Figure-4 Elevation map of Ghaziabad district

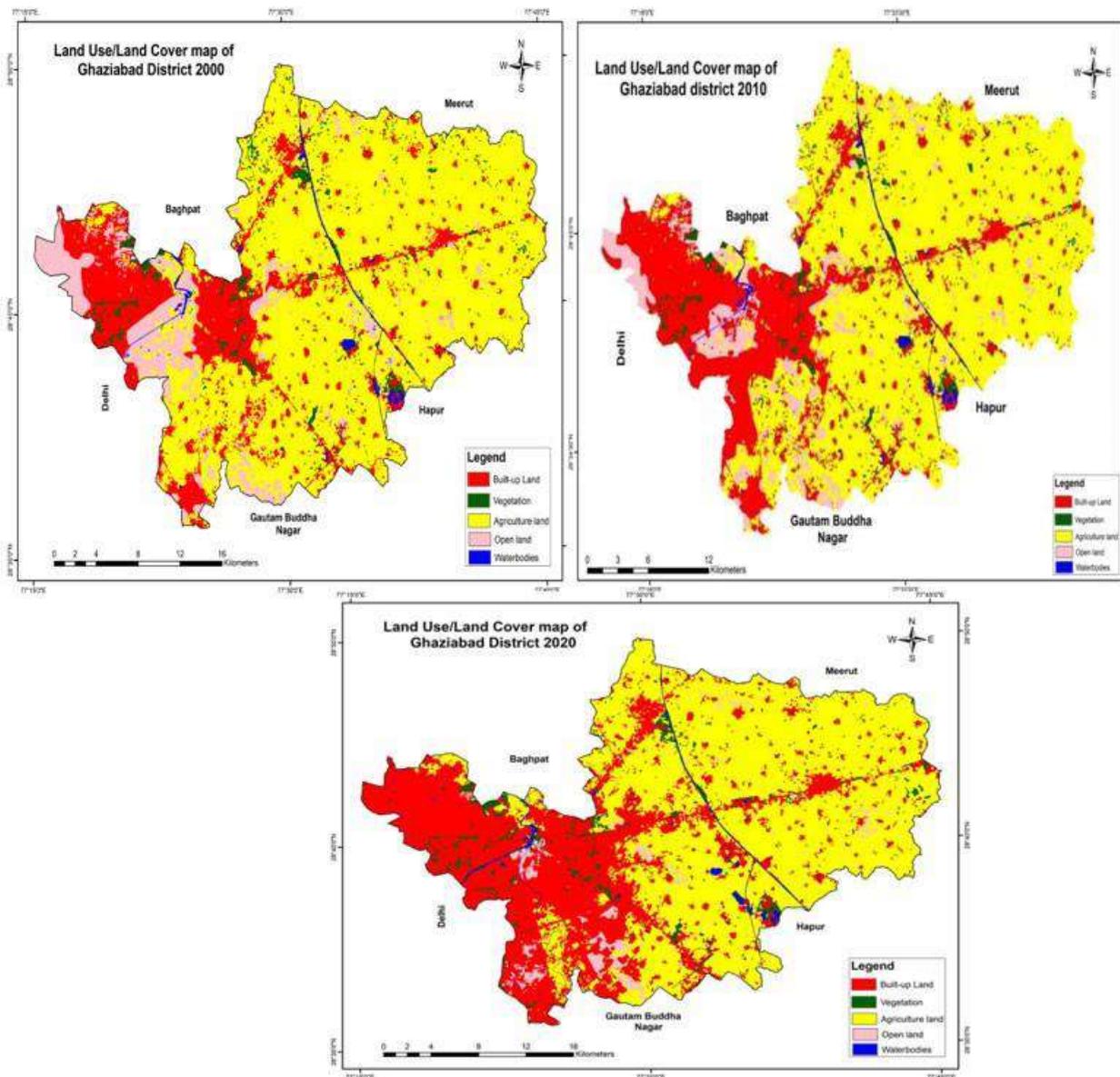


7-Geomorphology

The entire district of Ghaziabad forms the part of Ganga-Yamuna doab, eastern boundary is marked by Ganga river and the river Yamuna defines the western boundaries. The area represents almost a monotonous flat plain dissected by drainage of different order. Ghaziabad town is situated almost in the old flood plain of river Hindon. Morphologically, the area can be divided into 3 morpho units viz a viz (i) older Alluvial Plain (ii) Older Flood Plain and (iii) Active Flood Plain. The banks of rivers are steep and ravinous. The older alluvium occupies the entire upland and interfluvial area occurring between major drainage ways i.e. Yamuna and Hindon and Hindon and Ganga.

8-Land use / land cover

The predominant land use is agriculture, occupying the largest area, with built-up areas concentrated mostly in the western part of the district, constituting the second highest land use category; open land makes up a smaller portion, while water bodies represent a very small percentage of the total land area; overall, agriculture and built-up areas take up the majority of the land in Ghaziabad district. The LULC map shows the change in LULC pattern from 2000-2020.



Source: Prepared by Authors based on USGS, 2020

Figure-5 LULC map shows the change in LULC pattern from 2000-2020.

9-Soil

The development of soils in the district can be ascertained to different erosional and depositional agencies. Different morphological units have been bestowed with different types of soils. The soil range from pure sand to stiff clays, with combinations of these two extreme litho units. The pure sand is called Bhur. Clay is called Matiyar. When the sand is mixed with clay in equal proportion the soil may be termed as Dumat or loam a good agricultural soil.

10-Hydrogeology

Regionally the eastern half of the district forms part of Ganga alluvial plain where as its western part in close proximity of Hindon and Yamuna rivers represents marginal alluvial plain. Tectonically the alluvial plain of Ganga basin represents a structural trough (Fore deep) or down wrap of earth crust. The Original of which is correlated to plate tectonic and Himalayan uplift. The area is underlain by quaternary sediments, there thickness increase from west to east and also towards north east. As per available subsurface alluvium in the district varies from 115 m to 450 m. In Hindon Yamuna doab, the thickness of quaternary sediments including alluvial deposit varies from 300 m the north to 115 m in the central part of the Western side of Hindon river. On the basis of exploratory drilling carried out in the area Annexure-I three tier aquifer system has been identified down to a depth of 450 mbgl. The first aquifer system extends down to a depth of 125 mbgl and extends down to 200 mbgl in north part of the district. Thickness of aquifer decreases in the western part of the district and depth of bedrock is shallow. The aquifer material is medium to coarse grained sand exception being Trans Hindon area. The yield varies between 1000 and 2500 lpm. Transmissivity ranges from 300-2000 m²/day. The quality of formation water is good in the eastern part of the district and deteriorates in the western part of the district in trans Hindon area. Second aquifer system exists in the depth ranges of 170- 350 mbgl. The aquifer medium is medicine to fine grained sand with occasional coarse grained sand. The quality of formation water is good. The tubewells are yielding 1000-2000 lpm at a considerably high drawdown. The third aquifer system occurs below 350m and continues down to depth explored of 450 m. Since no tubewell has been constructed in this aquifer group, therefore aquifer parameters are not known. As per electrical log the quality of formation water seems to be good.

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11-Ground Water Resources Assessment

Groundwater resource assessment of the Loni Block has been estimated by Central Ground Water Board and Govt. of Uttar Pradesh for the year (2023-24).The details are given below:

Annual Extractable Ground water Resources (ham)	7,113.88
Ground water Extraction for all uses (ham)	9,813.99
Ground Water Recharge (ham)	7,904.31
Irrigation	8,493.60
Domestic	88.27
Industry	1,232.12
Total	9,813.99
Natural Discharges (ham)	790.43
Stage of Extraction	137.96

Groundwater resource assessment of the Loni block

According to Block wise Ground Water Resources Assessment 2023-24 done by CGWA Loni Block falls under Over Exploited.

12. Hydrogeological controls of ground water

The groundwater availability is controlled by hydro-geological situation characterized by occurrence of alluvial formation. The hydro- geological set-up & the following distinct physiographic units influence the controls of ground water occurrence.

(I) Isolated & nearly closed alluvial basin.

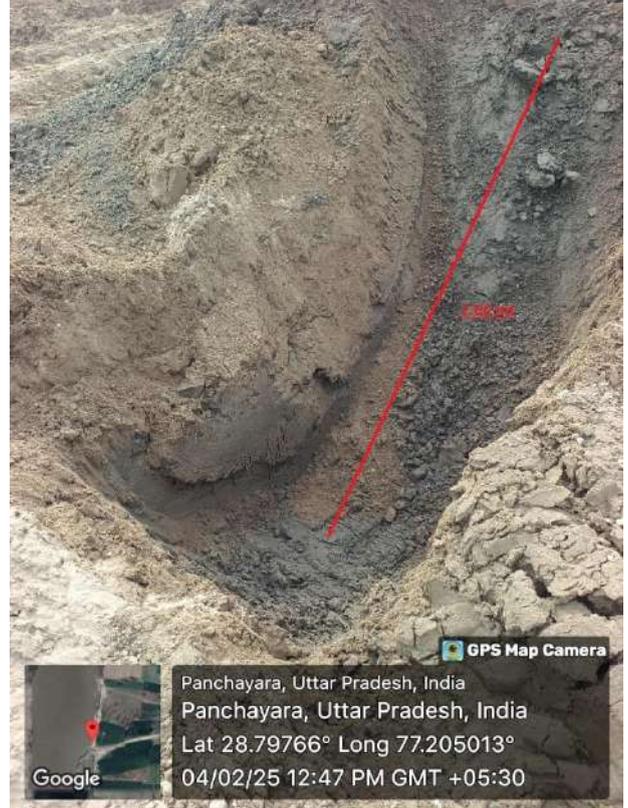
(II) Newer flood plain deposits.

13- Analysis of percolation of water

The mining site is locate at Gata No.303mi ,313mi, 290mi, 301mi, 303, 304mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi &314mi, Khand No.-02, Village-Panchayara, Tehsil-Loni, Ghaziabad, U.P. on river Yamuna River Bed and ultimate mining depth is 2.40mt. Max. & Min. elevation is 208mRL & 207mRL with zero level of 205mRL. Many small pits were dugged in the mining area more than mining depth to check percolation of water from

HYDRO-GEOLOGICAL REPORT

ground and there no percolation of water occur, hence mining will not disturb the water level of that area. The photographs of pits shown in fig.



Pankaj
PANKAJ PANDE
(GEOLOGIST)



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Analyzing for an Assured Future

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Surface Water	SW-270125-010	31/01/2025

Issued To: **Shri Bani Singh**
Project Site- Village- Panchayara, Tehsil-Loni, District-Ghaziabad, U.P. Lease Area: 12.512 Ha.

SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 26/01/2025
Sample Quantity	: 2.0 Lt.
Analysis Duration	: 27/01/2025 to 31/01/2025
Sample Description	: Surface Water

TEST RESULTS

S. No.	Parameter	Test Method	Results	Unit
1.	pH value	IS-3025(Part-11)	7.50	-
2.	Chemical Oxygen Demand (as O ₂)	IS:3025(Part-58)	23.0	mg/l
3.	Dissolve Oxygen	IS: 3025 (Part - 38)	6.5	mg/l
4.	Biological Oxygen Demand (as O ₂) 3 days at 27 °C	IS:3025(Part-44)	4.0	mg/l
5.	Total Suspended Solid (TSS)	IS:3025(Part-17)	7.2	mg/l

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Gautam Budh Nagar - 201 301 (U.P.)

Branch Office :

HARIDWAR | DEHRADUN | PUNE

E-mail : noida.laboratory@gmail.com | Website : www.noidalabs.com



Photographs of Water Collection from yamuna river



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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-270125-011	31/01/2025

Issued To: **Shri Bani Singh**

Project Site- Village- Panchayara, Tehsil-Loni, District-Ghaziabad, U.P. Lease Area: 12.512 Ha.

SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 26/01/2025
Sample Quantity	: 2.0 Lt.
Analysis Duration	: 27/01/2025 to 31/01/2025
Sample Description	: Ground Water 1 (Hand Pump)

RESULTS

Essential test as per IS:10500-2012/ RA 2023

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.16	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	389.2	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	176.50	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	98.16	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.220	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	14.88	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	821.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	364.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	125.12	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012/ RA 2023
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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Future

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-270125-012	31/01/2025

Issued To: **Shri Bani Singh**
Project Site- Village- Panchayara, Tehsil-Loni, District-Ghaziabad, U.P. Lease Area: 12.512 Ha.

SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 26/01/2025
Sample Quantity	: 2.0 Lt.
Analysis Duration	: 27/01/2025 to 31/01/2025
Sample Description	: Ground Water 2 (Hand Pump)

RESULTS

Essential test as per IS:10500-2012/ RA 2023

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.38	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	360.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	154.20	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	96.40	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.218	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	12.60	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	854.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	380.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	121.0	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012/ RA 2023
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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E-mail : noida.laboratory@gmail.com | Website : www.noidalabs.com



Photographs of Water Collection from Hand Pump

कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, गाजियाबाद

पत्रांक :

/14-1 दिनांक, गाजियाबाद 21 अक्टूबर, 2024

सेवा में,

जिलाधिकारी,
गाजियाबाद।

विषय: जनपद गाजियाबाद हेतु Standard Operating Procedure (SOP) जांच के अनुसार तैयार की गयी जिला सर्वेक्षण क्षेत्रिय वन अधिकारी रिपोर्ट के अनुसार (डी0एस0आर0) वन अनापत्ति प्रदान किये जाने के सम्बन्ध में।

सन्दर्भ: आपका पत्रांक-2076/ख0अनु0 गाजि0/2024-25 दिनांक 03.10.2024,

महोदय,

उपरोक्त संदर्भित पत्र के साथ दिनांक-03.10.2024 को राजस्व, खनिज, वन, प्रदूषण एवं सिंचाई विभाग के कर्मचारियों द्वारा हस्ताक्षरित संयुक्त सर्वेक्षण आख्या व मानचित्र संलग्न किया गया है। जिसमें उल्लिखित है कि ग्राम पचायरा (खण्ड-1) आराजी गाटा सख्या 8 मि0, 9 मि0, 10 मि0, 11 मि0, 12 मि0, 13 मि0, 17 मि0, 18, 19, 20 मि0, 21 मि0, 22 मि0, 25 मि0, 26 मि0, 27 मि0, 30 मि0, 37 मि0, 38 मि0, 39 मि0, 40 मि0, 41 मि0, 53 मि0, 54 मि0, 55 मि0, 56 मि0, 57 मि0, 237 मि0, 238 मि0, 239 मि0, 240 मि0, 16.183 हे0 व पचायरा (खण्ड-2) आराजी गाटा सख्या 290 मि0, 297 मि0, 298 मि0, 301 मि0, 302 मि0, 303, 303 मि0, 304 मि0, 311 मि0, 312 मि0, 313 मि0, 314 मि0, 12.500 हे0 व ग्राम नौरसपुर, के आराजी गाटा सख्या 1 व 1.81 हे0 बदरपुर (खण्ड-2) के आराजी गाटा सख्या 282, 283, 284, 246, 247 से 252, 237 से 239, 234, 235, 236, 240 से 244, 194 से 209, 210 से 212, 182 से 187, 253 मि0, 245, 229, 228 मि0, 213, 214 मि0, 233 मि0, 230 मि0, क्षेत्र धारा 20 में अधिसूचित आरक्षित वन नहीं है, पत्रांक-465 सख्या दिनांक-16.10.2024 वन क्षेत्राधिकारी, गाजियाबाद की निरीक्षण रिपोर्ट में अंकित किया गया है कि अहमदनगर नवादा आरक्षित वन ब्लाक से ग्राम पचायरा खण्ड-1 व 2, ग्राम नौरसपुर तथा बदरपुर खण्ड-2 क्रमशः 17 कि0मी0 दूर आरक्षित वन ब्लॉक व 7 कि0मी0 की दूरी संरक्षित वन क्षेत्र पर हैं। खनन कार्य से वनावरण/वृक्षारोपण पर कोई प्रतिकूल प्रभाव पड़ने की सम्भावना न होने के कारण वन अनुभाग-2 उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या-728 (3)/14-2-2008-65/2004-टी0सी0-3, दिनांक 20.02.2008 एव 1483 (3)/14-2-08-65/2004-टी0सी0-3 दिनांक 04.06.2008 में दी गयी व्यवस्था के अनुरूप इस कार्यालय के संदर्भित पत्र में संशोधन करते हुये उक्त क्षेत्रों पर बालू खनन हेतु निम्नलिखित शर्तों के साथ अनापत्ति प्रमाण पत्र निर्गत किया जाता है। तथा प्रश्नगत क्षेत्र धारा 20 में अधिसूचित आरक्षित वन से 100 मीटर परिधि के बाहर है। इसके अतिरिक्त यह भी उल्लिखित है कि प्रश्नगत क्षेत्र में कोई पेड़ पौधा मौजूद नहीं है तथा खनन कार्य किये जाने से पर्यावरण वृक्षारोपण पर उसका प्रतिकूल प्रभाव पड़ने की सम्भावना नहीं है। इसके अतिरिक्त पट्टेधारक आवेदक को निम्नलिखित शर्तों प्रतिबन्धों का अनुपालन कराना अनिवार्य होगा:-

1449/ST
Adm-F
SDM LONI
R/R
Adm-F
G2B
23/10/24

1. खनन सक्रिय प्रारम्भ करने से पूर्व प्रश्नगत खनन क्षेत्र का वन विभाग, राजस्व विभाग एवं खनिज विभाग की उपस्थिति में पीलर द्वारा सीमांकन कर, पीलरों की जी0पी0एस0 रीडिंग वन विभाग को उपलब्ध कराया जायेगा। उल्लेखनीय है कि यदि पाया गया कि पट्टेधारक अपने लीज क्षेत्र से हटकर वन क्षेत्र (धारा 20 में विज्ञापित) में अथवा वन क्षेत्र से 100 मीटर की परिधि में खनन कार्य किया जा रहा है तो यह अनापत्ति प्रमाण पत्र स्वतः निरस्त हो जायेगी।

2. भारतीय वन अधिनियम 1927, वन संरक्षण अधिनियम 1980, वन्य जीव संरक्षण अधिनियम 1972 तथा संशोधित 1991 एवं 2002 के सभी नियमों व प्राविधानों का पालन किया जायेगा।

3. शासनादेश संख्या 304/18-11-98-29/98 दिनांक-19.01.1998 के पैरा-1 व 2 तथा सहपठित शासनादेश संख्या-1225/10-11-98-87/98 दिनांक-21.04.1998 एवं 1954/18-11-98-29/98 दिनांक 23.04.1998 का उल्लंघन नहीं किया जायेगा।

10. सर्वोच्च न्यायालय के आदेश दिनांक 12.12.1996 का उल्लंघन नहीं किया जायेगा।

5. वन्य जीव संरक्षण अधिनियम 1972 यथा संशोधित 1991 एवं 2002 के सभी नियमों व प्राविधानों का पालन किया जायेगा।

6. परिवहन हेतु वन क्षेत्र/वन मार्ग का प्रयोग बिल्कुल नहीं किया जायेगा, मानचित्र में प्रदर्शित अभिवहन मार्ग से अन्य किसी भिन्न मार्ग से खनिज का अभिवहन किये जाने के सम्बन्ध में अधोहस्ताक्षरी को अवगत कराया जायेगा, ताकि सक्षम स्तर से अनुमति जारी करने की कार्यवाही किया जा सके। यदि अधोहस्ताक्षरी को बिना अवगत कराये मानचित्र में प्रदर्शित अभिवहन मार्ग से अन्य, किसी भिन्न मार्ग का प्रयोग किया जाता है तो अनापत्ति प्रमाण पत्र स्वतः निरस्त माना जायेगा।

7. वन अपराध होने की दशा में खनन एवं परिवहन कार्य रोक देने का अधिकार वन विभाग को होगा।

8. वन अधिनियम में किसी भी प्रकार का संशोधन कालांतर होने पर उल्लिखित शर्तों में संशोधन करने अथवा समाप्त करने का अधिकार वन विभाग को होगा।

9. अनुज्ञा पत्र/पट्टा की अवधि समाप्त होते समय नवीनीकरण के पहले वन विभाग से पुनः अनापत्ति प्रमाण पत्र लेना आवश्यक होगा।

10. वन विभाग के अधिकारियों/कर्मचारियों द्वारा किसी भी समय खनन क्षेत्र/पट्टा क्षेत्र का मौका मुआयना व फील्ड जांच किये जाने का अधिकार होगा, जिसमें पट्टा धारक द्वारा पूर्ण सहयोग किया जायेगा तथा समस्त वांछित अभिलेख उपलब्ध कराये जायेंगे।

11. यह अनापत्ति प्रमाण-पत्र केवल उसी क्षेत्र के लिए मान्य होगा जिसके द्वारा आवेदन पत्र दिया गया और परिवहन अनुज्ञा पत्र उसी क्षेत्रफल व सीमा क्षेत्र के लिए निर्गत किया गया है। इससे इतर किये गये खनन को अवैध खनन की श्रेणी में माना जायेगा।

12. स्वीकृत खनन पट्टा क्षेत्र में खनन कार्य करते हुए स्थल पर मौजूद वृक्षों को यथावत रहने दिया जायेगा तथा वृक्षों का पातन नहीं किया जायेगा।

13. खनन स्थल के आस-पास स्थित वृक्षों एवं वन्य जीवों को हानि नहीं पहुँचायी जायेगी।

14. शासनादेश संख्या-1483 (3)/14-2-08-65/2004-टी०सी०-3, दिनांक-04.06.14 2008 के अनुसार निम्नलिखित शर्त का भी अनुपालन किया जाना अनिवार्य होगा-

खनन पट्टा प्राप्तकर्ता द्वारा जितने क्षेत्रफल में खनन किया जा रहा है, उतने क्षेत्रफल में अथवा न्यूनतम एक एकड़ क्षेत्र में स्थानीय प्रजाति के दौ सौ फलदार एवं छायादार वृक्षों का रोपण सिंचाई एवं फेन्सिंग के साथ अपने निजी स्रोतों से करेंगे। एक एकड़ या उससे अधिक क्षेत्रफल के खनन पट्टों की अनापत्ति के मामले में प्रति एकड़ 200 वृक्ष उपरोक्तानुसार लगाया जाना होगा। एक एकड़ से अधिक होने पर प्रति एकड़ के हिसाब से अतिरिक्त 200 वृक्ष लगाने होंगे, जो पूर्णांक में होगा। पट्टाधारक द्वारा कराये गये वृक्षरोपण की सूचना सम्बन्धित क्षेत्रीय वन अधिकारी को उपलब्ध कराया जायेगा। वन विभाग के अधिकारियों द्वारा उक्त वृक्षरोपण की जांच की जा सकती है तथा पट्टाधारक द्वारा ऐसी जांच में पूर्ण सहयोग दिया जायेगा, वृक्षरोपण हेतु भूमि उपलब्ध न होने की दशा में वन विभाग की निर्धारित दरों पर पौधरोपण हेतु धनराशि वन विभाग को उपलब्ध करायी जायेगी।

15. उपरोक्त उल्लिखित शर्तों में यदि किसी भी शर्त तथा भारत सरकार /राज्य सरकार द्वारा जारी किसी भी निर्देशों का उल्लंघन यदि पट्टाधारक द्वारा किया जाता है, तो अनापत्ति प्रमाण पत्र निरस्त कर दी जायेगी।

भवदीय

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग गाजियाबाद

क्रांक : 1473 / 14-1 दिनांकित,

(3) 1173

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
2. वन संरक्षक/क्षेत्रीय निदेशक, सामाजिक वानिकी, मेरठ वृत्त, मेरठ।
- ✓ 3. अपर जिलाधिकारी प्रशासन, गाजियाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. खनन अधिकारी, गाजियाबाद।
5. वन क्षेत्राधिकारी, गाजियाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग, गाजियाबाद

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BRANCH, NEW DELHI**

OA No. 1003/2024

In the matter of:

Mr. Ashok Kumar & Anr.

Applicant(s)

Vs.

State of U.P.

Respondent

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Sr. No.	Particular's	Page No.
1.	Report On Mining Activity at Village- Panchayara, Tehsil-Loni, District-Ghaziabad (Uttar Pradesh) in compliance to Hon'ble NGT order dated 04.11.2024 in O.A No. 1003/2024.	
2.	Annexure - I A copy of Hon'ble NGT order dated 04.11.2024 in OA No 1003/2024.	
3.	Annexure - II A copy of letter dated 27.05.2021 issued by State Level Environment Impact Assessment Authority, U.P to Directorate of Environment, U.P.	
4.	Annexure - III A copy of letter dated 29.09.2021 issued by State Level Environment Impact Assessment Authority, U.P to Directorate of Environment, U.P.	
5.	Annexure - IV A copy of Indian Non-Judicial E-Stamp Paper issued by Government of Uttar Pradesh.	
6.	Annexure - V A copy of Consolidated Consent to Operate and Authorisation dated 07.01.2023 issued by UPPCB	
7.	Annexure - VI A copy of letter dated 02.03.2019 issued by Office of District Magistrate, Ghaziabad to District Information Science Officer, Ghaziabad.	
8.	Annexure - VII A copy of letter dated 09.05.2024 issued by Office of District Magistrate, (Mining Section), Ghaziabad to New Panther Security Guard Services, Aligarh.	

Rajkumar

**Filed by Adv. Rajkumar
(On behalf on Central Pollution Control Board)**

**Place: Delhi
Dated: 04.12.2024**

**REPORT ON MINING ACTIVITY AT VILLAGE- PANCHAYARA,
TEHSIL-LONI, DISTRICT-GHAZIABAD (UTTAR PRADESH)**

IN THE MATTER OF HON'BLE NGT (PB)

Mr. Ashok Kumar & Anr. Vs State of UP

in

(Original Application No. 1003/2024)

1. Background:

Hon'ble NGT, Principal Bench, New Delhi vide order 04.11.2024 in the matter of Mr. Ashok Kumar & Anr. Vs State of UP in Original Application No. 1003/2024 directed for constitution of a Joint Committee comprising District Magistrate Ghaziabad, Divisional Forest Officer, Ghaziabad, Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB'), and, Central Pollution Control Board (hereinafter referred to as 'CPCB') and to submit a factual report in the matter.

Relevant para of the Hon'ble NGT order is as below: -

"3. Looking to the allegation made in the original application, we are prima facie of the view that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Scheduled-I of NGT Act, 2010, but, before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a Joint Committee comprising District Magistrate Ghaziabad; Divisional Forest Officer, Ghaziabad; Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB'); and, Central Pollution Control Board (hereinafter referred to as 'CPCB')

4. CPCB shall be nodal agency for coordination and compliance.

5. Above committee shall collect relevant information after visiting the site and submit factual report within one month.

6. List this matter on 05.12.2024."

Copy of the referred order of Hon'ble NGT is enclosed at Annexure No 1.

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2. In compliance of said order, following officials were nominated from the concern Department:

- Sh. Saurabh Bhatt, ADM(F&R), Ghaziabad
- Sh. Gaurav Gehlot, Scientist 'C', CPCB, Delhi
- Ms.NimiKuchiya, FRO, Divisional Forest Office, Ghaziabad
- Sh. Anshul Sharma, AEE, UPPCB, RO, Ghaziabad

The joint committee carried out the site visit on 30.11.2024 by. During visit, following officials/persons were also present:

- Sh. SaurabhChaturvedi, Mining Officer, Ghaziabad
- Sh. Arvind Kumar, Scientist 'B', CPCB, Delhi
- Sh. Sanjay Kumar, Dy. RO, Divisional Forest Office, Ghaziabad
- Sh. Praveen Gaud, Representative of the project proponent

4. General observation during the site visit of leased mining area at Village-Panchayara, Loni, Ghaziabad:

Observations based on site visit and records issued made available by UP PCB RO Ghaziabad and Mining Department Ghaziabad are as follows:

- Environmental Clearance (herein to be referred as "EC") was granted for **sand / moramining** by State level Environmental Impact Assessment Authority (SEIAA) Uttar Pradesh on **27.05.2021** to Shri Bani Singh, Salasar Complex, 306 Shankar Vihar Colony, Quaarsi, Aligarh – 202001 (M/s New Panther Security Guard Service) vide letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021 for mineable area (**8.512 Ha**) out of total lease area as **12.512 Ha**. The EC was further amended on 29.09.2021 vide letter no. 201/SEAC/5793/2019 dated **29.09.2021**. (The copy of EC and amended EC is annexed as Annexure-2 and 3).
- Lease under Article 35 through e-stamp with Certificate Number IN-UP94105203936034T was registered on 08.10.2021 with M/s. New Panther Security Guard Service (Shri Bani Singh S/o Shri Raghunath Singh) for mining of 1,77,737 cubic meter (per annum) for 05 years at Tehsil-Loni Gram-PanchyaraKhand Number 02 Gata No.303 mi, 313 mi, 290 mi, 301 mi, 303 mi, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mion 8.512 Hectare area. (Annexure-4)
- Consolidated Consent to Operate (CTO) and Authorization under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 was granted by UPPCB on **07.01.2023** for

Arz
S. P. Singh
Arz

a period from 14.12.2022 to 30.12.2026. (Copy of Consolidated CTO is annexed as Annexure-5)

- The date of start of mine was 12.11.2021. As per portal of Directorate of Geology and Mining, Uttar Pradesh, the total quantity of mineral excavated from the start of mine is tabulated as below:

Year	Quantity Permitted (m ³)	Quantity Excavated (m ³)
Nov 2021-Oct 2022	177736.8	85851
Nov 2022-Oct 2023	177736.8	81750
Nov 2023-Oct 2024	177736.8	142402

- The co-ordinates of mining areas are as below:

Pillars	Latitude (N)	Longitude (E)
A	28°48'1.02" N	77°12'19.63" E
B	28°47'49.56" N	77°12'17.52" E
C	28°47'39.12" N	77°12'19.04" E
A'	28°47'39.35" N	77°12'13.26" E
B'	28°47'48.74" N	77°12'10.86" E
C'	28°48'2.80" N	77°12'13.01" E

- Mining Officer Ghaziabad informed last District Survey Report was prepared in 2017. It was amended on 02.03.2019 which included present lease area (copy of amendment is annexed as Annexure- 6).The draft for District Survey Report(2024) has been issued on 05.07.2024 in public domain and final DSR is under finalization by District Administration.
- Project Proponent informed that the replenishment study report was conducted during 2021-22 & 2022-23,however, the same was not made available to committee member during visit.
- During site visit on 30.11.2024 by joint committee, mining activity was not observed on the site. Project Proponent informed that mining activity was discontinued after 30.06.2024 (due to monsoon period) and not started since 30.06.2024 to till date. Mining Officer Ghaziabad informed that transport permit has not been issued after 30.06.2024.
- A camp office and weigh bridge was observed constructed by project proponent. It was informed by project proponent that all machinery for mining activity are hired through third party and the same is not hired from 30.06.2024 onwards.

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S.P. Singh
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- During site visit by joint committee, winter migratory birds (Common swift or swallows, Sea gulls, Moorhen etc.) were observed (photographs attached).

5. Observation regarding issues raised in the compliant:

Issues raised related to mining violations:-

- The mining is being carried out beyond the allotted limit / Being carried out beyond the sanctioned Lease Area / Carrying out mining outside the coordinates / works for more than the allotted time in a day / doing illegal mining work at night by taking out sand up to 100 feet below with the help of lifter boat machine (para 3)
- constructed a two dams (Bandh), (para 5)
- the proponent is mining the sand much deep from the bottom of the river, from approximately 20-30 feet below which is impermissible, with help of the poclain and other heavy machines, (para 7)
- carrying out illegal mining in No. 310-309,(para 10)
- making very deep pits by building a dam.(para 12)

Observation:-

- Mining activity was not observed on day of visit of joint committee. Project Proponent informed that mining activity was discontinued after 30.06.2024 (due to monsoon period) and not started since 30.06.2024 to till date. Mining Officer Ghaziabad informed that transport permit has not been issued after 30.06.2024. Excavation mark were not observed on the sand deposit in the mid of the river which also indicated that mining has not been carried out after monsoon.
- Illegal mining by project proponent has been observed earlier by District Authorities, a notice was issued to project proponent by Mining section, ADM Office Ghaziabad on dated 09.05.2024 for illegal mining of 840 cubic meter of ordinary sand out and accordingly fine was imposed on project proponent as per rules.(Annexure-7)

Issues raised to Green beltdevelopment: -

- That the proponent was also required to plant 625 trees on both the sides of the haul road, (para 7)

Observation:-

- The project proponent informed that the trees were planted in mining lease area which were damaged during flooding in year 2023, however, no plantation was observed by the committee.

Am
S. P. Singh
[Signature]

Issues raised to impact on Adjacent Agricultural Land:-

- Adjacent agricultural land situated on the banks of Yamuna are being affected and are in the danger of completely becoming an uncultivated land. (para 9)

Observations: -

- At present agriculture land near the lease area was not found affected.

Issues raised to Mine operation: -

- Breached the limit for the number of vehicle allowed to be deployed at the mining site, 34 vehicles are allowed, (para 4)
- Deploying heavy machineries, the use of poclain machines and other such machines (para 6)
- The proponent has not adopted the practice of regularly sprinkling the water during the transition of the vehicles, (para 8)

Observations:-

- Mining activity was not carried out on the day of visit. It was informed by Mining Officer Ghaziabad that transport permit has not been issued after 30.06.2024. Compliance of these points can be enforced during mining operation.

6. Conclusions / Recommendations:

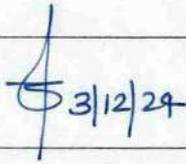
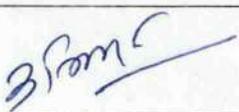
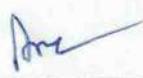
1. The mining department should carry out vigil during day as well as night and ensure that no illegal mining takes place in Yamuna river.
2. The EC issued by SEIAA Uttar Pradesh stipulated the method of mining as opencast Semi-Mechanized therefore, heavy machinery and lifter boat should not be allowed near the river.
3. Stringent action should be taken against any persons found carrying out illegal mining, using heavy machinery and lifter boats near the river, and obstructing flow of the river.
4. Compliance of following salient requirements must be ensured by Project and Mining Department before allowing further mining:
 - Installation the boundary pillars as per co-ordinates & Environmental Clearance conditions.
 - Adequate plantation in time bound manner as per Environmental Clearance conditions.





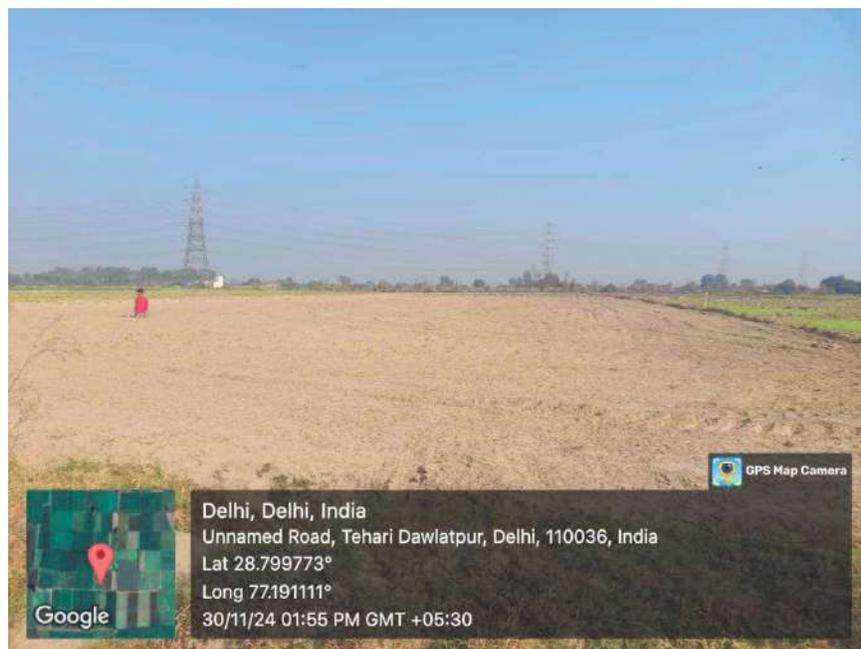
- Replenishment study of the area about mining deposits as per Environmental Clearance conditions.
 - Hydrogeological study to ascertain the impact on river channel and water table as per Environmental Clearance condition (no 16).
5. Environmental compensation for illegal mining of 840 cubic meter quantity of ordinary sand may belevied as per Approach 2 scale approved by Hon'ble NGT vide order dated 26.02.2021 in the matter of OA No. 360/2015.

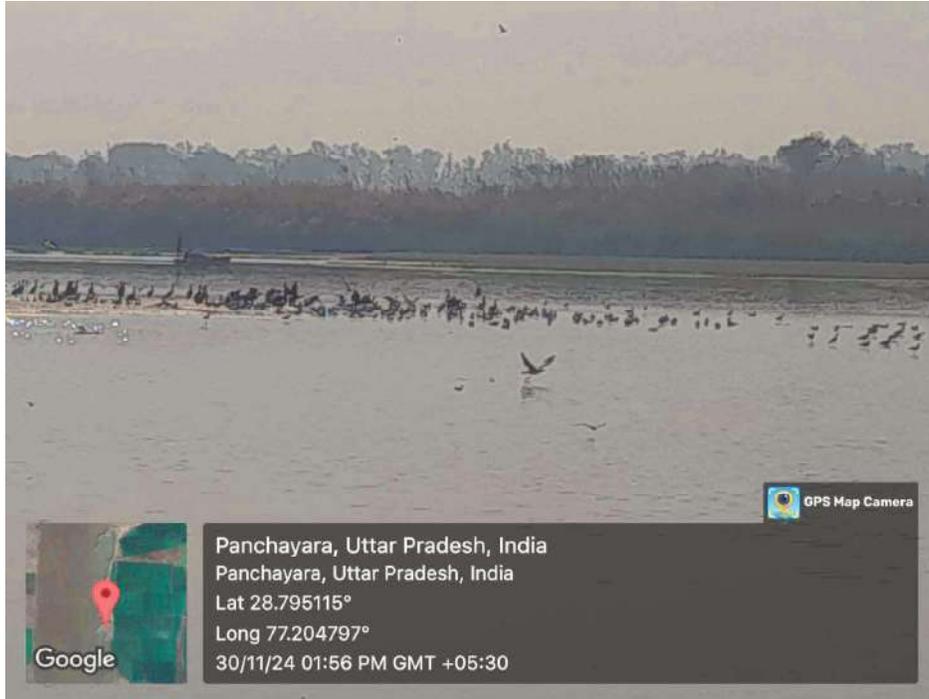
Joint Committee Members:

Sh. Saurabh Bhatt, ADM(F&R), Ghaziabad	
Sh. Gaurav Gehlot, Scientist 'C', CPCB, Delhi	
Ms. NimiKuchiya, FRO, Divisional Forest Office, Ghaziabad	
Sh. Anshul Sharma, AEE, UPPCB, RO, Ghaziabad	

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Photographs of site visit







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Item No. 04

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1003/2024

Mr. Ashok Kumar & Anr.

Applicant(s)

Versus

State of UP

Respondent

Date of hearing: 04.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: None

ORDER

1. On a letter petition dated 23.12.2023 sent by Ashok Kumar s/o late Sh. Dharam Singh and Karan Singh s/o late Sh. Ved Prakash, present application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as NGT Act, 2010) in exercise of *suo-moto* jurisdiction, in view of law laid down by Supreme Court in **(2022) 13 SCC 401, Municipal Corporation of Greater Mumbai v. Ankita Singha & Ors.**

2. Complainants have alleged that M/s. New Panthar Security Guard Service has got a mining permit/lease for sand mining at Yamuna river-bed i.e Gata No.303 mi, 313 mi, 290 mi, 301 mi, 303 mi, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi situated at Khand No. 02, Village-Panchayat, Tehsil-Loni, Ghaziabad, UP.

Mining activities are being carried out by proponent on a total lease area of 12.512 Ha (mineable area is 8.512 Ha). Mining has been conducted in violation of conditions of Environmental Clearance (hereinafter referred to as '**EC**') granted by State Level Environment Impact Assessment Authority of State of UP (hereinafter referred to as '**SEIAA, UP**') and they have dug out river-bed at the depth upto 100 feet with the help of lifter boat machine. Proponent has constructed two dams (Bandhas) so as to stop flow of water and thereby natural flow of water has been diverted affecting flora and fauna of the river and this is also affecting and damaging agricultural crop standing in the nearby agricultural land due to creation of obstruction in the smooth flow of river water. Proponent is also deploying heavy machinery such as poelain, etc., for mining activities and has also not carried out plantation as required in the EC. Complaint is supported with two videos and certain photographs appended to the complaint.

3. Looking to the allegation made in the original application, we are *prima facie* of the view that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Scheduled-I of NGT Act, 2010, but, before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a Joint Committee comprising District Magistrate Ghaziabad; Divisional Forest Officer, Ghaziabad; Uttar Pradesh Pollution Control Board (hereinafter referred to as '**UPPCB**'); and, Central Pollution Control Board (hereinafter referred to as '**CPCB**')

4. CPCB shall be nodal agency for coordination and compliance.

5. Above committee shall collect relevant information after visiting the site and submit factual report within one month.

6. List this matter on 05.12.2024.

7. A copy of this order be forwarded to Members of the Joint Committee by email for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 04, 2024
Original Application No. 1003/2024
JG.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Shri Bani Singh,
Salasar Complex, 306 Shankar Vihar Colony,
Kuraishi Aligarh - 202001

Ref. No. 27...../Parya/SEAC/5793/2019Date 27 May, 2021

Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).

Dear Sir,

Please refer to your application/letters 26-08-2020, 09-09-2020, 09-12-2020, 25-03-2021, 01-04-2021, 13-04-2021 & 15-04-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-04-2021 and SEIAA in its meeting dated 21-05-2021

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).
- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 500/Parya/SEAC/5793/2019, dated 04/11/2020.
- The public hearing was organized on 01/03/2021. Final EIA report submitted by the project proponent on 19/03/2021.
- Sallient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/55952/2020		
2. File no. allotted by SEIAA, UP	5793		
2. ToR Vide Letter No.	500/Parya/SEAC/5793/2019, Dated: 04.11.2020 by SEIAA, U.P.		
3. Name of Proponent	M/s New Panther Security Guard Service Shri Bani Singh S/o Shri Raghunath Singh		
4. Full correspondence address of proponent and mobile no.	R/o- Salasar Complex, 306, Shankar Vihar Colony, Kuraishi, Aligarh - 202001		
5. Name of Project	"Sand/ Moram Mining"		
6. Name of River	Yamuna River		
7. Project location (Plot/Khasra/Gata No.)	Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi		
8. Name of Minor Mineral	River Bed Material (Sand/Moram)		
9. Schedule (as per EIA notification 2006)	1(a)I		
10. Category of Project	B(1)		
11. Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha		
12. Mineable Area (in Ha.)	8.512 Ha		
13. Project Status	State Govt. has given its consent vide letter no. 993/खनन/ई-निविदासहईनीलामी / 2020, दिनांक- 23/06/2020 for the exploitation of Sand/Morrum for a period of five years.		
14. Zero level mRL	205 mRL		
15. Max. & Min mRL within lease area	Highest: 208 mRL & Lowest: 207 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
		28°47'39.12"N	77°12'19.04"E



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	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
	Workable Area		
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
	C	28°47'39.12"N	77°12'19.04"E
	D'	28°47'39.39"N	77°12'14.95"E
	C'	28°47'43.86"N	77°12'15.30"E
	B'	28°47'52.33"N	77°12'18.05"E
	A'	28°48'0.94"N	77°12'18.99"E
	Non- Workable Area		
	A'	28°48'0.94"N	77°12'18.99"E
	B'	28°47'52.33"N	77°12'18.05"E
	C'	28°47'43.86"N	77°12'15.30"E
	D'	28°47'39.39"N	77°12'14.95"E
	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
17. Total Geological Reserves	4,11,544 m ³		
18. Total Mineable Reserves	1,77,736.8m ³ per annum		
20. Proposed Production/year	2,50,240 m ³		
21. Sanctioned Period of Mine lease	Five years		
22. Production of mine/day	683.60 m /day		
23. Method of Mining	Opencast semi-mechanized		
24. No. of Working days	260 Days		
25. Working hours/day	8 -10 hours/day		
26. No. Of Workers	59 Manpower		
27. No. of vehicles movement/day	34 Units (Assumed Loading Capacity: 20 m /Unit)		
28. Type of Land	State Government Land		
29. Ultimate Depth of Mining	2.40 m		
30. Nearest metalled road from site	Panchayara – Mavikala Road is 750 m. East		
31. Water Requirement	Source	Purpose	Avg.Demand /Day(in KLD)
	Portable Tanker	Drinking @15 lpcd/worker	59 workers x 15 lpcd = 885 Lit/day
		Land reclamation/plantation @2.5 Lit/Tree	625 Trees x 2.5 l/day = 1562.5 Lit/day
		Dust suppression @1 Lit/Sq.m (twice in a day)	Haul Road Area = (750 m Length x 7 m Width = 4305 m ²) x 1 l/Sq.m = 4305 Lit/day x 2 = 8610 Lit/day
Total			11.057 KLD (11.0 KLD)
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021		
33. Any litigation pending against the project or hand in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Ghaziabad. Letter No. 1112, खननलिपिक /2020 दिनांक -07-08-2020		
35. Details of Mining Lease Area in	Sanctioned Lease Area		12.512 Ha



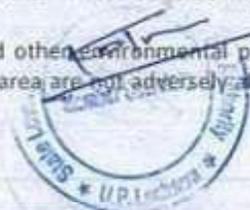
Approved Mining Plan	Workable Area of the lease	8.512 Ha
	Area under, SSMMG 2016	0.2190 Ha
	Area under Safety Zone	1.2449 Ha
	Area under Active Water Channel	2.535 Ha
36. Details of Lease Area in approved DSR	Approved DSR, Ghaziabad : Page No-54, Table No-15, Sr. No-2	
37. Total Cost of Project	Rs. 116.45 Lakhs	
38. Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)	
39. Proposed EMP Cost	Rs. 21.57 Lakhs	
40. Length and breadth of Haul Road	Haulage Road Length 750 m & Haulage Road Width 7 m	
41. No. of Trees to be Planted	625 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 13-04-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 21-05-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,50,240 m³/annum is proposed lease area 12.512 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures



- taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
 19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
 24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.

39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. if the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the



- bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
 44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
 45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
 46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
 47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
 49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
 51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
 52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
 53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
 54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
 55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
 56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
 57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
 58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
 59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
 62. Waste water from potable use be collected and reused for sprinkling.
 63. During the school opening and closing time vehicle movement will be restricted.
 64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.



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Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5793/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

/

(Ashish Tiwari)
Member Secretary, SEIAA

1395

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vincent Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaup.com

To,

Shri Bani Singh,
Salasar Complex, 306 Shankar Vihar Colony,
Kuraishi Aligarh - 202001

Ref. No. 201/Parya/SEAC/5793/2019

Date: 29 September, 2021

Sub: Amendment in Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghazilabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).

Dear Sir,

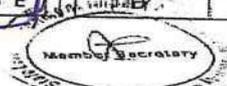
Please refer to your application dated 27-06-2021 and 22-07-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee, UP considered that matter in its meetings held on dated 30-07-2021 and SEIAA considered the project in meeting dated 03-09-2021.

The committee noted that the environmental clearance for the above project was issued by SEIAA, U.P. vide letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021 for the leased area 12.512 ha and production capacity 1,77,736.8 m³/annum. The project proponent vide letter dated 10/06/2021 informed that the second value of the geo-coordinates mentioned in EC letter has been changed after reassessment of the site and there is no change in leased area and quantity of the mineral. Therefore, the project proponent applied amendment in EC application on 27/06/2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. Details of proposed amendment in environmental clearance letter dated 27/05/2021:

Pillar coordinates mentioned in EC			Proposed amendment in Pillar coordinates in EC		
Sanction Lease Area Co-ordinate			Sanction Lease Area Co-ordinate		
Pillars	Latitude (N)	Longitude (E)	Pillars	Latitude (N)	Longitude (E)
A	28°48'1.02"N	77°12'19.63"E	A	28°48'1.02"N	77°12'19.63"E
B	28°47'49.56"N	77°12'17.52"E	B	28°47'49.56"N	77°12'17.52"E
C	28°47'39.12"N	77°12'19.04"E	C	28°47'39.12"N	77°12'19.04"E
D	28°47'39.35"N	77°12'13.26"E	D	28°47'39.35"N	77°12'13.26"E
E	28°47'48.74"N	77°12'10.86"E	E	28°47'48.74"N	77°12'10.86"E
F	28°48'2.80"N	77°12'13.01"E	F	28°48'2.80"N	77°12'13.01"E
Workable Area			Workable Area		
A	28°48'1.02"N	77°12'19.63"E	A	28°48'1.02"N	77°12'19.63"E
B	28°47'49.56"N	77°12'17.52"E	B	28°47'49.56"N	77°12'17.52"E
C	28°47'39.12"N	77°12'19.04"E	C	28°47'39.12"N	77°12'19.04"E
D	28°47'39.39"N	77°12'14.95"E	D	28°47'39.31"N	77°12'14.07"E



No. 5045/ST
1- OC/SAE
2- P.C. Pollution clearance
2- S.O.M. Loni

ARR

ADM/E

C'	28°47'43.86"N	77°12'15.30"E	C'	28°47'44.28"N	77°12'13.37"E
B'	28°47'52.33"N	77°12'18.05"E	B'	28°47'51.54"N	77°12'14.35"E
A'	28°48'0.94"N	77°12'18.99"E	A'	28°48'2.62"N	77°12'14.05"E
Non- Workable Area			Non- Workable Area		
A'	28°48'0.94"N	77°12'18.99"E	A'	28°48'2.62"N	77°12'14.05"E
B'	28°47'52.33"N	77°12'18.05"E	B'	28°47'51.54"N	77°12'14.35"E
C'	28°47'43.86"N	77°12'15.30"E	C'	28°47'44.28"N	77°12'13.37"E
D'	28°47'39.39"N	77°12'14.95"E	D'	28°47'39.31"N	77°12'14.07"E
D	28°47'39.35"N	77°12'13.26"E	D	28°47'39.35"N	77°12'13.26"E
E	28°47'48.74"N	77°12'10.86"E	E	28°47'48.74"N	77°12'10.86"E
F	28°48'2.80"N	77°12'13.01"E	F	28°48'2.80"N	77°12'13.01"E

The project proponent requested to amend the environmental clearance letter dated 27/05/2021 as per above project details.

Subsequently, the case was considered in 487th SEIAA meeting held on 03-09-2021 wherein, State Level Environment Impact Assessment Authority (SEIAA) agreed with the recommendation of the SEAC to amend the environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021.

Rest all the contents mentioned in environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


 (Ajay Kumar Sharma)
 Member Secretary, SEIAA

No..... /Parya/SEIAA/5793/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Ghaziabad.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.


 (Ajay Kumar Sharma)
 Member Secretary, SEIAA

13074434
2021Name: Akanksha Singh
Designation: Executive
Signature: Akanksha
Stock Holding Corporation of India
4/3, Model Town East, Ghaziabad

सत्यमेव जयते

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Government of Uttar Pradesh

e-Stamp

Certificate No. : IN-UP94105203936034T
Certificate Issued Date : 08-Oct-2021 01:02 PM
Account Reference : SHCIL (FI)/ upshcil01/ GHAZIABAD/ UP-GZB
Unique Doc. Reference : SUBIN-UPUPSHCIL0170453235914703T
Purchased by : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Description of Document : Article 35 Lease
Property Description : BALU KHANAN PATTI PACHAYARA KHAND-2 GATA NO.303MI 313MI 290MI 301MI 303 304MI 297MI 298MI 302MI ETC
Consideration Price (Rs.) :
First Party : DM GHAZIABAD
Second Party : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Stamp Duty Paid By : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Stamp Duty Amount(Rs.) : 30,33,960
 (Thirty Lakh Thirty Three Thousand Nine Hundred And Sixty only)



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Registration Clerk
Ghaziabad

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Sub Registrar-V
Ghaziabad

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प्रपत्र एम0एम0-6

खनन पट्टे का आदर्श (मॉडल) प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक: 12-11-2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे 'राज्य-सरकार' कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे)

एक पक्ष

Handwritten signatures and stamps: 02/11/21, 12-11-2021, गजियाबाद, जिलाधिकारी, गजियाबाद

QT 0004271536

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1308

ACC Name: PANKAJ SHARMA
ACC Code: UP14000904
Licence No. 355
Add. Ch. No. 17-A, Tehsil Ghaziabad



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Purchased by : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Description of Document : Article 35 Lease
Property Description : BALU KHANAN PATTI PACHAYARA KHAND-2 GATA NO-303MI
313MI 290MI 301MI 303 304MIN 297MI 298MI 302MI ETC
Consideration Price (Rs.) :
First Party : DM GHAZIABAD
Second Party : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Stamp Duty Paid By : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Stamp Duty Amount(Rs.) : 1,99,000
(One Lakh Ninety Nine Thousand only)



Verified By
REGISTRAR CLERK
Ghaziabad

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Sub Registrar-V
Ghaziabad

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Handwritten signature

जिला खतम अधिकारी
कचरे कार्यालय, गाजियाबाद।

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1399

VISHAL GOEL

Licence No. 460

Acc Code No. UP12900804

Ch. No. 44, Tehsil Compound GZB.



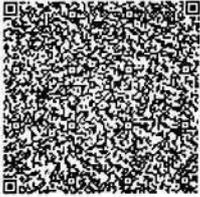
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Purchased by : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Description of Document : Article 35 Lease
Property Description : BALU KHANAN PATT A PACHAYARA KHAND-2 GATA NO.303MI
 313MI 290MI 301MI 303 304MI 297MI 298MI 302MI ETC
Consideration Price (Rs.) :
First Party : DM GHAZIABAD
Second Party : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Stamp Duty Paid By : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING
Stamp Duty Amount(Rs.) : 16,500
 (Sixteen Thousand Five Hundred only)



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 Ghaziabad

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 Ghaziabad

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जिला खान अधिकारी
 यचे कार्यालय, गाजियाबाद।

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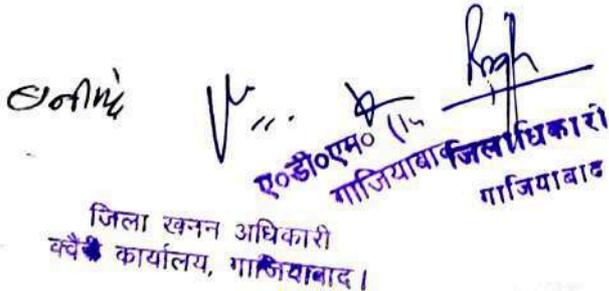
(2)

और न्यू पेन्थर सिक्वोरिटी गार्ड सर्विस प्रो० श्री बनी सिंह पता-सालासर काम्पलैक्स, 306, शंकर विहार कालोनी, कुरैशी, अलीगढ़-202001 (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली में यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायाद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में 177737 घनमीटर (प्रतिवर्ष) बालू के लिये पट्टेदार द्वारा ₹0-233.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु ₹0-4,14,12,721.00 तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 5 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि तहसील लोनी ग्राम-पचायरा खण्ड संख्या-02 गाटा 303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि०, 314मि० के कुल रकबा-8.512 हे० के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास ₹0-1,03,53,180-00 की धनराशि जमा कर दी है।

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। यमुना नदी में उपलब्ध बालू, जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।



 ए०डी०एम० (114)

 गाजियाबाद जिलाधिकारी

 गाजियाबाद

 जिला खनन अधिकारी

 कदम कार्यालय, गाजियाबाद।

1201

अध्यापक के माहौल पर हो और

आवेदन सं०: 202100739133744

पट्टा अनुबंध विलेख

बही सं०: 1

रजिस्ट्रेशन सं०: 4434

वर्ष: 2021

प्रतिफल- 50565760 स्टाम्प शुल्क- 3249460 बाजारी मूल्य - 162050465 पंजीकरण शुल्क - 1620600 प्रतिलिपिकरण शुल्क - 80 योग : 1620680

श्री न्यू पेन्थर सिक्योरिटी गार्ड सर्विस द्वारा
बनी सिंह अधिकृत पदाधिकारी/ प्रतिनिधि,
पुत्र श्री रघुनाथ सिंह
व्यवसाय : अन्य

Bani Singh



निवासी: सालासर कॉम्पलेक्स 306 शंकर विहार कालोनी कुरेशी अलीगढ़

श्री, न्यू पेन्थर सिक्योरिटी गार्ड सर्विस द्वारा
ने यह लेखपत्र इस कार्यालय में दिनांक
17/11/2021 एवं 06:09:36 PM बजे
निबंधन हेतु पेश किया।

बनी सिंह अधिकृत
पदाधिकारी/ प्रतिनिधि



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

Naveen Ray
नवीन राय,
उप निबंधक : सदर पंचम
गाजियाबाद
17/11/2021

विश्वास वर्मा,
निबंधक लिपिक

Vishwas Varma

1202 (3)

दिनांक 12-11-2021 से दिनांक 11-11-2026 तक 05 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग 3 में अभिव्यक्ति है।

उपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-गाजियाबाद, तहसील-लोनी के अन्तर्गत स्थान ग्राम-पचायरा खण्ड संख्या-02 स्थित गाटा सं० 290मि०, 297मि०, 298मि०, 301मि०, 303मि०, 304मि०, 311मि०, 312मि०, 313मि०, 314मि० कुल रकबा-8.512 हे० जो इसके साथ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रंजित (Colour) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित हैं:-

खण्ड संख्या-02	1. क्षेत्र के पूरब में	- गाटा सं० 310 व 290, 301, 304, 311, 314 का शेष भाग,
	2. क्षेत्र के पश्चिम	- गाटा सं० 297, 298 व 290, 301, 304 एवं 312 का शेष भाग
	3. क्षेत्र के उत्तर में	- गाटा सं० 250
	4. क्षेत्र में दक्षिण में	- 313 व 314 का शेष भाग

पर्यावरण स्वच्छता प्रमाण पत्र के अनुसार :-

बिन्दु	अक्षान्तर	देशान्तर
A	N -- 28 ⁰ 48' 01.02"	E -- 77 ⁰ 12' 19.63"
B	N -- 28 ⁰ 47' 49.56"	E -- 77 ⁰ 12' 17.52"
C	N -- 28 ⁰ 47' 39.12"	E -- 77 ⁰ 12' 19.04"
D'	N -- 28 ⁰ 47' 39.31"	E -- 77 ⁰ 12' 14.07"
C'	N -- 28 ⁰ 47' 44.28"	E -- 77 ⁰ 12' 13.37"
B'	N -- 28 ⁰ 47' 51.54"	E -- 77 ⁰ 12' 14.35"
A'	N -- 28 ⁰ 48' 02.62"	E -- 77 ⁰ 12' 14.05"

सीमाबन्धन रिपोर्ट के अनुसार :-

बिन्दु	अक्षान्तर	देशान्तर
A	N -- 28 ⁰ 48' 01.02"	E -- 77 ⁰ 12' 19.63"
B	N -- 28 ⁰ 47' 49.56"	E -- 77 ⁰ 12' 17.52"
C	N -- 28 ⁰ 47' 39.12"	E -- 77 ⁰ 12' 19.04"
D'	N -- 28 ⁰ 47' 39.31"	E -- 77 ⁰ 12' 14.07"
C'	N -- 28 ⁰ 47' 44.28"	E -- 77 ⁰ 12' 13.37"
B'	N -- 28 ⁰ 47' 51.54"	E -- 77 ⁰ 12' 14.35"
A'	N -- 28 ⁰ 48' 02.62"	E -- 77 ⁰ 12' 14.05"

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

AMZ

V. K. Singh
ए०डी०एम० (वि०/वि०)
गाजियाबाद जिलाधिकारी
गाजियाबाद

जिला खनन अधिकारी
 क्वैट कार्यालय, गाजियाबाद।

बही सं०: 1

रजिस्ट्रेशन सं०: 4434

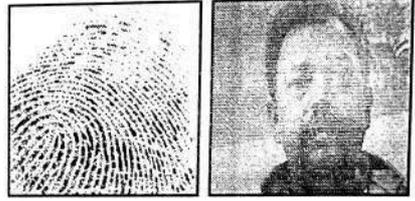
वर्ष: 2021

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

श्री जिला खनन अधिकारी/जिलाधिकारी के द्वारा कमल कश्यप, पुत्र श्री स्व रामेन्द्र कश्यप
निवासी: 59-ए गली नं०-08 कौशलपुरी गोमती नगर लखनऊ
व्यवसाय: नौकरी
पट्टा गृहीता: 1



श्री न्यू पेन्थर सिक्योरिटी गार्ड सर्विस के द्वारा बनी सिंह, पुत्र श्री रघुनाथ सिंह
निवासी: सालासर कॉम्प्लेक्स 306 शंकर विहार कालोनी कुरैशी अलीगढ
व्यवसाय: अन्य



ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता : 1

श्री शाहिद त्यागी, पुत्र श्री दीन मौहम्मद त्यागी
निवासी: पावी सादकपुर लोनी देहात गाजियाबाद।
व्यवसाय: अन्य
पहचानकर्ता : 2



श्री राजेश, पुत्र श्री लक्ष्मी नारायण
निवासी: 72 अपर कोट मेन मार्किट लोनी देहात गाजियाबाद।
व्यवसाय: अन्य



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

नवीन राय,
उप निबंधक : सदर पंचम
गाजियाबाद

ने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए हैं।
टिप्पणी :

विश्वास वर्मा,
निबंधक लिपिक

(4)

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

1. स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी बालू के सम्बन्ध में नियमावली के चतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार निम्नानुसार स्वामित्व का भुगतान करेगा।

उ0प्र0 उपखनिज (परिहार) (सैतालिसवां संशोधन) नियमावली, 2019 के पंचम अनुसूची के अनुसार देय धनराशियों के जमा करने का विवरण :-

क्र0सं0	पट्टा वर्ष	मद	देय धनराशि (रु० में)	देय तिथि
1.	प्रथम वर्ष	01 नवम्बर किश्त (20%)	82,82,545.00	अग्रिम जमा
2.	"	01 दिसम्बर किश्त (10%)	41,41,272.00	अग्रिम जमा
3.	"	01 जनवरी किश्त (10%)	34,60,667.00	अग्रिम जमा
			6,80,605.00	01.01.2022 (अवशेष किश्त)
4	"	01 फरवरी किश्त (10%)	41,41,272.00	01.02.2022
5	"	01 मार्च किश्त (10%)	41,41,272.00	01.03.2022
6	"	01 अप्रैल किश्त (10%)	41,41,272.00	01.04.2022
7	"	01 मई किश्त (10%)	41,41,272.00	01.05.2022
8	"	01 जून किश्त (10%)	41,41,272.00	01.06.2022
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9.	"	01 अक्टूबर किश्त (10%)	41,41,272.00	01.10.2022
प्रतिभूति छोड़कर प्रथम वर्ष में देय धनराशियों का योग			4,14,12,721.00	
1	द्वितीय वर्ष	01 नवम्बर किश्त (20%)	91,10,801.00	01.11.2022
2	"	01 दिसम्बर किश्त (10%)	45,55,399.00	01.12.2022
3	"	01 जनवरी किश्त (10%)	45,55,399.00	01.01.2023
4	"	01 फरवरी किश्त (10%)	45,55,399.00	01.02.2023
5	"	01 मार्च किश्त (10%)	45,55,399.00	01.03.2023
6	"	01 अप्रैल किश्त (10%)	45,55,399.00	01.04.2023
7	"	01 मई किश्त (10%)	45,55,399.00	01.05.2023
8	"	01 जून किश्त (10%)	45,55,399.00	01.06.2023
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	"	01 अक्टूबर किश्त (10%)	45,55,399.00	01.10.2023
द्वितीय वर्ष में देय धनराशियों का योग			4,55,53,993.00	
1	तृतीय वर्ष	01 नवम्बर किश्त (20%)	1,00,21,881.00	01.11.2023
2	"	01 दिसम्बर किश्त (10%)	50,10,939.00	01.12.2023
3	"	01 जनवरी किश्त (10%)	50,10,939.00	01.01.2024
4	"	01 फरवरी किश्त (10%)	50,10,939.00	01.02.2024
5	"	01 मार्च किश्त (10%)	50,10,939.00	01.03.2024
6	"	01 अप्रैल किश्त (10%)	50,10,939.00	01.04.2024
7	"	01 मई किश्त (10%)	50,10,939.00	01.05.2024
8	"	01 जून किश्त (10%)	50,10,939.00	01.06.2024
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	"	01 अक्टूबर किश्त (10%)	50,10,939.00	01.10.2024
तृतीय वर्ष में देय धनराशियों का योग			5,01,09,393.00	
1	चतुर्थ वर्ष	01 नवम्बर किश्त (20%)	1,10,24,069.00	01.11.2024
2	"	01 दिसम्बर किश्त (10%)	55,12,033.00	01.12.2024

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 ए०डी०एम० (वि० सहायक) राजियाधिकारी
 गाजियाबाद गाजियाबाद

जिला खनन अधिकारी
 क्षेत्र कार्यालय, गाजियाबाद।

3	..	01 जनवरी किश्त (10%)	55,12,033.00	01.01.2025
4	..	01 फरवरी किश्त (10%)	55,12,033.00	01.02.2025
5	..	01 मार्च किश्त (10%)	55,12,033.00	01.03.2025
6	..	01 अप्रैल किश्त (10%)	55,12,033.00	01.04.2025
7	..	01 मई किश्त (10%)	55,12,033.00	01.05.2025
8	..	01 जून किश्त (10%)	55,12,033.00	01.06.2025
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	..	01 अक्टूबर किश्त (10%)	55,12,033.00	01.10.2025
चतुर्थ वर्ष में देय धनराशियों का योग			5,51,20,333.00	
1	पंचम वर्ष	01 नवम्बर किश्त (20%)	1,21,26,471.00	01.11.2025
2	..	01 दिसम्बर किश्त (10%)	60,63,237.00	01.12.2025
3	..	01 जनवरी किश्त (10%)	60,63,237.00	01.01.2026
4	..	01 फरवरी किश्त (10%)	60,63,237.00	01.02.2026
5	..	01 मार्च किश्त (10%)	60,63,237.00	01.03.2026
6	..	01 अप्रैल किश्त (10%)	60,63,237.00	01.04.2026
7	..	01 मई किश्त (10%)	60,63,237.00	01.05.2026
8	..	01 जून किश्त (10%)	60,63,237.00	01.06.2026
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	..	01 अक्टूबर किश्त (10%)	60,63,237.00	01.10.2026
पंचम वर्ष में देय धनराशियों का योग			6,06,32,367.00	
प्रतिभूति छोड़कर पाँच वर्षों में देय धनराशियों का योग			25,28,28,807.00	

- स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।
- स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

भाग-3

सामान्य उपबन्ध

- नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

ॐ श्री गणेशाय नमः

१५
 ए०डी०एम० (वि०/संजि०) अधिकारी
 गाजियाबाद गाजियाबाद

जिला खनन अधिकारी
 क्षेत्र कार्यालय, गाजियाबाद।

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेंगे/हटायेंगे:-
पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।
3. पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।
4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के दिनांक से पट्टाधारक तत्काल खनन संकियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संकियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।

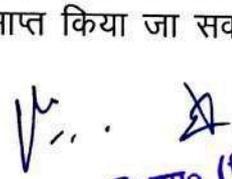
अनादि

ए०डी०एम० (वि०/रा०)
गाजियाबाद
जिलाधिकारी
गाजियाबाद

जिला खनन अधिकारी
व्यक्ति कार्यालय, गाजियाबाद।

2. पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार PTZ सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त PTZ सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
3. पट्टेदार प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
4. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2019 के अनुपालन में पट्टाधारक खदान के निवासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेंटर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त साफ्टवेयर में इन्टीग्रेट किया जायेगा। इन्टीग्रेटस में स्थित तौल मशीन में निम्न Features का होना आवश्यक है :-
 - (1) The Weight bridge devices should use the MQTT protocol to transit data.
 - (2) The Weight bridge devices should transit data over the internal to LOT inprasehase in cloud.
5. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
6. पट्टेदार द्वारा सुरक्षा मानकों के अनुसार खनन संक्रिया किया जायेगा।
7. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
8. नदी की जल धारा से सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
9. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
10. यदि पट्टेदार द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण-पत्र खनन योजना, लेटर आफ इंटेन्ट आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वार पट्टा समाप्त किया जा सकता है।

05/11/21



 ए०डी०एम० (वि०/रा०), जिलाधिकारी

 गाजियाबाद

जिला खनन अधिकारी

 क्षेत्र कार्यालय, गाजियाबाद।

11. खनन/परिवहन में जन धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
12. उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम 67 के अधीन भूमि को स्वामियों को बाकि प्रतिकर पाने का अधिकार होगा जो भूस्वामियों एवं पट्टेधारक के मध्य तय हो।
13. मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
14. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
15. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
16. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी०सी०एस० व जिला खनिज फाउण्डेशन (डी०एम०एफ०) नियमानुसार जमा किया जायेगा।
17. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
18. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
19. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
20. पट्टेदार नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम०एम०-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू० 2,000.00 की शास्ति का भागीदार होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
21. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
22. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।

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जिला खनन अधिकारी
कार्यालय, गाजियाबाद।

ए०डी०एम० (वि०/रा०)
गाजियाबाद जिलाधिकारी
गाजियाबाद

23. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
24. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
25. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, गाजियाबाद में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय में राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
26. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
27. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
28. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
29. स्वीकृत खनन पट्टा क्षेत्र के भीतर निजी भूमि होने की दशा में पट्टाधारक भूमि के स्वामी को नियम-67 के प्राविधानों के अनुसार प्रतिकर का भुगतान करेगा।
30. उ०प्र० उपखनिज (परिहार) नियमावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
31. स्थानीय स्थिति तथा परिवेश को ध्यान रखते हुये अन्य शर्तें जो जिलाधिकारी द्वारा उचित समझी जायेगी पट्टेदार को मान्य होगा।
32. सिंचाई विभाग के पत्र सं० 2899/है०व०ख० दिनांक 21.08.2017 एवं संशोधित अनापत्ति पत्र सं० 1804/है०व०ख० दिनांक 24.08.2020 में इंगित शर्तों के पालन हेतु पट्टेधारक बाध्य होगा।
33. वन विभाग के पत्र सं० 636/147 दिनांक 28.08.2017 में इंगित शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।
34. मा० सर्वोच्च न्यायालय के आदेश दिनांक 13.01.2020 के अनुपालन में खनन स्थल पर Anti-Smog Gun लगाया जाना अनिवार्य होगा।
35. कोविड-19 के सम्बंध में भारत सरकार व शासन द्वारा दिये गये दिशा निर्देश, शर्तों एवं मापदण्डों को अनिवार्य रूप से पालन करना होगा।

व-मि/म

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ए०डी०एम० (वि०/रा०)
गाजियाबाद

जिलाधिकारी
गाजियाबाद

जिला खनन अधिकारी
क्वैरी कार्यालय, गाजियाबाद।

स्टाम्प शुल्क :-

पाँच वर्षों में देय कुल पट्टा धनराशि रू0 25,28,28,807.00 (प्रथम वर्ष में देय कुल पट्टा धनराशि रू0 4,14,12,721.00 + द्वितीय वर्ष में देय कुल पट्टा धनराशि रू0 4,55,53,993.00 + तृतीय वर्ष में देय कुल पट्टा धनराशि रू0 5,01,09,393.00 + चतुर्थ वर्ष में देय कुल पट्टा धनराशि रू0 5,51,20,333.00 + पंचम वर्ष में देय कुल पट्टा धनराशि रू0 6,06,32,367.00) के मद में जमा

धनराशि पर देय स्टाम्प शुल्क की कुल धनराशि रू0-30,33,960.00 जरिये कुल
 ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP94105203936034T दिनांक-08.10.2021
 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है। पट्टा शांति क्षेत्र में स्थित

इसके साक्ष्य के रूप में उपस्थापन पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. SHAHID TIWARI S/o Deen Mohd Tyagi
2. HNO-00 Patti Sadakpur Loni Dehat
GZB UP 201102

जिलाधिकारी,
गाजियाबाद।

की उपस्थिति में जिलाधिकारी, गाजियाबाद द्वारा हस्ताक्षरित:-

1. राजेश S/o श्री लक्ष्मी नारायण
2. 72 ऊपर मोट लोनी (गाँव बाईं) (P)

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

एनडीएम (वि/रा०)
गाजियाबाद

जिला खनन अधिकारी
दफ्तरी कार्यालय, गाजियाबाद।

जिलाधिकारी,
गाजियाबाद।

1211



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172245/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 07/01/2023

To,

M/s

NEW PANTHER SECURITY GUARD SERVICE

gata

303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,
312mi,313mi,314mi,GHAZIABAD,201102

Application Id-
18964632

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NEW PANTHER SECURITY GUARD SERVICE** located at **gata 303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,312mi,313mi,314mi,GHAZIABAD,201102**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NEW PANTHER SECURITY GUARD SERVICE** granted for the period from **14/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining - 2,50,240 Cubic Meter/Annum	00	Metric Tonnes/Day
2	(Total Lease Area12.512 Hectare,	00	Metric Tonnes/Day
3	Total Mining Area- 8.512 Hectare)	00	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as

amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

3.The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.

4.The Unit should be operated in such a way so that there is no adverse impact on public and environment.

5.The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.

6. Unit shall comply with CAQM direction passed time to time.

7.Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP. 8.Unit shall comply with the Environmental Clearance dated 10.09.2020 issued to the PP.

9.Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.

10.The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

11.The unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

12.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

13.The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

14.The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.

15.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

16.The unit should ensure the operation of the air pollution control system such as water sprinklers etc in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

17.The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

18.The unit should be operated in such a way so that there is no adverse impact on public and environment.

19.MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

20.The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

21.Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.

22.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.

23.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.

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24. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

25. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

26. Unit shall submit latest stack/ambient air monitoring report from NABL approved laboratory within one month.

27. Unit shall comply with Environment clearance/permissions obtained for mining from competent authority.

28. Unit shall comply Environmental Clearance from State Level Environmental Impact Assessment Authority, U.P. vide letter no. 201/Parya/SEAC/5793/2019 dated 29.09.2021 and letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021.

**CEO
C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

**CEO
C-1.**

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कार्यालय जिलाधिकारी गाजियाबाद

पत्र सं० 2099/ख०अनु०/डी०एस०आर/19

दिनांक: 2/3/2019

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जिला सूचना विज्ञान अधिकारी,
गाजियाबाद।

विषय:- पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15.01.2016 के अनुपालन में जनपद गाजियाबाद का सर्वेक्षण रिपोर्ट जनपद के वेबसाईट पर रखे जाने के सम्बंध में।

इस कार्यालय के पत्रांक 781/डीईआईआईए/डीएसआर/2017 दिनांक 22.11.2017 द्वारा जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, गाजियाबाद द्वारा दिनांक 20.11.2017 को जिला सर्वेक्षण रिपोर्ट की अंतिम स्वीकृति प्रदान की गयी है। जिला सर्वेक्षण रिपोर्ट के पृष्ठ सं० 54 पर अंकित तहसील लोनी स्थित यमुना नदी पचायरा खण्ड-2 क्षेत्र में आंशिक संशोधन के उपरान्त पचायरा खण्ड-2 का विवरण निम्नवत् होगा :-

क्रम सं०	तहसील	नदी	ग्राम	गाटा सं०	रकबा	मात्रा
2	लोनी	यमुना नदी	पचायरा खण्ड-2	303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि०, 314मि०	12.500 हे०	250240 घ०मी०

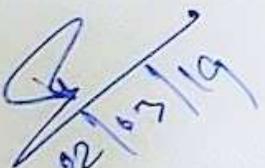
अतः उपरोक्त संशोधन जिला सर्वेक्षण रिपोर्ट में जिले के वेबसाईट पर अपलोड करने का कष्ट करें।


जिलाधिकारी
गाजियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को सादर सूचनाथ प्रेषित।
2. खान अधिकारी, गाजियाबाद को इस आशय से निर्देशित कि उक्त संशोधन हेतु जिला सूचना विज्ञान अधिकारी से सम्पर्क कर जिले की वेबसाईट पर अपलोड कराना सुनिश्चित करें।


02/03/19


जिलाधिकारी
गाजियाबाद।

नोटिस

संख्या: 1824 / ख0लि0-अवैध खनन / 2024-25

दिनांक: 09 / 05 / 2024

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो श्री बनी सिंह निवासी- सालासर काम्पलैक्स,
306, शंकर विहार कालोनी कुरैशी
अलीगढ़ ।

विषय:- बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड-2 में लगभग 840 घ0मी0 साधारण बालू का अवैध खनन किये जाने के सम्बंध में।

अवगत कराना है कि खान अधिकारी, गाजियाबाद की जांच आख्या दिनांक 03.05.2024 द्वारा अवगत कराया गया है कि आपके पक्ष में स्वीकृत बालू खनन पट्टा ग्राम पचायरा खण्ड-2 का दिनांक 03.05.2024 को औचक निरीक्षण किया गया। निरीक्षण के दौरान देखा गया कि आपके द्वारा अपने स्वीकृत क्षेत्र से बाहर जाकर उत्तर पश्चिम दिशा में 840 घ0मी0 साधारण बालू का अवैध खनन किया गया है, जिस पर देय रायल्टी रू0 54,600/- खनिमुख मूल्य रू0 2,73,000/- कुल धनराशी रू0 3,27,600/- एवं शमन शुल्क रू0 5,00,000/- देय होता है।

आपका यह कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 3 तथा खान एवं खनिज (विकास एवं विनिमय) अधिनियम 1957 की धारा 4 का उल्लंघन है एवं उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 58 तथा खान एवं खनिज (विकास एवं विनिमय) अधिनियम 1957 की धारा 21(5) के अन्तर्गत दण्डनीय अपराध है। उक्त अपराध एवं निकाले गये खनिज पर अर्थदण्ड तथा रायल्टी सहित खनिज मूल्य वसूले जाने का प्रावधान है।

यह भी अवगत कराना है कि पूर्व में आपके विरुद्ध निर्गत Weighment Without e MM-11 के 284 ई-नोटिस की कुल आंकलित धनराशि रू0 81,67,653/- में आप द्वारा रू0 40,00,000/- जमा कराया गया था, जिसमें शेष धनराशि रू0 41,67,653/- को जमा कराये जाने हेतु आप द्वारा 15 दिवस का समय प्रदान किये जाने का अनुरोध किया था। आप द्वारा तत्दिनांक तक भी उक्त शेष धनराशि जमा नहीं करायी गयी है

अतः आपको निर्देशित किया जाता है कि आप द्वारा किये गये 840 घ0मी0 साधारण बालू के अवैध खनन पर देय रायल्टी रू0 54,600/- खनिमुख मूल्य रू0 2,73,000/- कुल धनराशी रू0 3,27,600/- एवं शमन शुल्क रू0 5,00,000/- एवं ई-नोटिस की शेष धनराशि रू0 41,67,653/-को 15 दिन के अन्दर जमा कराना सुनिश्चित करें, अन्यथा की स्थिति में उक्त धनराशि को नियमानुसार भू-राजस्व के रूप में वसूला जायेगा।

अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

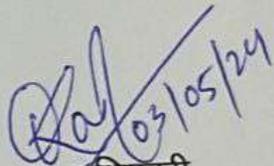
जांच आख्या
1288

आज दिनांक 03.05.2024 को बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड-2, गाटा सं० 303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि०, 314मि० रकबा 8.512 है०, जो दिनांक 12.11.2021 से 11.11.2026 तक मै० न्यू पेन्थर सिक्योरिटी गार्ड सर्विस प्रो० श्री बनी सिंह के पक्ष में स्वीकृत है, का औचक निरीक्षण किया गया।

जांच के समय पट्टाधारक के पक्ष में स्वीकृत क्षेत्र के बाहर उत्तर पश्चिम दिशा में एक पिट देखा गया, जिसकी चौड़ाई 28 मीटर x लम्बाई 30 मीटर x गहराई 1.00 मीटर थी। उक्त से स्पष्ट है कि पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर जाकर लगभग 840 घ०मी० साधारण बालू का अवैध खनन किया गया है, जो उ०प्र० उपखनिज (परिहार) नियमावली 2021 के नियम 3 तथा खान एवं खनिज (विकास एवं विनियम) अधिनियम 1957 की धारा 4 का उल्लंघन है एवं उ०प्र० उपखनिज (परिहार) नियमावली 2021 के नियम 58 तथा खान एवं खनिज (विकास एवं विनियम) अधिनियम 1957 की धारा 21 के अन्तर्गत दण्डनीय अपराध है।

अतः पट्टाधारक द्वारा किये गये लगभग 840 घ०मी० साधारण बालू की रायल्टी, खनिज मूल्य एवं नियमानुसार अर्थदण्ड अधिरोपित किये जाने की संस्तुति सहित उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।

संलग्नक:- जांच के समय लिये गये फोटोग्राफ्स।


खान अधिकारी
गाजियाबाद।

कार्यालय दिल्ली नई दिल्ली गाजियाबाद
खनन अनुभाग

पत्र संख्या:- 0/ /ख0अनु0-गाजि0/2024

दिनांक: 05/11/2024

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
गाजियाबाद।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 254/2024, आई0ए0 संख्या 348/2024 ओ0ए0 संख्या 724/224 बिट्टू बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्र सं0 1499/एन0जी0टी0-201/2024 दिनांक 20.09.2024 का संदर्भ ग्रहण करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 724/224 बिट्टू बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में विचाराधीन है। याचिकाकर्ता द्वारा प्रश्नगत वाद में अवैध रूप से खनन कार्य किये जाने के सम्बंध में अतिरिक्त दस्तावेज/आपत्तियां हेतु आई0ए0 संख्या 348/2024 दाखिल की गयी है। उक्त संदर्भित आई0ए0 संख्या 348/2024 में उल्लिखित आपत्तियों के सम्बंध में साक्ष्य सहित विवरण उपलब्ध कराये जाने की अपेक्षा की गयी है।

इस सम्बंध में अवगत कराना है कि अधोहस्ताक्षरी द्वारा दिनांक 17.10.2024 को बालू खनन पट्टा क्षेत्रों का औचक स्थलीय निरीक्षण किया गया। बालू खनन पट्टा क्षेत्र में वर्षा ऋतु काल (01 जुलाई से 30 सितम्बर तक) खनन कार्य बंद रहा है। वर्तमान में निरीक्षण के दौरान भी बालू खनन पट्टा क्षेत्रों के अधिकांश भाग के जलमग्न होने के कारण खनन कार्य बंद पाया गया। वर्षा ऋतु काल से पूर्व जनपद गाजियाबाद में मात्र 01 बालू खनन पट्टा पचायरा खण्ड-2 संचालित रहा है। विभागीय पोर्टल upmines.upsdc.gov.in द्वारा प्राप्त विवरण के अनुसार पट्टाधारक द्वारा माह जून, 2024 में कुल 2724 ई-एम0एम0-11 निर्गत किये गये है, जिसमें 34973 घ0मी0 साधारण बालू की निकासी की गयी है। स्थलीय निरीक्षण आख्या दिनांक 17.10.2024 की छायाप्रति मय फोटोग्राफस इस पत्र के साथ संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक :- यथोपरि।

खान अधिकारी, 05/11/24
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

खान अधिकारी,
गाजियाबाद।

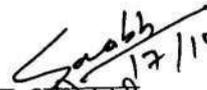
1000

स्थलीय जांच आख्या

तहसील लोनी क्षेत्र में स्वीकृत बालू खनन पट्टा क्षेत्रों ग्राम पचायरा खण्ड-1 व खण्ड-2 का दिनांक 17.10.2024 को रात्रि में लगभग 12.00 बजे औचक निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है :-

निरीक्षण के दौरान ग्राम पचायरा खण्ड-1 में पर्यावरण स्वच्छता प्रमाण पत्र की अवधि समाप्त होने के कारण खनन कार्य बंद पाया गया। बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड-2 का अधिकांश खनन क्षेत्र जलमग्न होने के कारण मौके पर खनन कार्य पूर्णतः बंद पाया गया। मौके पर कोई मशीन नहीं पायी गयी। मौके पर लिये गये फोटो ग्राफस संलग्न है।

उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।


17/10/24
खान अधिकारी
ग्राजियाबाद।

1021

 **GPS Map Camera**

Panchayara, Uttar Pradesh, India
Panchayara, Uttar Pradesh, India
Lat 28.798686°
Long 77.205252°
17/10/24 12:11 AM GMT +05:30



1022



1023



1024



GPS Map Camera



Panchayara, Uttar Pradesh, India

Panchayara, Uttar Pradesh, India

Lat 28.798686°

Long 77.205252°

17/10/24 12:11 AM GMT +05:30



File:

[View \(6 MB\)](#)  

A-7

Title:

District Survey Report-2024

Description:

District Survey Report-2024 Ghaziabad

Start Date :

01/01/2025

End Date :

31/01/2030

File:

[View \(7 MB\)](#)  

Title:

District Magistrate/Add.District Magistrate(LA),Ghaziabad

कार्यालय ज्ञाप संख्या 227/ख0अनु0-गाजि0/24-25 दिनांक 15.01.2025 द्वारा ग्राम पचायरा खण्ड-2, गाटा सं0 303मि0, 313मि0, 290मि0, 301मि0, 303, 304मि0, 314मि0, 297मि0, 298मि0, 302मि0, 311मि0, 312मि0, 313मि0, 314मि0 रकबा 8.512 है0, जो दिनांक 12.11.2021 से 11.11.2026 तक मै0 न्यू पेन्थर सिक्योरिटी गार्ड सर्विस प्रो0 श्री बनी सिंह के पक्ष में स्वीकृत बालू खनन पट्टे पर नियम विरुद्ध खनन किये जाने की निरन्तर प्राप्त हो रही शिकायतों के दृष्टिगत बालू खनन पट्टे की जांच किये जाने हेतु गठित 03 सदस्यीय समिति को उक्त क्षेत्र की जांच कर आख्या उपलब्ध कराने के निर्देश दिये गये हैं, जिसके कम में 03 सदस्यीय समिति उपजिलाधिकारी लोनी, खान अधिकारी, गाजियाबाद व वरिष्ठ सर्वेक्षक, क्षेत्रीय कार्यालय गाजियाबाद द्वारा बालू खनन पट्टा ग्राम पचायरा खण्ड-2 का स्थलीय निरीक्षण दिनांक 20.01.2025 को किया गया। बिन्दुवार निरीक्षण आख्या निम्नवत् है :-

1. निरीक्षण के दौरान स्वीकृत बालू खनन पट्टा क्षेत्र में सभी पिलर यथा स्थान लगे हुए पाये गये।
2. पट्टाधारक के पक्ष में स्वीकृत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अन्तर्गत जांच के दौरान पौधे लगे पाये गये तथा अपशिष्टों के निस्तारण के लिये कुड़ेदान भी रखे गये हैं, साथ ही खनन स्थल पर जल छिड़काव करने की व्यवस्था भी की गयी है।
3. जांच के दौरान स्वीकृत बालू खनन पट्टा क्षेत्र में नियमानुसार सी0सी0टी0वी0 कैमरे लगे पाये गये, जो मौके पर संचालित है तथा वे-ब्रिज भी कार्यरत पाया गया।
4. निरीक्षण के दौरान पट्टाधारक द्वारा अपने सीमांकित क्षेत्र के अन्दर ही खनन कार्य किया जाना पाया गया।
5. पट्टाधारक द्वारा निष्पादित पट्टा विलेख की शर्तानुसार खनन स्थल पर साधारण बालू का विक्रय मूल्य प्रदर्शित करते हुये बोर्ड लगाया गया है।
6. निरीक्षण के दौरान मौके पर किसी प्रकार के अवैध खनन के चिन्ह परिलक्षित नहीं हुए।
7. वर्षा ऋतु काल समाप्त होने के उपरान्त उक्त क्षेत्र की जांच दिनांक 17.10.2024 व दिनांक 24.11.2024 को की गयी थी, जिसमें प्रश्नगत बालू खनन पट्टा क्षेत्र का अधिकांश भाग जलमग्न होने के कारण पट्टा संचालित होता नहीं पाया गया था। पट्टाधारक द्वारा देय बकाया किश्त को जमा करने एवं जल स्तर कम हो जाने के उपरान्त दिनांक 07.01.2025 से खनन कार्य आरम्भ किया गया है, परन्तु वर्तमान में अभी भी पट्टा क्षेत्र का आंशिक भाग जल मग्न है।

निरीक्षण के दौरान पट्टाधारक को सख्त निर्देश दिये गये कि किसी भी दशा में नदी की जलधारा में खनन कार्य न किया जाये तथा नियमानुसार सीमांकित क्षेत्र के अन्दर ही खनन कार्य किया जाये। साथ ही पट्टाधारक को ओवरलोडिंग एवं बिना ई-एम0एम0-11 के उपखनिज का परिवहन न किया जाये, के सम्बंध में भी निर्देशित किया गया। (निरीक्षण के दौरान मौके पर लिये गये फोटोग्राफ्स अवलोकनार्थ संलग्न हैं।)

अतः उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।

25/1/25

वरिष्ठ सर्वेक्षक
क्षेत्रीय कार्यालय
गाजियाबाद।

खान अधिकारी
गाजियाबाद।

उपजिलाधिकारी
लोनी।
उपजिलाधिकारी
लोनी

312/ST-SDM Loni

21/01/25

1227



GPS Map Camera

Panchayara, Uttar Pradesh, India

Panchayara, Uttar Pradesh, India

Lat 28.79763° Long 77.208689°

20/01/25 05:50 PM GMT +05:30



Google

1228



GPS Map Camera



Google

Panchayara, Uttar Pradesh, India

Panchayara, Uttar Pradesh, India

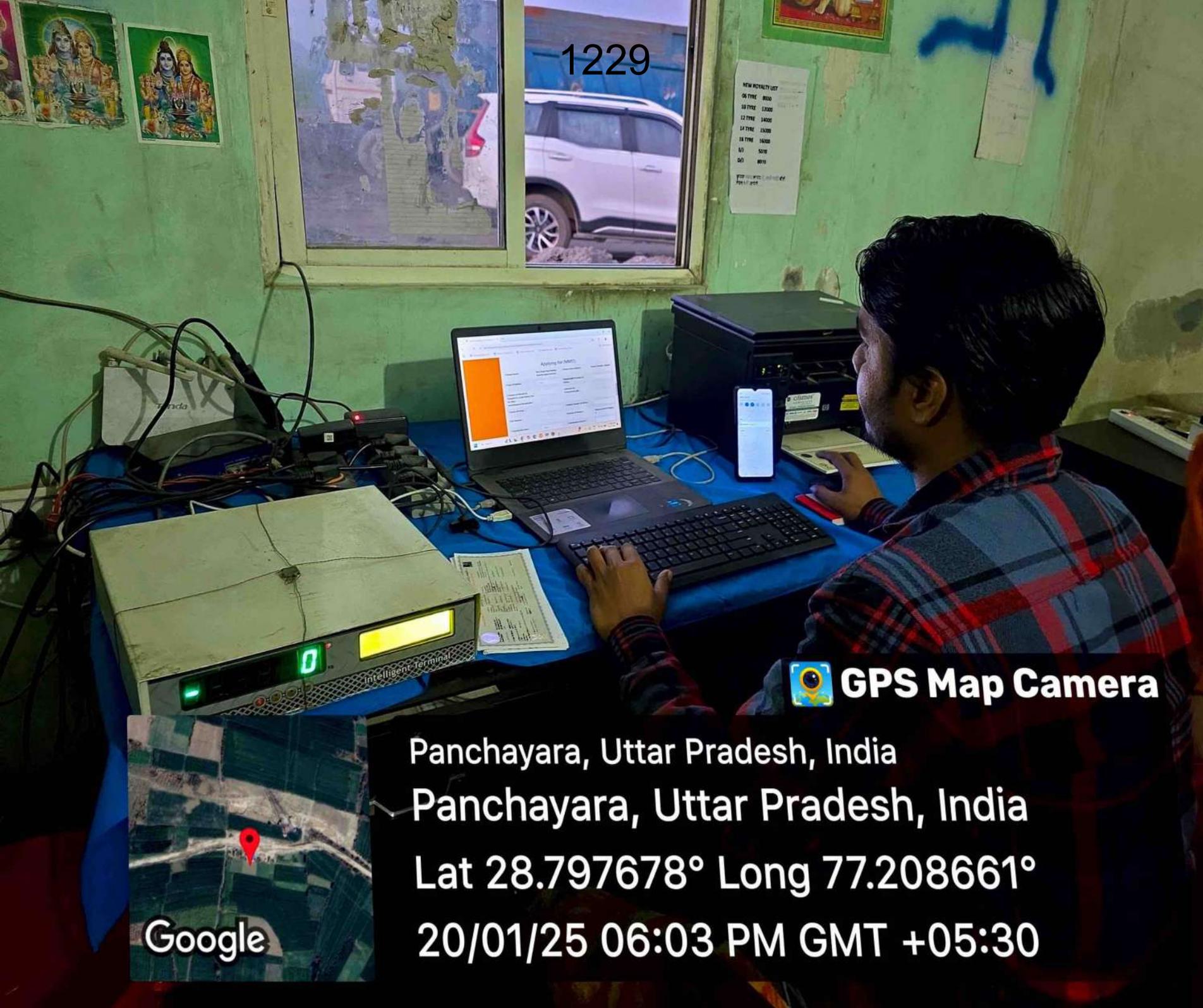
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20/01/25 05:53 PM GMT +05:30

1229

NEW MORTALITY LIST

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12 TYPE	14000
14 TYPE	16000
16 TYPE	18000
18 TYPE	20000
20 TYPE	22000
22 TYPE	24000
24 TYPE	26000
26 TYPE	28000
28 TYPE	30000
30 TYPE	32000
32 TYPE	34000
34 TYPE	36000
36 TYPE	38000
38 TYPE	40000
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82 TYPE	84000
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92 TYPE	94000
94 TYPE	96000
96 TYPE	98000
98 TYPE	100000



 **GPS Map Camera**

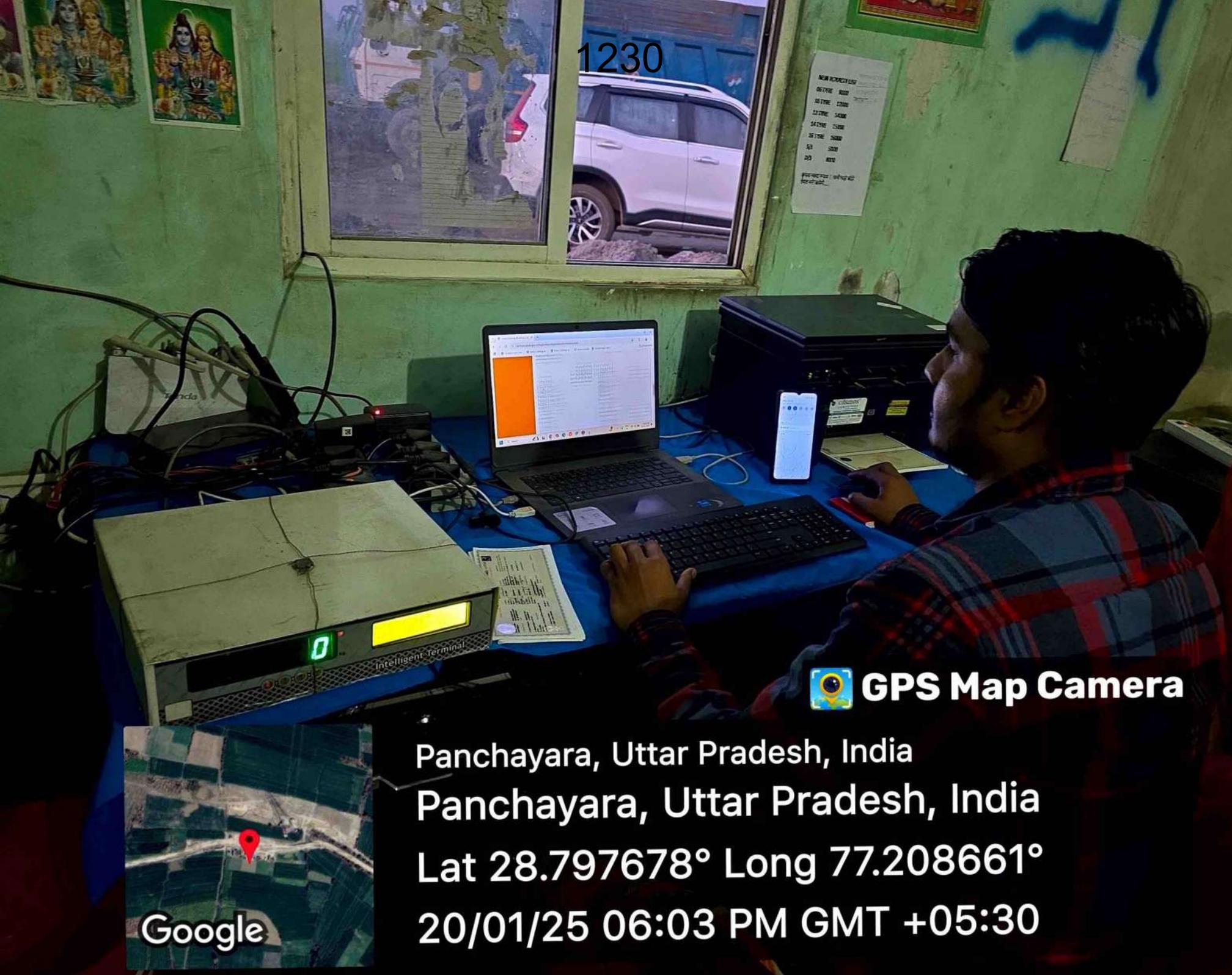
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 Panchayara, Uttar Pradesh, India
 Lat 28.797678° Long 77.208661°
 20/01/25 06:03 PM GMT +05:30



1230

NEW SERVICE LIST

01 FINE	1000
02 FINE	1200
03 FINE	1400
04 FINE	1600
05 FINE	1800
06 FINE	2000
07 FINE	2200
08 FINE	2400
09 FINE	2600
10 FINE	2800
11 FINE	3000
12 FINE	3200
13 FINE	3400
14 FINE	3600
15 FINE	3800
16 FINE	4000
17 FINE	4200
18 FINE	4400
19 FINE	4600
20 FINE	4800
21 FINE	5000
22 FINE	5200
23 FINE	5400
24 FINE	5600
25 FINE	5800
26 FINE	6000
27 FINE	6200
28 FINE	6400
29 FINE	6600
30 FINE	6800
31 FINE	7000
32 FINE	7200
33 FINE	7400
34 FINE	7600
35 FINE	7800
36 FINE	8000
37 FINE	8200
38 FINE	8400
39 FINE	8600
40 FINE	8800
41 FINE	9000
42 FINE	9200
43 FINE	9400
44 FINE	9600
45 FINE	9800
46 FINE	10000



 **GPS Map Camera**

Panchayara, Uttar Pradesh, India
 Panchayara, Uttar Pradesh, India
 Lat 28.797678° Long 77.208661°
 20/01/25 06:03 PM GMT +05:30



1231



 **GPS Map Camera**



Panchayara, Uttar Pradesh, India
Panchayara, Uttar Pradesh, India
Lat 28.797706° Long 77.207687°
20/01/25 05:46 PM GMT +05:30

1232



 **GPS Map Camera**

Panchayara, Uttar Pradesh, India
Panchayara, Uttar Pradesh, India
Lat 28.797013° Long 77.20489°
20/01/25 05:43 PM GMT +05:30



Google

N.C.R.B (एन.सी.आर.बी)
I.I.F.-V (एकीकृत जाँच फार्म -V)

FINAL FORM/ REPORT

अंतिम फार्म/रिपोर्ट

(Under Section 173 Cr.P.C.)

(दण्ड प्रक्रिया संहिता धारा 173 के अन्तर्गत)

IN THE COURT OF : ACJ SD 4 (के न्यायालय में)

1. District/Unit (जिला/इकाई): ग्रामीण (कमिश्नरेट गाजियाबाद)

P.S. (थाना): ट्रोनिका सिटी

Year(वर्ष): 2024

FIR No.(प्र.सू.रि.सं.): 0251

Date(दिनांक): 01/06/2024

2. Final Report / Charge Sheet No.(अंतिम रिपोर्ट/आरोप पत्र संख्या.): 01

3. Date(दिनांक): 24/11/2024

4. S.No. Acts(अधिनियम) Sections(धाराएँ)

1	भा दं सं 1860	379
2	खान एवं खनिज (विकास का	4
3	खान एवं खनिज (विकास का	21
4	उत्तर प्रदेश उपखनिज (परिहार)	3(1)
5	उत्तर प्रदेश उपखनिज (परिहार)	58
6	उत्तर प्रदेश उपखनिज (परिहार)	72(1)

5. Type of Final Form/Report आरोप पत्र
(अंतिम फार्म/रिपोर्ट का प्रकार):

6. If FR Unoccurred

(यदि अंतिम रिपोर्ट अघटित):

7. If Charge sheet

मूल

(यदि आरोप पत्र दाखिल किया):

8. Name of I.O. at the time of charge sheet Mukesh Kumar
(आरोप पत्र दाखिल करते समय जाँच अधिकारी का नाम):

Rank (पद): SI (Sub-Inspector) No. (सं.): 0952492292

9. (a) (क) Name of complainant / informant (शिकायतकर्ता/इत्तिला देने वाले का नाम):
किरणपाल गौतम

(b) (ख) Father's/Husband's Name (पिता/पति का नाम) :

10. Details of Properties/Articles/Documents recovered/seized during investigation and relied upon:

(जाँच के दौरान बरामद/जब्त सम्पत्ति/वस्तु/दस्तावेज का विवरण जिन्हें आधार बनाया गया हो):

S. No	Property Description	Estimated Value (in Rs.)	Police Station Property Register No.	From whom/ where revered or seized	Disposal
(क्र. सं.)	(सम्पत्ति का विवरण)	(अनुमानित मूल्य (रु.में))	(थाना सम्पत्ति रजिस्टर सं.)	(कहाँ/किससे जब्त अथवा बरामद की गई)	(निराकरण)

11. Particulars of accused persons charge-sheeted (आरोप पत्र दाखिल अभियुक्तों का विवरण):

S. No. (क्र.सं.): 1

(i) Name संजय

Whether verified (क्या सत्यापित है?): हाँ

(ii) Father's Name (पिता का नाम): प्रकाश

(iii) Date/ Year of birth (जन्मतिथि/वर्ष): 1984

(iv) Sex (लिंग): पुरुष

(v) Nationality (राष्ट्रियता): भारत

(vi) Passport No. (पासपोर्ट संख्या):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(vii) Religion (धर्म):

(viii) Whether SC/ST/OBC

(अनु.जाति/अनु.जन जाति/अन्य पिछड़े वर्ग):

(ix) Occupation (व्यवसाय):

(x) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address(पता)
1	वर्तमान पता	ग्राम पचायरा थाना ट्रोनिक् सिटी, गा0बाद, ट्रोनिक् सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	स्थायी पता	ग्राम पचायरा थाना ट्रोनिक् सिटी, गा0बाद, ट्रोनिक् सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

Whether verified (क्या सत्यापित है?): हाँ

Regular Criminal No. (if known)

नियमित अपराधी संख्या (यदि ज्ञात हो):

(xii) Date of arrest (गिरफ्तारी की तिथि):

(xiii) Date of release on bail

(जमानत पर रिहाई की तिथि):

(xiv) Date on which forwarded to court

(न्यायालय को भेजने की तिथि):

(xv) Under Acts & Sections (अधिनियम एवं धाराएँ):

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धाराएँ)
1	भा दं सं 1860	379
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
3	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21
4	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	3(1)
5	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	58
6	उत्तर प्रदेश उपखनिज (परिहार) नियमावली,	72(1)

2021

(xvi) Details of bailers / sureties(जमानतियों का ब्यौरा):

Name (नाम):

Father's/Husband's Name

Occupation (व्यवसाय):

Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address(पता)

Identification (पहचान): Date of Birth (जन्मतिथि):

UID Number (यूआईडी सं.):

Any Other ID Proof (अन्य प्रमाण पत्र):

S.No.(क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान पत्र सं.)

(xvii) Previous convictions with case references

(मामले के संदर्भ सहित, पहले हुई सज़ा का विवरण):

(xviii) Status of the accused (अभियुक्त की स्थिति): पुलिस द्वारा जमानत

(xix) Brief details of crime related with accused

(अभियुक्त से सम्बन्धित अपराध का संक्षिप्त विवरण):

(xx) Crime evidence related with accused

(अभियुक्त से सम्बन्धित अपराध का साक्ष्य):

S. No.(क्र.सं.): 2

(i) Name विपिन

Whether verified(क्या सत्यापित है?): हाँ

(ii) Father's Name(पिता का नाम): ओमप्रकाश

(iii) Date/ Year of birth (जन्मतिथि/वर्ष): 1994

- (iv) Sex(लिंग): पुरुष
(v) Nationality(राष्ट्रियता): भारत
(vi) Passport No.(पासपोर्ट संख्या):
Date of Issue(जारी करने की तिथि):
Place of Issue(जारी करने का स्थान):
(vii) Religion (धर्म):
(viii) Whether SC/ST/OBC
(अनु.जाति/अनु.जन जाति/अन्य पिछड़े वर्ग):
(ix) Occupation(व्यवसाय):
(x) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address(पता)
1	वर्तमान पता	नूरपुर खालसा थाना खेकडा , जिला बागपत , बागपत, उत्तर प्रदेश, भारत
2	स्थायी पता	नूरपुर खालसा थाना खेकडा , जिला बागपत , बागपत, उत्तर प्रदेश, भारत

Whether-verified (क्या सत्यापित है?): हाँ

Regular Criminal No. (if known)

नियमित अपराधी संख्या (यदि ज्ञात हो):

(xii) Date of arrest(गिरफ्तारी की तिथि):

(xiii) Date of release on bail
(जमानत पर रिहाई की तिथि):

(xiv) Date on which forwarded to court
(न्यायालय को भेजने की तिथि):

(xv) Under Acts & Sections(अधिनियम एवं धाराएँ):

S.No. (क्र.सं.)	Acts(अधिनियम)	Sections(धाराएँ)
1	भा दं सं 1860	379
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
3	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21

4	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	3(1)
5	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	58
6	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	72(1)

(xvi) Details of bailers / sureties(जमानतियों का ब्यौरा):

Name (नाम):

Father's/Husband's Name

Occupation (व्यवसाय):

Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address(पता)
-----------------	------------------------------	--------------

Identification (पहचान): Date of Birth (जन्मतिथि):

UID Number (यूआईडी सं.):

Any Other ID Proof (अन्य प्रमाण पत्र):

S.No.(क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान पत्र सं.)
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(xvii) Previous convictions with case references

(मामले के संदर्भ सहित, पहले हुई सज़ा का विवरण):

(xviii) Status of the accused (अभियुक्त की स्थिति): पुलिस द्वारा जमानत**(xix) Brief details of crime related with accused**

(अभियुक्त से सम्बन्धित अपराध का संक्षिप्त विवरण):

(xx) Crime evidence related with accused

(अभियुक्त से सम्बन्धित अपराध का साक्ष्य):

S. No.(क्रं.सं.): 3

(i) Name सतवीर

Whether verified(क्या सत्यापित है?): हाँ

(ii) Father's Name(पिता का नाम): वेदी

(iii) Date/ Year of birth (जन्मतिथि/वर्ष): 1984

(iv) Sex(लिंग): पुरुष

(v) Nationality(राष्ट्रियता): भारत

(vi) Passport No.(पासपोर्ट संख्या):

Date of Issue(जारी करने की तिथि):

Place of Issue(जारी करने का स्थान):

(vii) Religion (धर्म):

(viii) Whether SC/ST/OBC

(अनु.जाति/अनु.जन जाति/अन्य पिछड़े वर्ग):

(ix) Occupation(व्यवसाय):

(x) Address (पता):

S.No. Address Type

(क्र.सं.) (पता का प्रकार)

Address(पता)

1 वर्तमान पता

ग्राम पचायरा थाना ट्रोनिका सिट, गा0बाद, ट्रोनिका सिटी,
ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

2 स्थायी पता

ग्राम पचायरा थाना ट्रोनिका सिट, गा0बाद, ट्रोनिका सिटी,
ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

Whether verified (क्या सत्यापित है?): हाँ

Regular Criminal No. (if known)

नियमित अपराधी संख्या (यदि ज्ञात हो):

(xii) Date of arrest(गिरफ्तारी की तिथि):

(xiii) Date of release on bail
(जमानत पर रिहाई की तिथि):

(xiv) Date on which forwarded to court
(न्यायालय को भेजने की तिथि):

(xv) Under Acts & Sections(अधिनियम एवं धाराएँ):

S.No. (क्र.सं.)	Acts(अधिनियम)	Sections(धाराएँ)
1	भा दं सं 1860	379
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
3	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21
4	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	3(1)
5	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	58
6	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	72(1)

(xvi) Details of bailers / sureties(जमानतियों का ब्यौरा):

Name (नाम):

Father's/Husband's Name

Occupation (व्यवसाय):

Address (पता):

S.No.	Address Type	Address(पता)
(क्र.सं.)	(पता का प्रकार)	

Identification (पहचान): Date of Birth (जन्मतिथि):

UID Number (यूआईडी सं.):

Any Other ID Proof (अन्य प्रमाण पत्र):

S.No.(क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान पत्र सं.)
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(xvii) Previous convictions with case references

(मामले के संदर्भ सहित, पहले हुई सज़ा का विवरण):

(xviii) Status of the accused (अभियुक्त की स्थिति): पुलिस द्वारा जमानत

(xix) Brief details of crime related with accused

(अभियुक्त से सम्बन्धित अपराध का संक्षिप्त विवरण):

(xx Crime evidence related with accused

(अभियुक्त से सम्बन्धित अपराध का साक्ष्य):

S. No.(क्र.सं.): 4

(i) Name राजेश

Whether verified(क्या सत्यापित है?): हाँ

(ii) Father's Name(पिता का नाम): सत्यपाल

(iii) Date/ Year of birth (जन्मतिथि/वर्ष): 1989

(iv) Sex(लिंग): पुरुष

(v) Nationality(राष्ट्रियता): भारत

(vi) Passport No.(पासपोर्ट संख्या):

Date of Issue(जारी करने की तिथि):

Place of Issue(जारी करने का स्थान):

(vii) Religion (धर्म):

(viii) Whether SC/ST/OBC

(अनु.जाति/अनु.जन जाति/अन्य पिछड़े वर्ग):

(ix) Occupation(व्यवसाय):

(x) Address (पता):

S.No. Address Type
(क्र.सं.) (पता का प्रकार)

Address(पता)

1 वर्तमान पता

ग्राम नानू थाना ट्रोनिा सिटी , गा0बाद, ट्रोनिा सिटी,
ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

2 स्थायी पता

ग्राम नानू थाना ट्रोनिा सिटी , गा0बाद, ट्रोनिा सिटी,
ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

Whether verified (क्या सत्यापित हैं?): हाँ

Regular Criminal No. (if known)

नियमित अपराधी संख्या (यदि ज्ञात हो):

(xii) Date of arrest(गिरफ्तारी की तिथि):

(xiii) Date of release on bail

(जमानत पर रिहाई की तिथि):

(xiv) Date on which forwarded to court

(न्यायालय को भेजने की तिथि):

(xv) Under Acts & Sections(अधिनियम एवं धाराएँ):

S.No.

(क्र.सं.) Acts(अधिनियम)

Sections(धाराएँ)

1 भा दं सं 1860

379

2 खान एवं खनिज (विकास का विनियमन)
अधिनियम 1957

4

3 खान एवं खनिज (विकास का विनियमन)
अधिनियम 1957

21

4 उत्तर प्रदेश उपखनिज (परिहार) नियमावली,
2021

3(1)

5 उत्तर प्रदेश उपखनिज (परिहार) नियमावली,
2021

58

6 उत्तर प्रदेश उपखनिज (परिहार) नियमावली,

72(1)

2021

(xvi) Details of bailers / sureties(जमानतियों का ब्यौरा):

Name (नाम):

Father's/Husband's Name

Occupation (व्यवसाय):

Address (पता):

S.No. Address Type Address(पता)
(क्र.सं.) (पता का प्रकार)

Identification (पहचान): Date of Birth (जन्मतिथि):

UID Number (यूआईडी सं.):

Any Other ID Proof (अन्य प्रमाण पत्र):

S.No.(क्र.सं.) ID Type (पहचान पत्र का प्रकार) ID Number (पहचान पत्र सं.)

(xvii) Previous convictions with case references

(मामले के संदर्भ सहित,पहले हुई सज़ा का विवरण):

(xviii) Status of the accused (अभियुक्त की स्थिति): पुलिस द्वारा जमानत

(xix) Brief details of crime related with accused

(अभियुक्त से सम्बन्धित अपराध का संक्षिप्त विवरण)

(xx Crime evidence related with accused

(अभियुक्त से सम्बन्धित अपराध का साक्ष्य):

12.Particulars of accused persons - not charge sheeted(suspect)

(आरोप पत्र दाखिल न किए गए(संदिग्ध)अभियुक्तों का विवरण):

13. Particulars of witnesses to be examined(पूछताछ किए जाने वाले गवाहों का विवरण):

S. No	Name/ Mob No	Father's/ Husband's name	Date/ Year of birth	Occupat ion	Address	Type of evidence to be tendered
(क्र. सं.)	(नाम/ मो० नं०)	(पिता/पति का नाम)	(जन्म तिथि /वर्ष)	(व्यवसाय)	(पता)	(प्रस्तुत किए जाने वाले साक्ष्य का प्रकार)
1	किरणपाल गौतम / 8700063290		1979		वर्तमान पता: क्षेत्रीय लेखपाल ग्राम पचायरा ,,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत	शिकायतकर्ता

				स्थायी पता: क्षेत्रीय लेखपाल ग्राम पचायरा ,,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत	
2	है0का0 215 रोहित कुमार / :			वर्तमान पता: गाजियाबाद ,थाना ट्रोनिका सिटी जनपद ,ट्रोनिका सिटी,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत स्थायी पता: गाजियाबाद ,थाना ट्रोनिका सिटी जनपद ,ट्रोनिका सिटी,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत	प्राथमिकी साक्ष्य
3	उ0नि0 मुकेश कुमार Pno. 952492292 / :			वर्तमान पता: थाना ट्रोनिका सिटी गाजियाबाद ,ट्रोनिका सिटी,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत स्थायी पता: थाना ट्रोनिका सिटी गाजियाबाद ,ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश,भारत	अनुसंधान साक्षी

14.If FR is false (F.R. false), indicate action taken or proposed to be taken
u/s 182/211 I.P.C / 217/248 B.N.S :

(यदि अन्तिम रिपोर्ट झूठी है तो भा.द.सं. की धारा 182/211 / 217/248 बी एन एस के
अन्तर्गत की गई अथवा प्रस्तावित कार्रवाई का विवरण):

15.Result of Laboratory analysis (प्रयोगशाला में किए गए विश्लेषण का परिणाम):

16. Brief facts of the case (मामले से संबंधित संक्षिप्त तथ्य):

आरोपपत्र.....श्रीमान जी वादी मुकदमा श्री किरनपाल गौतम क्षेत्रीय लेखपाल ग्राम पचायरा
तहसील लोनी गा0बाद M.No: 8700063290 की तहरीर के आधार पर थाना लोनी गा0बाद पर
मु0अ0सं0 251/2024 धारा 379 भादवि व 4/21 खान एवं खनिज (विकास व विनियमन)
अधिनियम , 3(1)/58/72(1) उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 बनाम अज्ञात के
विरुद्ध पंजीकृत होकर विवेचना मुझ उ0नि0 को सुपुर्द हुई । मुझ उ0नि0 द्वारा विवेचना ग्रहण कर
संपादित की गयी । दौरान विवेचना वादी मुकदमा के कथन अंकित किये गये तथा घटना स्थल का
निरीक्षण किया गया । जिसके पश्चात मुकदमा उपरोक्त में जब्त की गयी जे.सी.बी व ट्रेक्टर के रजि0नं0
को ईंचालान एप पर डालकर चेक किया गया तो मुकदमा उपरोक्त में अभियुक्तगण विपिन पुत्र
ओमप्रकाश निवासी नूरपुर खालसा थाना खेकडा जिला बागपत तथा अभियुक्त संजय पुत्र प्रकाश
निवासी ग्राम पचायरा थाना ट्रोनिक सिटी गा0बाद का नाम प्रकाश में आया । जिनकी तलाश पतारसी
सुरागरसी की गयी । अभियुक्तगण विपिन व संजय उपरोक्त के मसकन पर मौजूद मिलने पर

अभियुक्तगण को नोटिस धारा 41क दप्रसं की शर्तों से अवगत कराते हुए नोटिस तामील कराया गया तथा बयान अंकित किये गये। अभियुक्तगण विपिन व संजय उपरोक्त के बयानों के आधार पर मुकदमा उपरोक्त में अभियुक्तगण सतवीर पुत्र वेदी निवासी ग्राम पचायरा थाना ट्रोनिका सिटी गा0बाद तथा अभियुक्त राजेश पुत्र सत्यपाल निवासी ग्राम नानू थाना ट्रोनिका सिटी गा0बाद का नाम प्रकाश में आया। अभियुक्तगण सतवीर व राजेश उपरोक्त को भी नोटिस धारा 41क दप्रसं की शर्तों से अवगत कराते हुए नोटिस तामील कराया गया। बाद तामील नोटिस कथन अंकित किये गये। मुकदमा उपरोक्त में अब तक की तमामी विवेचना बयान वादी, बयान गवाहान, निरीक्षण घटना स्थल, व अन्य तमामी प्राप्त साक्ष्यों से अभियुक्तगण 1. संजय पुत्र प्रकाश निवासी ग्राम पचायरा थाना ट्रोनिक सिटी गा0बाद, 2. विपिन पुत्र ओमप्रकाश निवासी नूरपुर खालसा थाना खेकडा जिला बागपत 3.सतवीर पुत्र वेदी निवासी ग्राम पचायरा थाना ट्रोनिका सिटी गा0बाद और 4. राजेश पुत्र सत्यपाल निवासी ग्राम नानू थाना ट्रोनिका सिटी गा0बाद के विरूद्ध जुर्म धारा धारा 379 भादवि व 4/21 खान एवं खनिज (विकास व विनियमन) अधिनियम, 3(1)/58/72(1) उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 का बाखूबी साबित है। अभियुक्तगण 1. संजय, 2. विपिन, 3.सतवीर, 4. राजेश उपरोक्त का चालान जरिये आरोपपत्र अन्तर्गत धारा-धारा 379 भादवि व 4/21 खान एवं खनिज (विकास व विनियमन) अधिनियम, 3(1)/58/72(1) उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 मे मा0 न्यायालय किया जाता है। मा0 न्यायालय से निवेदन है कि सबूत तलब फरमाकर उचित दंड से दंडित करने की कृपा करें। विवेचना द्वारा आरोप पत्र समाप्त की जाती है।

Date(दिनांक):

17.Refer Notice served हाँ
(जारी किए नोटिस):

(Acknowledgement to be placed)(पावती नत्थी करें):

18.Despatched on(प्रेषण की तिथि): 23/11/2024

19.No. of enclosures(संलग्नको की संख्या): 2

20.List of enclosures : As annexed(संलग्नको की सूची):

IIF1.pdf, IIF2.pdf

21. Name and address of the accused, who have not been challaned, whether caught or not: (नाम और पता अभियुक्त , जो चालान नहीं किये गए हैं/चाहे पकड़े गए हो या नहीं पकड़े गए हों):

21क.Suspected accused name, address and age / संदिग्ध अभियुक्त का नाम , पता और आयु :

21ख.The absconding accused name, address and age / फरार अभियुक्त का नाम ,पता और आयु :

22. Names and addresses of the accused, who have been challaned (अभियुक्तों के नाम पते जिनका चालन किया गया हो) :

22क.Name, address and age of the accused on bail (जमानत या जाती मुचलके पर अभियुक्त का नाम,पता और आयु) :

22ख.Mafarur accused name, address and age /मफरुरअभियुक्त का नाम , पता और आयु :

23.Case property (including weapons) with details of where and when they were recovered and the details of recovering officer and also whether they were sent to the magistrate or not.(माल (हथियार सहित) जो पाये गये हो इस विवरण के साथ कि कहाँ और कब पकड़ा गया और किसने पकड़ा और वह मजिस्ट्रेट के पास भेजा गया या नहीं।) :

24. Result of trial (मुकदमे का परिणाम) :

25. Complete Punishment (पूर्ण सजाएँ) :

25क.Date (दिनांक) :

25ख.Place (स्थान) :

25ग.Punishment (सजा) :

1247

N.C.R.B (एन.सी.आर.बी)
I.I.F.-V (एकीकृत जाँच फार्म -V)

Forwarded by Officer in charge
(प्रभारी अधिकारी द्वारा अर्पित)

Name (नाम): THANA INCHARGE TRONICA

Rank (पद): SI (Sub-Inspector)

PNO/CUG No. 9454405104
पीएनओ/सीयूजी सं:

**Signature of Investigating Officer submitting
final report/charge sheet**
(अंतिम रिपोर्ट/आरोप पत्र दायर करने वाले जाँच अधिकारी
के हस्ताक्षर)

Name (नाम): Mukesh Kumar

Rank (पद): SI (Sub-Inspector)

PNO/CUG No. 0952492292
पीएनओ/सीयूजी सं:

N.C.R.B (एन.सी.आर.बी)
I.I.F.-V (एकीकृत जाँच फार्म -V)

FINAL FORM/ REPORT

अंतिम फार्म/रिपोर्ट

(Under Section 193 B.N.S.S.)

(धारा 193 बी एन एस एस के अन्तर्गत)

IN THE COURT OF : ACJ SD 4 (के न्यायालय में)

1. District/Unit (जिला/इकाई): ग्रामीण (कमिश्नरेट गाजियाबाद)
P.S. (थाना): टोनिका सिटी . Year(वर्ष): 2024
FIR No.(प्र.सू.रि.सं.): 0622 Date(दिनांक): 17/12/2024
2. Final Report / Charge Sheet No.(अंतिम रिपोर्ट/आरोप पत्र संख्या.): 02
3. Date(दिनांक): 10/04/2025
4. S.No. Acts(अधिनियम) Sections(धाराएँ)

1	भारतीय न्याय संहिता (बी एन एस),	303(2)
2	खान एवं खनिज (विकास का	4
3	खान एवं खनिज (विकास का	21
5. Type of Final Form/Report
(अंतिम फार्म/रिपोर्ट का प्रकार):
6. If FR Unoccurred
(यदि अंतिम रिपोर्ट अघटित):
7. If Charge sheet अनुपूरक
(यदि आरोप पत्र दाखिल किया):

8. Name of I.O. at the time of charge sheet (आरोप पत्र दाखिल करते समय जाँच अधिकारी का नाम): Pankaj Kumar

Rank (पद): SI (Sub-Inspector)

No. (सं.):

9. (a) (क) Name of complainant / informant (शिकायतकर्ता/इतिला देने वाले का नाम): सौरभ चतुर्वेदी

(b) (ख) Father's/Husband's Name (पिता/पति का नाम) :

10. Details of Properties/Articles/Documents recovered/seized during investigation and relied upon:

(जाँच के दौरान बरामद/जब्त सम्पत्ति/वस्तु/दस्तावेज का विवरण जिन्हें आधार बनाया गया हो):

S. No	Property Description	Estimated Value (in Rs.)	Police Station Property Register No.	From whom/ where revered or seized	Disposal

11. Particulars of accused persons charge-sheeted (आरोप पत्र दाखिल अभियुक्तों का विवरण):

S. No. (क्र.सं.): 1

(i) Name राकेश

Whether verified (क्या सत्यापित है?): हाँ

(ii) Father's Name (पिता का नाम): रमेश चन्द्र

(iii) Date/ Year of birth (जन्मतिथि/वर्ष): 1990

(iv) Sex (लिंग): पुरुष

(v) Nationality (राष्ट्रियता): भारत

(vi) Passport No. (पासपोर्ट संख्या):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(vii) Religion (धर्म):

(viii) Whether SC/ST/OBC

(अनु.जाति/अनु.जन जाति/अन्य पिछड़े वर्ग):

(ix) Occupation(व्यवसाय):

(x) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address(पता)
1	वर्तमान पता	ग्राम पचायरा थाना टूनिका , सिटी कमि0 गाजियाबाद , टूनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	स्थायी पता	ग्राम पचायरा थाना टूनिका , सिटी कमि0 गाजियाबाद , टूनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

Whether verified (क्या सत्यापित है?): हाँ

Regular Criminal No. (if known)

नियमित अपराधी संख्या (यदि ज्ञात हो):

(xii) Date of arrest(गिरफ्तारी की तिथि):

(xiii) Date of release on bail

(जमानत पर रिहाई की तिथि):

(xiv) Date on which forwarded to court

(न्यायालय को भेजने की तिथि):

(xv) Under Acts & Sections(अधिनियम एवं धाराएँ):

S.No. (क्र.सं.)	Acts(अधिनियम)	Sections(धाराएँ)
1.	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
3	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21

(xvi) Details of bailers / sureties(जमानतियों का ब्यौरा):

Name (नाम):

Father's/Husband's Name

Occupation (व्यवसाय):

Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address(पता)
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Identification (पहचान): Date of Birth (जन्मतिथि):

UID Number (यूआईडी सं.):

Any Other ID Proof (अन्य प्रमाण पत्र):

S.No.(क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान पत्र सं.)
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(xvii) Previous convictions with case references

(मामले के संदर्भ सहित, पहले हुई सज़ा का विवरण):

(xviii) Status of the accused (अभियुक्त की स्थिति): पुलिस द्वारा जमानत

(xix) Brief details of crime related with accused
(अभियुक्त से सम्बन्धित अपराध का संक्षिप्त विवरण):

(xx) Crime evidence related with accused

(अभियुक्त से सम्बन्धित अपराध का साक्ष्य):

12. Particulars of accused persons - not charge sheeted (suspect)

(आरोप पत्र दाखिल न किए गए (संदिग्ध) अभियुक्तों का विवरण):

S. No. (क्र.सं.): 1

(i) Name जे0सी0बी0 वाहन चालक नाम व पता अज्ञात Whether verified नहीं
(नाम): (क्या सत्यापित है?):

(ii) Father's/Husband's Name

(iii) Date/Year of birth (जन्मतिथि/वर्ष): 0

(iv) Sex (लिंग): पुरुष

(v) Nationality (राष्ट्रीयता): भारत

(vi) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(vii) Religion (धर्म):

(viii) Whether SC/ST/OBC (अनु.जाति/अनु.
जनजाति/अन्य पिछड़े वर्ग):

(ix) Occupation

(x) Address(पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address(पता)
1	वर्तमान पता	अज्ञात, ग्रामीण (कमिश्नरेंट गाजियाबाद), उत्तर प्रदेश, भारत
2	स्थायी पता	अज्ञात, ग्रामीण (कमिश्नरेंट गाजियाबाद), उत्तर प्रदेश, भारत

Whether verified(क्या सत्यापित है?): नहीं

(xi) Suspicion approved नहीं
(संदेह अनुमोदित):(xii) Status of the accused (suspect) गिरफ्तार नहीं
(अभियुक्त (संदिग्ध) की स्थिति):

(xiii) Under Acts & Sections(अधिनियम एवं धाराएँ):

(xiv) Any Special remarks including reasons for not charge sheeting
(आरोपपत्र दाखिल न करने के कारण सहित कोई विशेष
अभ्युक्ति): तलाश जारी है।

S. No.(क्र.सं.): 2

(i) Name ट्रेक्टर मय ट्राली वाहन चालक नाम व पता Whether verified नहीं
(नाम): अज्ञात (क्या सत्यापित है?):

(ii) Father's/Husband's Name

(iii) Date/Year of birth(जन्मतिथि/वर्ष): 0

(iv) Sex (लिंग): पुरुष

(v) Nationality (राष्ट्रीयता): भारत

(vi) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue(जारी करने का स्थान):

(vii) Religion (धर्म):

(viii) Whether SC/ST/OBC (अनु.जाति/अनु.
जनजाति/अन्य पिछड़े वर्ग):

(ix) Occupation

(x) Address(पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address(पता)
1	वर्तमान पता	अज्ञात, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	स्थायी पता	अज्ञात, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

Whether verified(क्या सत्यापित है?): नहीं

(xi) Suspicion approved नहीं
(संदेह अनुमोदित):(xii) Status of the accused (suspect) गिरफ्तार नहीं
(अभियुक्त (संदिग्ध) की स्थिति):

(xiii) Under Acts & Sections(अधिनियम एवं धाराएँ):

(xiv) Any Special remarks including reasons for not charge sheeting
(आरोपपत्र दाखिल न करने के कारण सहित कोई विशेष
अभ्युक्ति): तलाश जारी है।13. Particulars of witnesses to be examined(पूछताछ किए
जाने वाले गवाहों का विवरण):

S. No	Name/ Mob No	Father's/ Husband's name	Date/ Year of birth	Occupat ion	Address	Type of evidence to be tendered
(क्र. सं.)	(नाम/ मो० नं०)	(पिता/पति का नाम)	(जन्म तिथि /वर्ष)	(व्यवसाय)	(पता)	(प्रस्तुत किए जाने वाले साक्ष्य का प्रकार)
1	सौरभ चतुर्वेदी / 8887534809		1994		वर्तमान पता: खान अधिकारी, गाजियाबाद,, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: खान अधिकारी, गाजियाबाद,, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	शिकायतकर्ता
2	उ०नि० पंकज कुमार / 8433176128				वर्तमान पता: थाना ट्रोनिका सिटी कमि० गा०बाद, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: थाना ट्रोनिका सिटी कमि० गा०बाद, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	अनुसंधान साक्षी

14. If FR is false (F.R. false), indicate action taken or proposed to be taken
u/s 182/211 I.P.C / 217/248-B.N.S :

(यदि अन्तिम रिपोर्ट झूठी है तो भा.द.सं. की धारा 182/211 / 217/248 बी एन एस के
अन्तर्गत की गई अथवा प्रस्तावित कार्रवाई का विवरण):

15. Result of Laboratory analysis (प्रयोगशाला में किए गए विश्लेषण का परिणाम):

16. Brief facts of the case (मामले से संबंधित संक्षिप्त तथ्य):

श्रीमान जी मुकदमा उपरोक्त वादी सौरभ चतुर्वेदी (खान अधिकारी) गाजियाबाद मो०नं०
8887534809 की लिखित तहरीर के आधार पर दिनांक 17.12.24 को मु०अ०सं० 622/24 धारा
303(2) बीएनएस व 4/21 खान एवं खनिज (विकास एवं विनिमय) अधिनियम 1957 बनाम 1.
जे०सी०बी० वाहन चालक नाम व पता अज्ञात 2. ट्रैक्टर मय ट्राली वाहन चालक नाम व पता अज्ञात
3. ट्रैक्टर मय ट्राली चैसिस नं० MBNBEBDYZLNJ0327 का चालक राकेश पुत्र नामालूम निवासी
अदम तहरीर के विरुद्ध पंजीकृत होकर विवेचना हस्तादेश थाना प्रभारी महोदय के मुझ उ०नि० के सुपुर्द
हुई। मुझ उ०नि० द्वारा अभियोग उपरोक्त के नामित ट्रैक्टर मय ट्राली रजि०नं० HR10AM0659 का
चालक राकेश पुत्र रमेश चन्द्र उम्र 35 वर्ष नि० ग्राम पचायरा थाना ट्रोनिका सिटी कमि० गाजियाबाद
के विरुद्ध अन्तर्गत धारा 303(2) बीएनएस व 4/21 खान एवं खनिज (विकास एवं विनिमय)
अधिनियम 1957 में आरोप पत्र दिनांक 13/02/2025 को कित्ता कर प्रेषित किया जा चुका है।

मुकदमा उपरोक्त मे अब तक की तमामी पतारसी सुरागरसी व मुखबिरानो से पूछताछ करने के बाद भी मुकदमा उपरोक्त से सम्बन्धित जे0सी0बी0 वाहन चालक नाम पता अज्ञात व ट्रैक्टर मय ट्रौली के वाहन चालक नाम पता अज्ञात का कही कुछ पता नही चल सका है । मुझ उ0नि0 द्वारा जे0सी0बी0 वाहन चालक नाम पता अज्ञात व ट्रैक्टर मय ट्रौली के वाहन चालक नाम पता अज्ञात की तलाश हेतु सार्थक प्रयास किये जा चुके है । अभियोग उपरोक्त काफी समय से लम्बित है । ज्यादा लम्बित रखना उचित प्रतीत नही होता है । जे0सी0बी0 वाहन चालक नाम पता अज्ञात व ट्रैक्टर मय ट्रौली के वाहन चालक नाम पता अज्ञात की तलाश पतारसी सुरागरसी जारी रखते हुए विवेचना समाप्त की जाती है ।

17.Refer Notice served हाँ
(जारी किए नोटिस):

Date(दिनाँक):

(Acknowledgement to be placed)(पावती नत्थी करें):

18.Despatched on(प्रेषण की तिथि): 10/04/2025

19.No. of enclosures(संलग्नको की संख्या):

20.List of enclosures : As annexed (संलग्नको की सूची):

21. Name and address of the accused, who have not been challaned, whether caught or not: (नाम और पता अभियुक्त , जो चालान नहीं किये गए हैं। चाहे पकडे गए हो या नहीं पकडे गए हों):

21क.Suspected accused name, address and age / संदिग्ध अभियुक्त का नाम , पता और आयु :

21ख.The absconding accused name, address and age / फरार अभियुक्त का नाम ,पता और आयु :

22. Names and addresses of the accused, who have been challaned (अभियुक्तों के नाम पते जिनका चालन किया गया हो) :

22क.Name, address and age of the accused on bail

(जमानत या जाती मुचलके पर अभियुक्त का नाम,पता और आयु) :

22ख.Mafarur accused name, address and age /मफरुरअभियुक्त का नाम , पता और आयु :

23.Case property (including weapons) with details of where and when they were recovered and the details of recovering officer and also whether they were sent to the magistrate or not.(माल (हथियार सहित) जो पाये गये हो इस विवरण के साथ कि कहाँ और कब पकड़ा गया और किसने पकड़ा और वह मजिस्ट्रेट के पास भेजा गया या नहीं।) :

24. Result of trial (मुकदमे का परिणाम) :
25. Complete Punishment (पूर्ण सजाएँ) :
25क. Date (दिनांक) :
25ख. Place (स्थान) :
25ग. Punishment (सजा) :

Forwarded by Officer in charge
(प्रभारी अधिकारी द्वारा अग्रेषित)

Name (नाम): THANA INCHARGE TRONICA

Rank (पद): SI (Sub-Inspector)

PNO/CUG No. 9454405104
पीएनओ/सीयूजी सं:

Signature of Investigating Officer submitting
final report/charge sheet

(अंतिम रिपोर्ट/आरोप पत्र दायर करने वाले जाँच अधिकारी
के हस्ताक्षर)

Name (नाम): Pankaj Kumar

Rank (पद): SI (Sub-Inspector)

PNO/CUG No.
पीएनओ/सीयूजी सं:

N.C.R.B (एन.सी.आर.बी)
I.I.F.-V (एकीकृत जाँच फार्म -V)

FINAL FORM/ REPORT

अंतिम फार्म/रिपोर्ट

(Under Section 193 B.N.S.S.)

(धारा 193 बी एन एस एस के अन्तर्गत)

IN THE COURT OF : ACJ SD 04 GZB (के न्यायालय में)

1. District/Unit (जिला/इकाई): ग्रामीण (कमिश्नरेट गाजियाबाद)

P.S. (थाना): टोनिका सिटी

Year(वर्ष): 2025

FIR No.(प्र.सू.रि.सं.): 0016

Date(दिनांक): 11/01/2025

2. Final Report / Charge Sheet No.(अंतिम रिपोर्ट/आरोप पत्र संख्या.): 01

3. Date(दिनांक): 25/02/2025

4. S.No. Acts(अधिनियम) Sections(धाराएँ)

1 भारतीय न्याय संहिता (बी एन एस), 303(2)

2 खान एवं खनिज (विकास का 4

3 खान एवं खनिज (विकास का 21

5. Type of Final Form/Report आरोप पत्र

(अंतिम फार्म/रिपोर्ट का प्रकार):

6. If FR Unoccurred

(यदि अंतिम रिपोर्ट अघटित):

7. If Charge sheet

मूल

(यदि आरोप पत्र दाखिल किया):

8. Name of I.O. at the time of charge sheet (आरोप पत्र दाखिल करते समय जाँच अधिकारी का नाम): THANA INCHARGE
TRONICA CITY
Rank (पद): SI (Sub-Inspector) No. (सं.): 9454405104

9. (a) (क) Name of complainant / informant (शिकायतकर्ता/इतिला देने वाले का नाम):
श्री सौरभ चतुर्वेदी

(b) (ख) Father's/Husband's Name (पिता/पति का नाम) :

10. Details of Properties/Articles/Documents recovered/seized during investigation and relied upon:

(जाँच के दौरान बरामद/जब्त सम्पत्ति/वस्तु/दस्तावेज का विवरण जिन्हें आधार बनाया गया हो):

S. No	Property Description	Estimated Value (in Rs.)	Police Station Property Register No.	From whom/ where recovered or seized	Disposal
(क्र. सं.)	(सम्पत्ति का विवरण)	(अनुमानित मूल्य (रु.में))	(थाना सम्पत्ति रजिस्टर सं.)	(कहाँ/किससे जब्त अथवा बरामद की गई)	(निराकरण)

11. Particulars of accused persons charge-sheeted (आरोप पत्र दाखिल अभियुक्तों का विवरण):

S. No.(क्र.सं.): 1

(i) Name प्रदीप तोमर

Whether verified (क्या सत्यापित है?): हाँ

(ii) Father's Name (पिता का नाम): श्याम सिंह

(iii) Date/ Year of birth (जन्मतिथि/वर्ष): 1998

(iv) Sex (लिंग): पुरुष

(v) Nationality (राष्ट्रियता): भारत

(vi) Passport No. (पासपोर्ट संख्या):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(vii) Religion (धर्म):

(viii) Whether SC/ST/OBC

(अनु.जाति/अनु.जन जाति/अन्य पिछड़े वर्ग):

(ix) Occupation(व्यवसाय):

(x) Address (पता):

S.No. Address Type
(क्र.सं.) (पता का प्रकार)

Address(पता)

1 वर्तमान पता

चौहान पट्टी कराबल नगर दिल्ली , ट्रोनिा सिटी, ग्रामीण
(कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

2 स्थायी पता

चौहान पट्टी कराबल नगर दिल्ली , ट्रोनिा सिटी, ग्रामीण
(कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

Whether verified (क्या सत्यापित है?): हाँ

Regular Criminal No. (if known)

नियमित अपराधी संख्या (यदि ज्ञात हो):

(xii) Date of arrest(गिरफ्तारी की तिथि):

(xiii) Date of release on bail

(जमानत पर रिहाई की तिथि):

(xiv) Date on which forwarded to court

(न्यायालय को भेजने की तिथि):

(xv) Under Acts & Sections(अधिनियम एवं धाराएँ):

S.No.

(क्र.सं.) Acts(अधिनियम)

Sections(धाराएँ)

1

भारतीय न्याय संहिता (बी एन एस), 2023

303(2)

2

खान एवं खनिज (विकास का विनियमन)

अधिनियम 1957

4

3

खान एवं खनिज (विकास का विनियमन)

अधिनियम 1957

21

(xvi) Details of bailers / sureties(जमानतियों का ब्यौरा):

Name (नाम):

Father's/Husband's Name

Occupation (व्यवसाय):

Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address(पता)
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Identification (पहचान): Date of Birth (जन्मतिथि):

UID Number (यूआईडी सं.):

Any Other ID Proof (अन्य प्रमाण पत्र):

S.No.(क्र.सं.) ID Type (पहचान पत्र का प्रकार) ID Number (पहचान पत्र सं.)

(xvii) Previous convictions with case references

(मामले के संदर्भ सहित, पहले हुई सज़ा का विवरण):

(xviii) Status of the accused (अभियुक्त की स्थिति): पुलिस द्वारा जमानत

(xix) Brief details of crime related with accused

(अभियुक्त से सम्बन्धित अपराध का संक्षिप्त विवरण) :

(xx Crime evidence related with accused

(अभियुक्त से सम्बन्धित अपराध का साक्ष्य):

12. Particulars of accused persons - not charge sheeted (suspect)

(आरोप पत्र दाखिल न किए गए (सदिग्ध) अभियुक्तों का विवरण):

13. Particulars of witnesses to be examined (पूछताछ किए

जाने वाले गवाहों का विवरण):

S. No	Name/ Mob No	Father's/ Husband's name	Date/ Year of birth	Occupation	Address	Type of evidence to be tendered
(क्र. सं.)	(नाम/ मो० नं०)	(पिता/पति का नाम)	(जन्म तिथि /वर्ष)	(व्यवसाय)	(पता)	(प्रस्तुत किए जाने वाले साक्ष्य का प्रकार)
1	श्री सौरभ चतुर्वेदी / 8887534809		1985		वर्तमान पता: खान अधिकारी गाजियाबाद,, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: खान अधिकारी गाजियाबाद,, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	शिकायतकर्ता

2	उ0नि0 प्र0स्वेता / 7505362769			वर्तमान पता: थाना टोनिा सिटी, टोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: थाना टोनिा सिटी, टोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	अनुसंधान साक्षी
3	हेड 1526 मुसब्बिर हुसैन / 7558560784			वर्तमान पता: थाना टोनिा सिटी, टोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: थाना टोनिा सिटी, टोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	प्राथमिकी साक्ष्य
4	होमगार्ड 307 अजय कुमार / 9801450156			वर्तमान पता: कलेक्ट्रेट 304 ग्रामीण, कवि नगर, नगर (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: कलेक्ट्रेट 304 ग्रामीण, कवि नगर, नगर (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	चक्षुदर्शी साक्ष्य
5	होम0 1226सोहनवीर / 9690326979			वर्तमान पता: 304 कलेक्ट्रेट, कवि नगर, नगर (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: 304 कलेक्ट्रेट, कवि नगर, नगर (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	चक्षुदर्शी साक्ष्य
6	होम0 1223 दिनेश कुमार / 7817868553			वर्तमान पता: 304 कलेक्ट्रेट, कवि नगर, नगर (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: 304 कलेक्ट्रेट, कवि नगर, नगर (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	चक्षुदर्शी साक्ष्य
7	होम0 1281महेश कुमार / 9456972952			वर्तमान पता: 304 कलेक्ट्रेट, कवि नगर, नगर (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: 304 कलेक्ट्रेट, कवि नगर, नगर (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	चक्षुदर्शी साक्ष्य

8	शिवम तोमर / 7290844243			वर्तमान पता: ग्राम बटरपुर , टोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: ग्राम बटरपुर , टोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	अन्य गवाह
9	नाजिम अली / 9911074737			वर्तमान पता: ग्राम बटरपुर , टोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: ग्राम बटरपुर , टोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	अन्य गवाह
10	सुहेव अली / 9911074737			वर्तमान पता: ग्राम बटरपुर , टोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत स्थायी पता: ग्राम बटरपुर , टोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत	अन्य गवाह

14. If FR is false (F.R. false), indicate action taken or proposed to be taken u/s 182/211 I.P.C / 217/248 B.N.S :

(यदि अन्तिम रिपोर्ट झूठी है तो भा.द.सं. की धारा 182/211 / 217/248 बी एन एस के अन्तर्गत की गई अथवा प्रस्तावित कार्रवाई का विवरण):

15. Result of Laboratory analysis (प्रयोगशाला में किए गए विश्लेषण का परिणाम):

16. Brief facts of the case (मामले से संबंधित संक्षिप्त तथ्य):

श्रीमान जी निवेदन है कि श्री सौरभ चतुर्वेदी खान एव खनिज अधिकारी गाजियाबाद ग्रामीण (कमि0 गाजियाबाद) की तहरीर के आधार पर थाना हाजा पर दिनांक 11/01/25 को मु0अ0 स0 16/25 धारा 303(2)बीएनएस व 4/21 खान व खनीज(विकास व विनिमय) अधिनियम 1957 वनाम 01 ट्रैक्टर टूली के चालक नाम पता अज्ञात पंजीकृत होकर हस्व आदेश थानाध्यक्ष महोदय के विवेचना मुझ उ0नि0 प्रशिक्षु के सुपुर्द हुई । मुकदमा उपरोक्त में अब तक की तमामी विवेचनात्मक कार्यवाही बयान वादी, व निरीक्षण घटना-स्थल बयान चश्मीदीद गवाहान व अन्य साक्ष्य संकलन से दौराने विवेचना ट्रैक्टर के चालक प्रदीप तोमर पुत्र श्री श्याम सिंह निवासी शुक्रबाजार चौहान पट्टी कराबल नगर दिल्ली उम्र करीब 27 वर्ष का नाम प्रकाश में आया है अभियुक्त /चालक प्रदीप तोमर पुत्र श्री श्याम सिंह निवासी शुक्रबाजार चौहान पट्टी कराबल नगर दिल्ली उम्र करीब 27 वर्ष के विरुद्ध धारा303(2)बीएनएस व 4/21 खान व खनीज(विकास व विनिमय) अधिनियम बीएनएस का जुर्म बाखूबी साबित है अतः अभियुक्त प्रदीप तोमर उपरोक्त के विरुद्ध धारा303(2)बीएनएस व 4/21 खान व खनीज(विकास व विनिमय) अधिनियम बीएनएस में चालान जरिये आरोप पत्र मा0 न्यायालय प्रेषित किया जाता है श्रीमान जी से निवेदन है कि सबूत तलब फरमाकर अभियुक्त उपरोक्त

को उचित दण्ड से दण्डित करने की कृपा करे। आशिक विवेचना फरार अज्ञात वाहन व चालक के विरुध जारी रहेगी।

17. Refer Notice served नहीं
(जारी किए नोटिस):

Date(दिनांक):

(Acknowledgement to be placed)(पावती नत्थी करें):

18. Despatched on(प्रेषण की तिथि): 25/02/2025

19. No. of enclosures(संलग्नको की संख्या):

20. List of enclosures : As annexed(संलग्नको की सूची):

21. Name and address of the accused, who have not been challaned, whether caught or not: (नाम और पता अभियुक्त, जो चालान नहीं किये गए हैं/चाहे पकडे गए हो या नहीं पकडे गए हों):

21क. Suspected accused name, address and age / संदिग्ध अभियुक्त का नाम, पता और आयु :

21ख. The absconding accused name, address and age / फरार अभियुक्त का नाम, पता और आयु :

22. Names and addresses of the accused, who have been challaned (अभियुक्तों के नाम पते जिनका चालन किया गया हो) :

22क. Name, address and age of the accused on bail (जमानत या जाती मुचलके पर अभियुक्त का नाम, पता और आयु) :

22ख. Mafarur accused name, address and age / मफरुर अभियुक्त का नाम, पता और आयु :

23. Case property (including weapons) with details of where and when they were recovered and the details of recovering officer and also whether they were sent to the magistrate or not. (माल (हथियार सहित) जो पाये गये हो इस विवरण के साथ कि कहाँ और कब पकड़ा गया और किसने पकड़ा और वह मजिस्ट्रेट के पास भेजा गया या नहीं।) :

24. Result of trial (मुकदमे का परिणाम) :

25. Complete Punishment (पूर्ण सजाएँ) :

25क. Date (दिनांक) :

25ख. Place (स्थान) :

25ग. Punishment (सज़ा) :

Forwarded by Officer in charge
(प्रभारी अधिकारी द्वारा अग्रेषित)

Name (नाम): THANA INCHARGE TRONICA

Rank (पद): SIF (Sub-Inspector)

PNO/CUG No. 9454405104
पीएनओ/सीयूजी सं:

Signature of Investigating Officer submitting
final report/charge sheet
(अंतिम रिपोर्ट/आरोप पत्र दायर करने वाले जाँच अधिकारी
के हस्ताक्षर)

Name (नाम): THANA INCHARGE TRONICA

Rank (पद): SIF (Sub-Inspector)

PNO/CUG No. 9454405104
पीएनओ/सीयूजी सं: